Fifteenth Lok Sabha VIII Session (01/08/2011 to 08/09/2011)

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, August 1, 2011/Sravana 10, 1933 (Saka)

No. 159

11.00 A.M.

1. National Anthem

The National Anthem was played.

2. Oath

Shri Ajay Kumar, member representing Jamshedpur constituency of Jharkhand took oath in Hindi, signed the Roll of members and took his seat in the House.

11.04 A.M.

3. Introduction of Ministers

The Prime Minister introduced Shri V. Kishore Chandra Deo, Minister of Tribal Affiars and Minister of Panchayati Raj; Shri Beni Prasad Verma, Minister of Steel; Shri Dinesh Trivedi, Minister of Railways; Shri Jairam Ramesh, Minister of Rural Development; Smt. Jayanthi Natarajan, Minister of State (Independent Charge) of the Ministry of Environment and Forests; Shri Paban Singh Ghatowar, Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region and Minister of State in the Ministry of Parliamentary Affairs; Shri Sudip Bandyopadhyay, Minister of State in the Ministry of Health and Family Welfare; Shri Charan Das Mahant, Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Home Affiars; Shri Jitendra Singh, Minister of State in the Ministry of Communications and Information Technology; and Shri Rajeev Shukla, Minister of State in the Ministry of Parliamentary Affairs.

11.06 A.M.

4. Obituary References

The Speaker made references to the passing away of Shri Bhajan Lal, a sitting member of Lok Sabha and member of the Ninth and Twelfth Lok Sabhas; Shri Dharmabhiksham, a member of the Tenth and Eleventh Lok Sabhas; Shri Sribatcha Digal, a member of the sixth Lok Sabha; Prof. Sripal Singh Yadav, a member of the Ninth and Tenth Lok Sabhas; Shri L.S. Tur, a member of the Seventh Lok Sabha; and Shri Chaturanan Mishra, a member of the Eleventh Lok Sabha.

The Speaker also made a reference to two attacks in Oslo and Island of Utoya in the Kingdom of Norway in which 76 persons died and 96 were injured.

She further made a reference to the reported death of 25 people and injuries to about 100 people when three bombs exploded in the most congested parts of Mumbai in a cowardly terrorist attack on 13th July, 2011.

The Speaker also made reference to the death of 38 people including children and injuries to 29 people in a collision between a bus and Mathura Chhapra Express at Thanagaon, Patiyali in Kanshiram Nagar, Uttar Pradesh on 7th July, 2011; death of 80 people and injuries to 200 persons when Kalka Mail derailed near Malwan, Fatehpur, Uttar Pradesh on 10th July, 2011 and also on the same day in another tragic train accident in which 200 people were injured when the engine and four coaches of Guwahati Puri Express derailed between Rangiya and Ghagrapar Stations in Nalbari, Assam.

She further made reference to the death of 3 people and injuries to more than 50 persons when Azimgunj Malda passenger train rammed into derailed Guwahati Bangalore Express train at Bakharpur, Malda in West Bengal on 31st July, 2011.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed and the House was adjourned for the day.

5. Questions

As the House adjourned after Obituary References, Starred Questions could not be called for oral answers in the House. Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the official Report for the day.

11.21 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd August, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 2, 2011/Sravana 11, 1933 (Saka)

No. 160

11.00 A.M.

1. Oath

Shri Dinesh Kashyap, member representing Bastar constituency of Chhattisgarh took oath in Hindi, signed the Roll of members and took his seat in the House.

11.02 A.M.

2. Obituary References

The Speaker made references to the passing away of Shri Ram Chandra Vikal, a member of the Fifth Lok Sabha and Shri Inder Jit, a member of the Ninth and Tenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

3. Starred Questions

Starred Question No. 21 was orally answered.

(Due to interruptions in the House Lok Sabha adjourned at 11.11 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 22–40 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 231 – 460 were laid on the Table.

12.00 Noon

5. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Food Corporation of India and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food & Public Distribution for the year 2011-2012.

(2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 45 of the Food Corporations Act, 1964:-

- (i) The Food Corporation of India (Staff) (1st Amendment) Regulations,
 2011 published in Notification No. EP.1(5)/2010 in Gazette of India dated the 13th April, 2011.
- (ii) The Food Corporations (Amendment) Rules, 2011 published in Notification No. G.S.R. 305(E) in Gazette of India dated the 6th April, 2011.

(4) A copy each of the following Notifications (Hindi and English versions) under Section 39 of the Bureau of Indian Standards Act, 1986:-

- (i) The Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 2011 published in Notification No. G.S.R.
 346(E) in Gazette of India dated the 26th April, 2011.
- (ii) The Bureau of Indian Standards (Amendment) Rules, 2011 published in Notification No. G.S.R. 297(E) in Gazette of India dated the 4th April, 2011.
- (iii) The Bureau of Indian Standards (Appointment, Terms and Conditions of Service of Director-General) Amendment Rules, 2011 published in Notification No. G.S.R. 364(E) in Gazette of India dated the 6th May, 2011.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 31 of the Consumer Protection Act, 1986:-

- The Consumer Protection (Amendment) Rules, 2010 published in Notification No. G.S.R. 579(E) in Gazette of India dated the 5th July, 2011.
- (ii) The Consumer Protection (Amendment) Rules, 2011 published in Notification No. G.S.R. 385(E) in Gazette of India dated the 12th May, 2011.

(6) A copy of the Notification No. S.O. 909(E) (Hindi and English versions) published in Gazette of India dated the 29th April, 2011, appointing the 1st day of May, 2011 as the date on which the provisions of the Foreign Contribution (Regulation) Act, 2010 shall come into force, issued under sub-section (3) of Section 1 of the said Act.

(7) A copy of the Foreign Contribution (Regulation) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 349(E) in Gazette of India dated the 29th April, 2011, under Section 49 of the Foreign Contribution (Regulation) Act, 2010.

(8) A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

- (i) The Indian Medical Council (Amendment) Ordinance, 2011 (No. 1 of 2011) promulgated by the President on 10th May, 2011; and
- (ii) The Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram Ordinance, 2011 (No. 2 of 2011) promulgated by the President on 20th June, 2011.
- (9) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the State Farms Corporation of India Limited and the Department of Agriculture and Cooperation, Ministry of Agriculture for the year 2011-2012.
 - Memorandum of Understanding between the National Seeds Corporation Limited and the Department of Agriculture and Cooperation, Ministry of Agriculture for the year 2011-2012.

6. Assent to Bills

- (I) Secretary-General laid on the Table the following 5 Bills passed by the Houses of Parliament during the Seventh Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 22nd February, 2011:-
 - 1. The Appropriation (Railways) Bill, 2011;
 - 2. The Appropriation (Railways) No. 2 Bill, 2011;
 - 3. The Appropriation Bill, 2011;
 - 4. The Appropriation (No. 2) Bill, 2011; and
 - 5. The Finance Bill, 2011.
- (II) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following 3 Bills passed by the Houses of Parliament and assented to by the President:-
 - The National Capital Territory of Delhi Laws (Special Provisions) Bill, 2011;
 - 2. The Repatriation of Prisoners (Amendment) Bill, 2011; and
 - 3. The State Bank of India (Subsidiary Banks) Amendment Bill, 2011.

7. Reports of Standing Committee on Finance

Shri Yashwant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2010–11):-

- *Thirty-third Report on Demands for Grants (2011-12) of the Ministry of Finance (Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment).
- (2) *Thirty-fourth Report on Demands for Grants (2011-12) of the Ministry of Finance (Department of Revenue).
- (3) *Thirty-fifth Report on Demands for Grants (2011-12) of the Ministry of Planning.
- (4) *Thirty-sixth Report on Demands for Grants (2011-12) of the Ministry of Statistics and Programme Implementation.
- (5) *Thirty-seventh Report on Demands for Grants (2011-12) of the Ministry of Corporate Affairs.
- (6) Thirty-eighth Report on the subject 'Tax Assessment/Exemptions and other related matters concerning IPL/BCCI'.

^{*} Thirty-third to Thirty-sixth Reports were presented to Hon'ble Speaker on 30 June, 2011 and Thirty-seventh Report was presented to the Hon'ble Speaker on 11 July, 2011 under Direction 71A when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

8. Reports of Standing Committee on Home Affairs

Shri Naveen Jindal laid on the Table the following Reports* (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) One Hundred Forty-ninth Report on Action Taken by Government on the observations/recommendations contained in the 145th Report on Demands for Grants (2010-11) of the Ministry of DoNER.
- (2) One Hundred Fiftieth Report on Action Taken by the Government on the observations/recommendations contained in the 144th Report on Demands for Grants (2010-11) of the Ministry of Home Affairs.
- (3) One Hundred Fifty-first Report on The Arms (Amendment) Bill, 2010.

9. Evidence tendered before Standing Committee on Home Affairs

Shri Naveen Jindal laid on the Table the Evidence** tendered before the Standing Committee on Home Affairs on the Arms (Amendment) Bill, 2010.

10. Reports of Standing Committee on Human Resource Development

Dr. Vinay Kumar Pandey 'Vinnu' laid on the Table the following Reports (Hindi and English versions) of Standing Committee on Human Resource Development:-

- (1) [#]Two Hundred Thirty-sixth Report on the Prohibition of Unfair Practices in Technical Educational Institutions, Medical Educational Institutions and Universities Bill, 2010.
- (2) Two Hundred Thirty-seventh Report on the Foreign Educational Institutions (Regulation of Entry and Operations) Bill, 2010.

^{*} The Reports were presented to the Hon'ble Chairman, Rajya Sabha on 2nd June, 2011 and were forwarded to Hon'ble Speaker, Lok Sabha the same day.

^{**} The Evidence on the Arms (Amendment) Bill, 2010 was presented to Hon'ble Chairman, Rajya Sabha on 2nd June, 2011 and was forwarded to Hon'ble Speaker, Lok Sabha the same day.

[#] The Report was presented to Hon'ble Chairman, Rajya Sabha on 30th May, 2011 and was forwarded to Hon'ble Speaker, Lok Sabha the same day.

11. Evidences tendered before Standing Committee on Human Resource Development

Dr. Vinay Kumar Pandey 'Vinnu' laid on the Table copies of the Evidences tendered before the Committee on Human Resource Development on :-

- The Prohibition of Unfair Practices in Technical Educational Institutions, Medical Educational Institutions and Universities Bill, 2010; and
- (2) The Foreign Educational Institutions (Regulation of Entry and Operations) Bill, 2010

12. Reports of Standing Committee on Industry

Shri Ijyaraj Singh laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- 223rd Report on the Revival and Restructuring of North Eastern Handicrafts and Handlooms Development Corporation Ltd. pertaining to the Ministry of Development of North Eastern Region.
- (2) *224th Report on the Revival and Restructuring of Hindustan Photo Films Manufacturing Company Ltd. pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry)

13. Supplementary Demands for Grants (General) – 2011-2012

Shri Pranab Mukherjee presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 2011-2012.

14. Government Bill – Introduced

The Indian Medical Council (Amendment) Bill, 2011

^{*}Report was presented to Hon'ble Chairman, Rajya Sabha on the 27th May, 2011 under Direction 3(1) of the Directions by the Chairman, Rajya Sabha. A copy of the Report was forwarded to the Hon'ble Speaker, Lok Sabha on 30th May, 2011.

15. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Indian Medical Council (Amendment) Ordinance, 2011 (No. 1 of 2011) was laid on the Table.

12.05 P.M.

16. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Satpal Maharaj regarding need to provide adequate wages to labourers working in tea plantations in Uttarakhand.
- (2) Shri M.K. Raghavan regarding need to upgrade Calicut Railway Station in Kerala as a world class station.
- (3) Shri P.T. Thomas regarding need to continue with the existing scheme of subsidized LPG cylinders.
- (4) Shri S.S. Ramasubbu regarding need to provide stoppages of trains running between Madurai and Kanyakumari Section at Nanguneri, Valliyur and Panagudi railway stations in Tirunelveli Parliamentary Constituency, Tamil Nadu.
- (5) Rajkumari Ratna Singh regarding need to fix a time limit for execution of works under Member of Parliament Local Area Development Scheme.
- (6) Shri Kodikunnil Suresh regarding need to construct a Railway Over Bridge on level crossing between Kallumala and Butha junction in Mavelikara Parliamentary Constituency, Kerala.
- (7) Shri Vilas B. Muttemwar regarding need to review the decision to dispose of toxic hazardous waste from Union Carbide Factory, Bhopal at DRDO Plant, Nagpur keeping in view its potential environmental impact on the ecology of Nagpur and its surrounding region.

- (8) Shri Amarnath Pradhan regarding need to set up High-Tech Terminal Market for procurement & storage of rice, vegetables & seasonal fruits in Sambalpur, Orissa.
- (9) Shri Anurag Singh Thakur regarding need to start work on railway projects and augment rail services in Himachal Pradesh.
- (10) Smt. Jayshreeben Patel regarding need to restore the quota of kerosene in Gujarat.
- (11) Dr. Bhola Singh regarding need to set up atomic power station in Rajauli in Nawada district of Bihar.
- (12) Shri Harin Pathak regarding need to operate international flights from Sardar Vallabhbhai Patel International Airport Ahmedabad, Gujarat.
- (13) Shri Dharmendra Yadav regarding need to provide separate data of Other Backward Classes in the caste-based census in the country.
- (14) Shri Kaushalendra Kumar regarding need to provide better passenger facilities at Bihar Sharif Railway Station in Nalanda, Bihar and provide security to passengers in train nos. 12392/12391 originating from Bihar Sharif.
- (15) Shri M.B. Rajesh regarding need to provide adequate wages and ensure proper extension of social security schemes to the workers engaged on contract basis in Southern Railways.
- (16) Shri Bhausaheb Wakchaure regarding need to improve customer care service of Mobile operators in the country.
- (17) Shri Modugula Venugopala Reddy regarding need to formulate a National Agriculture Production Policy.
- (18) Shri Jose K. Mani regarding need to review and revoke the decision to import natural rubber into the country.

(Due to interruptions in the House Lok Sabha adjourned at 12.06 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

17. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports laid a statement (Hindi and English versions) regarding the commonwealth games (CWG), 2010.

(Due to interruptions in the House Lok Sabha adjourned for the day.)

2.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3nd August, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 3, 2011/Sravana 12, 1933 (Saka)

No. 161

11.00 A.M.

1. Starred Questions

Starred Question Nos. 41–45 were orally answered. Replies to Starred Question Nos. 46–60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 461 – 690 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Memorandum of Action Taken (Hindi and English versions) on the recommendations of the National Commission for Minority Educational Institutions, New Delhi, for the year 2009-2010.

- (2) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2009-2010, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jharkhand, Ranchi, for the year 2009-2010.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for the year 2008-2009.
- (7) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for the year 2009-2010.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Agartala, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Agartala, for the year 2009-2010.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Kohima, for the year 2008-2009, together with Audit Report thereon.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) A copy of the Indian Post Office (Third Amendment) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 58(E) in Gazette of India dated the 31st January, 2011 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

4. Reports of Committee on Petitions

Shri Anant Gangaram Geete presented the following Reports* (Hindi and English versions) of the Committee on Petitions:-

- (1) Fourteenth Report on the representation received from Shri H. Mahadevan, General Secretary, All India Trade Union Congress and forwarded by Shri Gurudas Das Gupta, MP, Lok Sabha regarding default in the contribution to the Provident Fund by the employers.
- (2) Fifteenth Report on the Action Taken by the Government on the recommendations contained in the Thirteenth Report of the Committee on Petitions (15th Lok Sabha) on the representation received from Shri Jayant Prabhakar Patil and others regarding provision for jobs to the Project Affected Persons of Rashtriya Chemicals and Fertilizers(RCF) Ltd.

^{*} The above Reports were presented to the Hon'ble Speaker on 21 July 2011 under Direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the above Reports under rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

5. Reports of Committee on Subordinate Legislation

Shri P. Karunakaran presented the Seventeenth and Eighteenth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

6. Report of Standing Committee on Defence

Shri Satpal Maharaj presented the Twelfth Report (Hindi and English versions) of the Standing Committee on Defence on `Demands for Grants 2011-12' of the Ministry of Defence.

7. Report of Standing Committee on Petroleum and Natural Gas

Shri Aruna Kumar Vundavalli presented the Eighth Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas on 'Demands for Grants (2011-12) of the Ministry of Petroleum and Natural Gas'.

8. Reports of Standing Committee on Industry

Shri M. Krishnaswamy laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) Two hundred and twenty-fifth Report on the Revival and Restructuring of Hindustan Machines Tools Limited pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (2) Two hundred and twenty-sixth Report on Study on the Working of Memorandum of Understanding System pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises)

9. Report of Business Advisory Committee

Shri Pawan Kumar Bansal presented the Twenty-seventh Report of the Business Advisory Committee.

12.03 P.M.

10. Statement by Minister

The Minister of External Affairs made a statement regarding "the visit of Foreign Minister of Pakistan to India".

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri M.I. Shanavas regarding need to strengthen the existing law prohibiting pre natal sex determination test.
- (2) Shri Harish Choudhary regarding need to set up a petroleum and natural gas refinery at Barmer in Rajasthan.
- (3) Shri Anto Antony Regarding need to set up a Nurses' Welfare Board in the country.
- (4) Dr. Sanjay Sinh regarding need to ensure accessibility of medical facilities to people under National Rural Health Mission in Sultanpur Parliamentary Constituency, Uttar Pradesh.
- (5) Smt. Shruti Choudhary regarding need to clear the proposals of construction of link roads and related infrastructure under Pradhan Mantri Gram Sadak Yojana in Bhiwani-Mahendragarh Parliamentary Constituency, Haryana.
- (6) Shri Manicka Tagore regarding need to provide funds for construction of Multi-Speciality hospital in Madurai district of Tamil Nadu.
- (7) Shri S. Alagiri regarding need to supply natural gas to industrial establishments in Chennai, Tamil Nadu.

- (8) Dr. Mahendrasinh P. Chauhan regarding need to provide power connections to farmers in areas included in dark zones in Sabarkantha Parliamentary Constituency, Gujarat.
- (9) Prof. Ram Shankar regarding need to construct an airport at Agra in Uttar Pradesh.
- (10) Shri K.D. Deshmukh regarding need to construct railway line connecting Lamta-Paraswada-Baihar-Malajkhand in district Balaghat, Madhya Pradesh.
- (11) Shri Rakesh Sachan regarding need to conduct an inquiry into the Kalka Mail train accident in Fatehpur district in Uttar Pradesh and provide adequate compensation to the victims of the train accident.
- (12) Dr. Shafiqur Rahman Barq regarding need to expedite construction of Sambhal-Gajraula via Hasanpur railway line in Uttar Pradesh.
- (13) Shri Sushil Kumar Singh regarding need to connect villages with pucca road under Left-Wing Extremism (LWE) affected Districts Project in Aurangabad Parliamentary Constituency, Bihar.
- (14) Shri R. Thamaraiselvan regarding need to formulate a scheme for all round development of Dharmapuri district in Tamil Nadu.
- (15) Shri Bhartruhari Mahtab regarding need to relax the existing provisions of Forest (Conservation) Act, 1980 for providing land to police establishments proposed to be set up in forest land in Orissa.
- (16) Shri Mahendra Kumar Roy regarding need to stop operation of the trains after sunset between New Jalpaiguri-Alipurduar in Jalpaiguri district, West Bengal keeping in view the train accidents of wild elephants.
- (17) Shri P. Kumar regarding need to regularize the services of nonteaching NMR employees working on daily wages in the National Institute of Technology, Tiruchirapalli, Tamil Nadu.
- (18) Shri Prabodh Panda regarding need to take immediate steps to open Haldia to Paradip internal waterways.

12.18 P.M.

12. Motion – Under Consideration

Time Taken: 6 hrs. 18 mts.

Shri Yashwant Sinha moved the following motion :-

"That despite repeated discussions on price rise in the House, the burden of price rise on the common man is continuing. Expressing deep concern over price rise, this House calls upon the Government to take immediate effective steps to check inflation that will give relief to the common man."

Shri Gurudas Dasgupta moved an amendment to the motion.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.15 P.M.)

2.15 P.M.

The following members took part in the discussion:-

- 1. Shri Salman Khursheed
- 2. Shri Sharad Yadav
- 3. Shri Shailendra Kumar
- 4. Shri Dara Singh Chauhan
- 5. Dr. Kakoli Ghosh Dastidar
- 6. Shri T.K.S. Ealangovan
- 7. Shri P. Karunakaran
- 8. Shri Bhartruhari Mahtab
- 9. Shri Anant G. Geete
- 10. Dr. M. Thambi Durai
- 11. Shri Konakalla Narayana Rao
- 12. Shri Sanjay Singh Chauhan
- 13. Shri Gurudas Dasgupta
- 14. Smt. Paramjit Kaur Gulshan
- 15. Dr. Raghuvansh Prasad Singh
- 16. Smt. Sumitra Mahajan

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- 17. Dr. Kavuru Sambasiva Rao
- 18. Shri Manohar Tirkey
- 19* Dr. Kirit Premjibhai Solanki
- 20* Prof. Sk. Saidul Haque
- 21* Smt. Jayshreeben Patel
- 22* Smt. Botcha Jhansi Lakshmi
- 23. Shri N. Chaluvaraya Swamy
- 24. Shri Nripendra Nath Roy
- 25* Shri Ghanshyam Anuragi
- 26. Shri Joseph Toppo
- 27. Smt. Putul Kumari
- 28. Shri Raju Shetti
- 29* Shri Adv. A. Sampath
- 30. Dr. Tarun Mandal
- 31* Shri M.B. Rajesh
- 32. Shri Kameshwar Baitha
- 33* Shri Arjun Meghwal
- 34* Dr. Ratna De Nag
- 35* Shri Gorakhnath Pandey
- 36* Shri Prasanta Kumar Majumdar
- 37* Shri Ravindra Kumar Pandey

The discussion was not concluded.

[#]8.13 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th August, 2011.)

T.K. VISWANATHAN, Secretary-General.

*Written speeches were laid on the Table.

[#]From 7.37 P.M. to 8.13 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 4, 2011/Sravana 13, 1933 (Saka)

No. 162

11.00 A.M.

1. Oath

Shri Y.S. Jagan Mohan Reddy, member representing Kadapa constituency of Andhra Pradesh took oath in Telugu, signed the Roll of members and took his seat in the House.

11.02 A.M.

2. Obituary References

The Speaker made references to the passing away of Shri Daulat Ram Saran, a member of the Sixth, Seventh and Ninth Lok Sabhas and Shri V.S. Krishna Iyer, a member of the Eighth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

3. Starred Questions

Starred Question Nos. 61, 62 and 63 were orally answered. Replies to Starred Question Nos. 64 – 80 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

12.00 Noon

5. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises for the year 2011-2012.

(2) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.
- (ii) Memorandum of Understanding between the Tyre Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.
- (iii) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries & Public Enterprises for the year 2011-2012.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Hindustan Insecticides Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2011-2012.
 - (ii) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2011-2012.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations of the National Statistical Commission, New Delhi, for the year 2009-2010.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Collection of Statistics Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 387(E) in Gazette of India dated the 16th May, 2011 under sub-section (3) of Section 33 of the Collection of Statistics Act, 2008.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2009-2010.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2009-2010.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Biecco Lawrie Limited and the Ministry of Petroleum and Natural Gas for the year 2011-2012.

(ii) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2011-2012.

(13) A copy of the Petroleum and Natural Gas Regulatory Board (Access Code for City or Local Natural Gas Distribution Networks) Regulations, 2011 (Hindi and English versions) published in Notification No. F. No. S-Admn./II/8/2010 in Gazette of India dated the 29th March, 2011 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Sections 63 and 64 of the Competition Act, 2002:-

- (i) The Competition Commission of India (Form and Time of Preparation of Annual Report) Amendment Rules, 2011 published in Notification No. G.S.R. 398(E) in Gazette of India dated the 24th May, 2011.
- (ii) The Competition Appellate Tribunal (Salaries and Allowances and other terms and conditions of service of the Chairperson and other Members) Amendment Rules, 2011 published in Notification No. G.S.R. 397(E) in Gazette of India dated the 24th May, 2011.
- (iii) The Competition Commission of India (Manner of Recovery of Monetary Penalty) Regulations, 2011 published in Notification No. R-40007/Reg-Recovery/Noti/04-CCI in Gazette of India dated the 19th February, 2011.
- (iv) The Competition Commission of India (General) Amendment Regulations, 2011 published in Notification No. F. No. L-3(2)/Regln-Gen.(Amdt.)/2009-10/CCI in Gazette of India dated the 4th April, 2011.
- (v) The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Regulations, 2011 published in Notification No. F. No. 1-1/Combination Regulations/2011-12/CD/CCI in Gazette of India dated the 11th May, 2011.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) of (14) above.

6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 3rd August, 2011, Rajya Sabha passed the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry (Amendment) Bill, 2011.

7. Bill as passed by Rajya Sabha – Laid on the Table

The Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry (Amendment) Bill, 2011

8. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Seventeenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

9. Reports of Standing Committee on Information Technology

Shri Rao Inderjit Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2010-11):-

- Twenty-first Report on Demands for Grants (2011-12) relating to the Department of Telecommunications (Ministry of Communications and Information Technology).
- (2) Twenty-second Report on Demands for Grants (2011-12) relating to the Ministry of Information and Broadcasting.
- (3) Twenty-third Report on Demands for Grants (2011-12) relating to the Department of Information Technology (Ministry of Communications and Information Technology).

(4) Twenty-fourth Report on Demands for Grants (2011-12) relating to the Department of Posts (Ministry of Communications and Information Technology).

10. Reports of Standing Committee on Chemicals and Fertilizers

Adv. Ganeshrao Nagorao Dudhgaonkar presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2010-11):-

- (1) Fourteenth Report on Action Taken by the Government on the recommendations contained in the Fifth Report (15th Lok Sabha) on 'Production and Availability of Medicines to deal with Swine Flu' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (2) Fifteenth Report on Action Taken by the Government on the recommendations contained in the Sixth Report (15th Lok Sabha) on Demands for Grants (2010-11) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (3) Sixteenth Report on Action Taken by the Government on the recommendations contained in the Seventh Report (15th Lok Sabha) on Demands for Grants (2010-11) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (4) Seventeenth Report on Action Taken by the Government on the recommendations contained in the Eighth Report (15th Lok Sabha) on Demands for Grants (2010-11) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (5) Eighteenth Report on Demands for Grants (2011-12) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (6) Nineteenth Report on Demands for Grants (2011-12) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (7) Twentieth Report on Demands for Grants (2011-12) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

11. Reports of Standing Committee on Social Justice and Empowerment

Shri T.R. Baalu presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2010-2011):-

- Fifteenth Report on Demands for Grants (2011-12) of the Ministry of Social Justice and Empowerment.
- (2) Sixteenth Report on Demands for Grants (2011-12) of the Ministry of Tribal Affairs.
- (3) Seventeenth Report on Demands for Grants (2011-12) of the Ministry of Minority Affairs.

12. Statements by Ministers

- (1) The Minister of External Affairs laid a statement (Hindi and English versions) on "Situation in Sri Lanka".
- (2) The Minister of State in the Ministry of Planning; Minister of State in the Ministry of Science and Technology and Minister of State in the Ministry of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 217th Report of the Standing Committee on Science and Technology, Environment and Forests on Action Taken by the Government on recommendations contained in the 208th Report of Demands for Grants (2010-11), pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology.

12.06 P.M.

13. Motion – Adopted

Time Taken: 7 hrs. 16 mts.

Further discussion on the following motion moved by Shri Yashwant Sinha and an amendment thereto moved by Shri Gurudas Dasgupta on the 3rd August, 2011, continued :-

"That despite repeated discussions on price rise in the House, the burden of price rise on the common man is continuing. Expressing deep concern over price rise, this House calls upon the Government to take immediate effective steps to check inflation that will give relief to the common man."

Shri Pranab Mukherjee took part in the debate.

Shri Yashwant Sinha replied to the debate.

On the Amendment moved by Shri Gurudas Dasgupta to the motion, the House divided and the result of Division was Ayes 51; Noes 330; Accordingly, the Amendment was negatived.

The motion was adopted.

1.05 P.M.

14. Motion for election to the Coir Board

Shri Virbhadra Singh moved the following motion :-

"That in pursuance of clause (e) of sub-rule (1) of the rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coir Board for a term to be specified by the Central Government."

The motion was adopted.

15. Motions for election to Committees

(i) Shri Pawan Kumar Bansal moved the following motion : -

"That the members of this House do proceed to elect, under sub-rule (3) of rule 254, in the manner required by sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Public Undertakings for the unexpired portion of the term of the Committee <u>vice</u> Shri V. Kishore Chandra Deo appointed Minister."

The motion was adopted.

(ii) Dr. Murli Manohar Joshi moved the following motion : -

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Accounts of the House for the unexpired portion of the term of the Committee <u>vice</u> Smt. Jayanthi Natarajan appointed as Minister and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was adopted.

16. Motions regarding Joint Committee to examine matters relating to allocation and pricing of Telecom Licences and Spectrum

(i) Shri P.C. Chacko moved the following motion :-

"That this House do appoint Sarvashri Vijay Bahuguna and Ijyaraj Singh to the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum in the vacancies caused by the resignation of Sarvashri V. Kishore Chandra S. Deo and Paban Singh Ghatowar".

The motion was adopted.

(ii) Shri P.C. Chacko moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one member of Rajya Sabha to the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum in the vacancy caused by the resignation of Smt. Jayanthi Natarajan from the membership of the Committee and communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee".

The motion was adopted.

17. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Twenty-seventh Report of the Business Advisory Committee presented to the House on the 3rd August, 2011".

The motion was adopted.

1.09 P.M.

18. Government Bill – Introduced

The Lokpal Bill, 2011

(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.24 P.M.)

2.24 P.M.

19. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- Smt. Santosh Chowdhary regarding need to man the railway level crossings at various places under Mukeriyan, Dasuya, Tanda, Hoshiarpur, Sham Chaurasi and Phagwara Legislative Assemblies in Punjab.
- (2) Shri K.C. Singh 'Baba' regarding need to provide Dearness Allowance on pension to the retired employees of sugarmills in the country.
- (3) Dr. Kruparani Killi regarding need to develop tourist places in Srikakulam district in Andhra Pradesh.
- (4) Shri Jagdambika Pal regarding need to start the vaccination programme against Japanese Encephalitis in Uttar Pradesh.
- (5) Shri Kamal Kishor 'Commando' regarding need to augment Primary Health Centres and improve medical facilities in Community Health Centres in Bahraich Parliamentary Constituency, Uttar Pradesh.
- (6) Shri P.L. Punia regarding need to ensure inauguration/stone laying ceremony of Central Government development projects by the Member of Parliament of the area.
- (7) Shri N.S.V. Chitthan regarding need to continue the existing system of operation of trains from Egmore Railway Station in Tamil Nadu.
- (8) Shri A.T. Nana Patil regarding need to provide immediate employment to all the persons seeking employment on compassionate ground.
- (9) Shri Virender Kashyap regarding need for underground ducting of BSNL telephone cables in Himachal Pradesh to avoid theft and ensure uninterrupted services to the consumers.
- (10) Shri Mansukhbhai D. Vasava regarding need to ensure proper utilization of funds sanctioned for welfare schemes meant for Adivasis in the country.

- (11) Shri Jeetendra Singh Bundela regarding need to construct a railway over bridge/under bridge at level crossing in Murwara-Katni legislative assembly area in Khajuraho Parliamentary Constituency, Madhya Pradesh.
- (12) Smt. Jyoti Dhurve regarding need to accord approval to the pending civil aviation projects in Madhya Pradesh.
- (13) Dr. Kirodi Lal Meena regarding need to release the due share of water to Rajasthan from Ranjit Sagar Dam.

2.25 P.M.

20. Supplementary Demands for Grants (General) – 2011-2012

Time taken: 3 Hrs. 28 Mts.

Discussion on the Supplementary Demands for Grants Nos. 1, 2, 4, 6, 9, 11, 12, 16, 19, 23, 24, 30 to 33, 38, 40, 41, 45 to 48, 50, 52 to 54, 57 to 61, 66, 72 to 75, 82, 85, 87, 90, 91, 93, 94, 96 and 101 to 105 in respect of Budget (General) for 2011-2012 commenced.

The following members took part in the debate:-

- 1. Shri Harin Pathak
- 2. Shri Adhir Ranjan Chowdhury
- 3. Shri Shailendra Kumar
- 4. Shri Gorakhnath Pandey
- 5. Shri Kaushalendra Kumar
- 6. Shri Tathagata Satpathy
- 7. Shri M.B. Rajesh
- 8. Shri C. Sivasami
- 9. Shri Prabodh Panda
- 10. Smt. Harsimrat Kaur Badal
- 11. Dr. Sanjeev Ganesh Naik
- 12. Dr. Raghuvansh Prasad Singh
- 13. Shri Naranbhai Kachhadia
- 14. Shri Sanjay Brijkishorlal Nirupam
- 15. Shri E.T. Mohammed Basheer

- 16* Dr. Kirit Premjibhai Solanki
- 17* Dr. Mahendrasinh P. Chauhan
- 18* Shri S.S. Ramasubbu
- 19. Shri N. Chaluvaraya Swamy
- 20. Shri Prasanta Kumar Majumdar
- 21. Shri Narahari Mahato
- 22. Shri Ghanshyam Anuragi
- 23* Shri Virender Kashyap
- 24* Shri Virendra Kumar
- 25* Shri Hansraj G. Ahir
- 26* Shri Arjun Meghwal
- 27* Dr. (Smt.) Botcha Jhansi Lakshmi

The discussion was not concluded.

[#]6.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th August, 2011.)

T.K. VISWANATHAN, Secretary-General.

*Written speeches were laid on the Table.

[#]From 5.53 P.M. to 6.56 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 5, 2011/Sravana 14, 1933 (Saka)

No. 163

11.00 A.M.

1. Starred Questions

Starred Question Nos. 81–84 were orally answered. Replies to Starred Question Nos. 85–100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 921–1150 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 2011-2012.
 - (ii) Memorandum of Understanding between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2011-2012.
 - (iii) Memorandum of Understanding between the National Aluminum Company Limited and the Ministry of Mines for the year 2011-2012.

(2) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- Report of the Comptroller and Auditor General of India-Union Government (Civil) (Report No. 6 of 2011-12) (Performance Audit)-Audit Report on XIXth Commonwealth Games, 2010.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 33 of 2010-11)-Railways Finances for the year ended March, 2010.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 34 of 2010-11) for the year ended March, 2010.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (Civil) Autonomous Bodies (No. 38 of 2011-12) for the year ended March, 2010.
- (v) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 7 of 2011-12) Coast Guard Performance Audit-Role and Functioning of Indian Coast Guard for the year ended March, 2010.
- (vi) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 8 of 2011-12)-Performance Audit of Fertilizer Subsidy-Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year ended March, 2010.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Appropriation Accounts (Part-I-Review) of the Indian Railways for the year 2009-2010.
 - (ii) Appropriation Accounts (Part-II-Detailed Appropriation Accounts) of the Indian Railways for the year 2009-2010.
 - (iii) Appropriation Accounts [Part-II-Detailed Appropriation Accounts (Annexure-G)] of the Indian Railways for the year 2009-2010.

(4) A copy of the 16th Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto – June, 2011.

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2011-2012.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 21 of the Coinage Act, 1906:-

- The Coinage of the Fifty Paise, One Rupee and Two Rupees Rules,
 2011 published in Notification No. G.S.R. 374(E) in Gazette of India dated the 10th May, 2011.
- (ii) The Coinage of the Five Rupees coins containing Nickel Brass Rules,
 2011 published in Notification No. G.S.R. 375(E) in Gazette of India dated the 10th May, 2011.
- (iii) The Coinage of Bi-Metallic coin or Rupees Ten Rules, 2011 published in Notification No. G.S.R. 376(E) in Gazette of India dated the 10th May, 2011.

(7) A copy each of the following Notifications (Hindi and English versions) under Section 30 of the Securities and Exchange Board of India Act, 1992:-

- The Securities and Exchange Board of India (Stock, Brokers and Sub-brokers) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/01/11486 in Gazette of India dated the 6th April, 2011.
- (ii) The Securities and Exchange Board of India (Change in Conditions of Registration of Certain Intermediaries) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/03/12650 in Gazette of India dated the 19th April, 2011.
- (iii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/05/13907 in Gazette of India dated the 29th April, 2011.
- (iv) The Securities and Exchange Board of India (Foreign Institutional Investors) (Amendment) Regulations, 2011 published in Notification

No. F. No. LAD-NRO/GN/2011-12/06/13995 in Gazette of India dated the 2nd May, 2011.

- (v) The Securities and Exchange Board of India (Debenture Trustees) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/13/21222 in Gazette of India dated the 5th July, 2011.
- (vi) The Securities and Exchange Board of India (Underwriters) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/15/21214 in Gazette of India dated the 5th July, 2011.
- (vii) The Securities and Exchange Board of India (Merchant Bankers) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/09/21233 in Gazette of India dated the 5th July, 2011.
- (viii) The Securities and Exchange Board of India (Registrars to an issue and share Transfer Agents) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/11/21228 in Gazette of India dated the 5th July, 2011.
- (ix) The Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/10/21232 in Gazette of India dated the 5th July, 2011.
- (x) The Securities and Exchange Board of India (Bankers to an Issue) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/12/21225 in Gazette of India dated the 5th July, 2011.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R. 180(E) published in Gazette of India dated 3rd March, 2011 together with an explanatory memorandum making certain

amendments in the Notification No. 4/2006-CE dated 1st March, 2006.

- (ii) G.S.R. 232(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum exempting mobile handsets including cellular phones from so much of the duty of excise leviable thereon.
- (iii) G.S.R. 233(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 1/2011-CE dated 1st March, 2011.
- (iv) G.S.R. 234(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 2/2011-CE dated 1st March, 2011.
- (v) G.S.R. 235(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 3/2006-CE dated 1st March, 2006.
- (vi) G.S.R. 236(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-CE dated 1st March, 2006.
- (vii) G.S.R. 237(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 5/2006-CE dated 1st March, 2006.
- (viii) G.S.R. 238(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-CE dated 1st March, 2006.

- (ix) G.S.R. 239(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum exempting waste, parings and scrap arising in the course of manufacture of goods, subject to certain conditions.
- (x) G.S.R. 240(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 8/2003-CE dated 1st March, 2003.
- (xi) G.S.R. 241(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 63/95-CE dated 16th March, 1995.
- (xii) G.S.R. 242(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 30/2004-CE dated 9th July, 2004.
- (xiii) G.S.R. 243(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum exempting all goods bearing a brand name or sold under a brand name under from the whole of Excise Duty leviable thereon, subject to certain conditions.
- (xiv) The Central Excise (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 244(E) in Gazette of India dated 24th March, 2011 together with an explanatory memorandum.
- (xv) The CENVAT Credit (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 245(E) in Gazette of India dated 24th March, 2011 together with an explanatory memorandum.
- (xvi) G.S.R. 246(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum exempting from the operation of the Central Excise Rules, 2002 to every mine engaged in the production or manufacture of goods where the producer or manufacturer of such goods has a centralized billing or accounting system.

- (xvii) G.S.R. 247(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-CE(N.T.) dated 24th December, 2008.
- (xviii) G.S.R. 248(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 20/2001-CE (N.T.)dated 30th April, 2001.
- (xix) G.S.R. 249(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-CE dated 1st March, 2002.
- (xx) The CENVAT Credit (Third Amendment) Rules, 2011 published in Notification No. G.S.R. 286(E) in Gazette of India dated 31st March, 2011 together with an explanatory memorandum.
- (xxi) G.S.R. 332(E) published in Gazette of India dated 20th April, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 62/1995-CE dated 16th March, 1995.
- (xxii) G.S.R. 486(E) published in Gazette of India dated 25th June, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-CE dated 1st March, 2006.

(9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- G.S.R. 107(E) published in Gazette of India dated 24th February, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 39/1996-Cus., dated 23rd July, 1996.
- (ii) G.S.R. 249(E) published in Gazette of India dated 24th March,
 2011 together with an explanatory memorandum making certain

amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.

- (iii) G.S.R. 250(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus., dated 1st March, 2006.
- (iv) G.S.R. 321(E) published in Gazette of India dated 15th April, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (v) G.S.R. 322(E) published in Gazette of India dated 15th April, 2011 together with an explanatory memorandum exempting all goods, other than those which are clearly not to be used as fertilizers, when imported into India from so much of additional duty of customs leviable thereon.
- (vi) G.S.R. 377(E) published in Gazette of India dated 10th May, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (vii) G.S.R. 405(E) published in Gazette of India dated 25th May, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 51/2008-Cus., dated 21st April, 2008.
- (viii) G.S.R. 422(E) published in Gazette of India dated 1st June, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13th August, 2008.
- (ix) G.S.R. 423(E) published in Gazette of India dated 1st June, 2011 together with an explanatory memorandum providing duty concession to Philippines and other ASEAN countries in view of India ASEAN FTA.

- (x) G.S.R. 471(E) published in Gazette of India dated 21st June, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 107/2008-Cus., dated 6th October, 2008.
- (xi) S.O.380(E) published in Gazette of India dated 15th February, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xii) S.O. 430(E) published in Gazette of India dated 24th February, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 6/2011-Cus.(N.T.), dated 27th January, 2011.
- (xiii) S.O. 450(E) published in Gazette of India dated 28th February, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xiv) S.O. 566(E) published in Gazette of India dated 15th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xv) S.O. 646(E) published in Gazette of India dated 20th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 14/2011-Cus.(N.T.), dated 24th February, 2011.
- (xvi) S.O. 668(E) published in Gazette of India dated 31st March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xvii) S.O. 748(E) published in Gazette of India dated 15th April, 2011 together with an explanatory memorandum making certain

amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (xviii) S.O. 841(E) published in Gazette of India dated 27th April, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 24/2011-Cus.(N.T.), dated 29th March, 2011.
- (xix) S.O. 912(E) published in Gazette of India dated 29th April, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xx) S.O. 1047(E) published in Gazette of India dated 13th May, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxi) S.O. 1223(E) published in Gazette of India dated 27th May, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 32/2011-Cus.(N.T.), dated 27th April, 2011.
- (xxii) S.O. 1234(E) published in Gazette of India dated 31st May, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxiii) S.O. 1400(E) published in Gazette of India dated 15th June, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxiv) G.S.R. 487(E) published in Gazette of India dated 25th June, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus.(N.T.), dated 1st March, 2002.

- (xxv) G.S.R. 501(E) published in Gazette of India dated 1st July, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus.(N.T.), dated 1st March, 2002.
- (xxvi) G.S.R. 499(E) published in Gazette of India dated 1st July, 2011 seeking to prescribe preferential tariff for specified goods imported from Malaysia under the India-Malaysia Comprehensive Economic Cooperation Agreement subject to fulfillment of Rules of Origin.
- (xxvii) The Courier Imports and Exports (Electronic Declaration and Processing) Amendment Regulations, 2011 published in Notification No. G.S.R. 290(E) in Gazette of India dated 1st April, 2011 together with an explanatory memorandum.
- (xxviii) G.S.R. 1541(E) published in Gazette of India dated 6th July, 2011, together with an explanatory memorandum assigning the functions of the proper officer to the officers of Directorate of Revenue Intelligence, Directorate General of Central Excise Intelligence, Preventive Commissionerates and Central Excise Commissionerates for the purposes of Section 17 and 18 of the Customs Act, 1962.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R. 95(E) published in Gazette of India dated 16th February, 2011 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on all import of circular weaving machines having six or more shuttles for weaving PP/HDPE Fabrics of a width exceeding 30 cms originating in, or exported from China PR and Austria.
- (ii) G.S.R. 98(E) published in Gazette of India dated 17th February,
 2011 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of Sodium

Nitrate, originating in, or exported from, People's Republic of China, upto and inclusive of 30th June, 2011, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and allied duties.

- (iii) G.S.R. 186(E) published in Gazette of India dated 4th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 87/2005-Cus., dated 27th September, 2005.
- (iv) G.S.R. 187(E) published in Gazette of India dated 4th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 42/2010-Cus., dated 5th April, 2010.
- (v) G.S.R. 188(E) published in Gazette of India dated 4th March, 2011 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on "Glass Fibre", originating in, or exported from China PR, when imported into India.
- (vi) G.S.R. 265(E) published in Gazette of India dated 30th March,
 2011 together with an explanatory memorandum making certain amendments in the Notification No. 33/2006-Cus., dated 7th April, 2006.
- (vii) G.S.R. 328(E) published in Gazette of India dated 18th April, 2011 together with an explanatory memorandum seeking to impose definitive anti-duping duty on imports of Acetone, originating in, or exported from Thailand and Japan at the specified rates.
- (viii) G.S.R. 336(E) published in Gazette of India dated 21st April, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 121/2006-Cus., dated 26th December, 2006.
- (ix) G.S.R. 371(E) published in Gazette of India dated 9th May, 2011 together with an explanatory memorandum making certain

amendments in the Notification No. 45/2006-Cus., dated 24th May, 2006.

- (x) G.S.R. 395(E) published in Gazette of India dated 23rd May, 2011 together with an explanatory memorandum seeking to provide for provisional assessment of imports of vitrified porcelain tiles when exported to India by M/s Jiangxi Zhengda Ceramics Company Limited, China PR (producer) through M/s Foshan Z&D Ceramics Company Limited, China PR (exporter) without collecting anti-dumping duty already imposed vide Notification No. 82/2008-Cus., dated 27.06.2008 subject to such security as the proper officer deems fit.
- (xi) G.S.R. 415(E) published in Gazette of India dated 27th May, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 121/2006-Cus., dated 26th December, 2006.
- (xii) G.S.R. 416(E) published in Gazette of India dated 27th May, 2011 together with an explanatory memorandum seeking to provide provisional assessment to imports of Acetone, originating in, or exported from Chinese Taipei by M/s Chang Chun Plastics Company Limited (exporter), pending the outcome of New Shipper Review.
- (xiii) G.S.R. 450(E) published in Gazette of India dated 14th June, 2011 together with an explanatory memorandum seeking to levy final anti-dumping duty on imports of Pentaerythritol, originating in, or exported from the China PR at the rate of USD 515/MT.
- (xiv) G.S.R. 457(E) published in Gazette of India dated 15th June, 2011 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of 'Metronidazole', originating in, or exported from the China PR, upto and inclusive of 15th June, 2012, pending finalization of Sunset review

investigations being conducted by the Directorate General of Antidumping and Allied duties.

- (xv) G.S.R. 473(E) published in Gazette of India dated 22nd June, 2011 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on the import of the Sewing Machine Needles, originating in, or exported from the China PR.
- (xvi) G.S.R. 519(E) published in Gazette of India dated 7th July, 2011 together with an explanatory memorandum rescinding Notification No. 54/2008-Cus., dated 28th April, 2008.
- (xvii) G.S.R. 525(E) published in Gazette of India dated 8th July, 2011 together with an explanatory memorandum seeking to impose definite anti-dumping duty on imports of "Sodium Tripoly Phosphate", originating in, or exported from China PR at the specified rates, in pursuance of the final findings dated 3rd May, 2011 of the Designated Authority.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- G.S.R. 266(E) published in Gazette of India dated 30th March,
 2011 together with an explanatory memorandum making certain amendments in the Notification No. 7/2010-Service Tax dated 27th February, 2010.
- (ii) G.S.R. 267(E) published in Gazette of India dated 30th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 8/2010-Service Tax dated 27th February, 2010.
- (iii) G.S.R. 268(E) published in Gazette of India dated 30th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 9/2010-Service Tax dated 27th February, 2010.
- (iv) The Export of Services (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 280(E) in Gazette of India

dated 31st March, 2011, together with an explanatory memorandum.

- (v) The Taxation of Services (Pro*vide*d from Outside India and Received in India) Amendment Rules, 2011 published in Notification No. G.S.R. 281(E) in Gazette of India dated 31st March, 2011, together with an explanatory memorandum.
- (vi) The Service Tax (Determination of Value) Second Amendment Rules, 2011 published in Notification No. G.S.R. 282(E) in Gazette of India dated 31st March, 2011, together with an explanatory memorandum.
- (vii) The Point of Taxation (Amendment) Rules, 2011 published in Notification No. G.S.R. 283(E) in Gazette of India dated 31st March, 2011, together with an explanatory memorandum.
- (viii) The Service Tax (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 284(E) in Gazette of India dated 31st March, 2011, together with an explanatory memorandum.
- (ix) G.S.R. 285(E) published in Gazette of India dated 31st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 19/2009-Service Tax, dated 7th July, 2009.
- (x) G.S.R. 293(E) published in Gazette of India dated 1st April, 2011, together with an explanatory memorandum seeking to notify certain taxable services as continuous supply of service.
- (xi) G.S.R. 338(E) published in Gazette of India dated 25th April, 2011, together with an explanatory memorandum exempting the taxable service referred to in Section 65 (105)(zzzzo) finance Act, 1994 from the whole of service tax leviable under Section 66 of the said Act.
- (xii) G.S.R. 339(E) published in Gazette of India dated 25th April, 2011, together with an explanatory memorandum seeking to exempt the taxable service referred to in Section 65(105)(zzzzw)

of the Finance Act, 1994, when the declared tariff is less than Rs. 1000 from the whole of service tax leviable under Section 66 of the said Act .

- (xiii) G.S.R. 340(E) published in Gazette of India dated 25th April, 2011, together with an explanatory memorandum rescinding Notification No. 25/2006-Service Tax dated 13th July, 2006.
- (xiv) G.S.R. 341(E) published in Gazette of India dated 25th April, 2011, together with an explanatory memorandum seeking to exempt any preschool coaching and training any coaching or training leading to grant of certificate/diploma/degree recognized by law when pro*vide*d by any commercial coaching or training centre from whole of Service Tax leviable under Section 66 of the Finance Act, 1994.
- (xv) G.S.R. 342(E) published in Gazette of India dated 25th April, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 1/2006-Service Tax dated 1st March, 2006.
- (xvi) The Service Tax (Third Amendment) Rules, 2011 published in Notification No. G.S.R 343(E) in Gazette of India dated 25th April, 2011, together with an explanatory memorandum.
- (xvii) The Taxation of Services (Pro*vide*d from Outside India and Received in India)(Third Amendment) Rules, 2011 published in Notification No. G.S.R 345(E) in Gazette of India dated 25th April, 2011, together with an explanatory memorandum.
- (xviii) The Export of Services (Third Amendment) Rules, 2011 published in Notification No. G.S.R 344(E) in Gazette of India dated 25th April, 2011, together with an explanatory memorandum.
- (xix) G.S.R. 447(E) published in Gazette of India dated 14th June, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 07/2010-Service Tax, dated 27th February, 2010.

- (xx) G.S.R. 448(E) published in Gazette of India dated 14th June, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 08/2010-Service Tax, dated 27th February, 2010.
- (xxi) G.S.R. 449(E) published in Gazette of India dated 14th June, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 09/2010-Service Tax, dated 27th February, 2010.

(12) A copy of the Notification No. G.S.R 432(E) (Hindi and English versions) published in Gazette of India dated 3rd June, 2011 exempting the individual premises from registration where the producer or manufacturer of recorded smart cards has a centralized billing or accounting system in respect of such goods produced or manufactured by these individual premises and opts for registering only the premises or office from where such centralized billing or accounting is done under sub-rule (2) of Rule 9 of the Central Excise Rules, 2002.

(13) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (First Amendment) Rules, 2011 published in Notification No. S.O. 495(E) in Gazette of India dated 9th March, 2011 together with an explanatory memorandum.
- (ii) The Income-tax (Second Amendment) Rules, 2011 published in Notification No. S.O. 647(E) in Gazette of India dated 29th March, 2011 together with an explanatory memorandum.
- (iii) The Income-tax (3rd Amendment) Rules, 2011 published in Notification No. S.O. 693(E) in Gazette of India dated 5th April, 2011 together with an explanatory memorandum.
- (iv) The Income-tax (4th Amendment) Rules, 2011 published in Notification No. S.O. 694(E) in Gazette of India dated 5th April, 2011 together with an explanatory memorandum.

- (v) The Income-tax (5th Amendment) Rules, 2011 published in Notification No. S.O. 1214(E) in Gazette of India dated 26th May, 2011 together with an explanatory memorandum.
- (vi) The Income-tax (6th Amendment) Rules, 2011 published in Notification No. S.O. 1497(E) in Gazette of India dated 1st July, 2011 together with an explanatory memorandum.

(14) A copy of the Notification No. S.O. 435(E) (Hindi and English versions) published in Gazette of India dated 25th February, 2011 together with an explanatory memorandum notifying the United Stock Exchange of India Limited as a recognized Stock Exchange for the purpose of the Section 43(5) of Income tax Act, 1961 issued under section 43 of the Income Tax Act, 1961.

(15) A copy of the Notification No. S.O. 1046(E) (Hindi and English versions) published in Gazette of India dated 13th May, 2011 together with an explanatory memorandum notifying the rate of interest as 9.5% to be credited in the employee's account of a recognized provident fund w.e.f. 1st of September, 2010 for the year 2010-11 issued under Rule 6 of the Income Tax Act, 1961.

(16) A copy of the Notification No. S.O. 1438(E) (Hindi and English versions) published in Gazette of India dated 23rd June, 2011 together with an explanatory memorandum making certain amendments in the Notification No. S.O. 709(E) dated 20th August, 1998 issued under section 48 of the Income Tax Act, 1961.

(17) A copy of the Notification No. S.O. 1439(E) (Hindi and English versions) published in Gazette of India dated 23rd June, 2011 together with an explanatory memorandum exempting an individual whose total income for the assessment year, 2011-12 does not exceed Rupees Five lakh and consists of only income chargeable to income-tax under some specified conditions specified therein, from the requirement of furnishing a return of income issued under section 139 of the Income Tax Act, 1961.

(18) A copy each of the following Notifications (Hindi and English versions) under the Prevention of Money Laundering Act, 2002:-

- G.S.R. 1029(E) published in Gazette of India dated 29th December, 2010 together with an explanatory memorandum containing corrigendum to the Notification No. G.S.R. 18(E) dated the 7th January, 2010.
- G.S.R. 1030(E) published in Gazette of India dated 29th December, 2010 together with an explanatory memorandum containing corrigendum to the Notification No. G.S.R. 19(E) dated the 7th January, 2010.
- (iii) G.S.R. 1031(E) published in Gazette of India dated 29th December, 2010 together with an explanatory memorandum containing corrigendum to the Notification No. G.S.R. 20(E) dated the 7th January, 2010.

(19) A copy of the Prevention of Money-Laundering (Appointment and Conditions of Service of Chairperson and Members of Adjudicating Authority) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 189(E) in Gazette of India dated 7th March, 2011 under section 74 of the Prevention of Money Laundering Act, 2002.

(20) A copy of the Notification No. G.S.R. 337(E) (Hindi and English versions) in Gazette of India dated 25th April, 2011 together with an explanatory memorandum appointing the 1st day of May, 2011, as the date on which the provisions of the Finance Act, 2011 shall come into force issued under Section 74 of the said Act.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2009-2010.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2009-2010.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2009-2010.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Indian Medicine Central Council Act, 1970:-

- The Indian Medicine Central Council (Postgraduate Ayurveda Education) (Amendment) Regulations, 2011 published in Notification No. 4-90/2009/Ay.PG Regulations in weekly Gazette of India dated the 8th April, 2011.
- (ii) The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) (Amendment) Regulations, 2011 published in Notification No. 4-90/2009/Ay.PG Regulations in weekly Gazette of India dated the 8th April, 2011.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2009-

2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2009-2010.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the NTPC Limited and the Ministry of Power for the year 2011-2012.
 - (ii) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2011-2012.
 - (iii) Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 2011-2012.
 - (iv) Memorandum of Understanding between the SJVN Limited and the Ministry of Power for the year 2011-2012.
 - (v) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2011-2012.
 - (vi) Memorandum of Understanding between the THDC India Limited and the Ministry of Power for the year 2011-2012.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2009-2010.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 2011-2012.

(34) A copy of the Notification No. F. No. 23/2/2005-R&R (Vol.V) (Hindi and English versions) published in Gazette of India dated the 8th July, 2011, making certain amendments in the para 5.1 and 7.1 of the Tariff Policy 2006 notified under Section 3 of the Electricity Act, 2003, under Section 179 of the said Act.

4. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Vilas Muttemwar presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2010-11):-

- Twelfth Report on Demands for Grants (2011-12) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution); and
- (2) Thirteenth Report on Demands for Grants (2011-12) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

5. Reports of Standing Committee on Urban Development

Shri Sharad Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Urban Development (2010 – 11):-

- Fourteenth Report on Demands for Grants (2011-12) of the Ministry of Urban Development.
- (2) Fifteenth Report on Demands for Grants (2011-12) of the Ministry of Housing and Urban Poverty Alleviation.

12.03 P.M.

6. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 8th August, 2011.

12.11 P.M.

7. Calling Attention

Shrimati Sushma Swaraj called the attention of the Minister of Home Affairs to the situation arising out of delay in creation of Telangana State and steps taken by the Government in this regard.

The Minister of Home Affairs made a statement in regard thereto.

The Minister of Home Affairs also replied to the clarificatory questions asked by the members.

1.50 P.M.

8. Government Bill – Introduced

The Indian Institute of Information Technology, Design and Manufacturing Kancheepuram Bill, 2011

9. Statement regarding Ordinance

Smt. D. Purandeswari on behalf of Shri Kapil Sibal laid on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram Ordinance, 2011 (No.2 of 2011).

(Lok Sabha adjourned at 1.51 P.M. and re-assembled at 2.48 P.M.)

2.48 P.M.

10. Supplementary Demands for Grants (General) – 2011-2012

Time Taken: 3 Hrs. 53 Mts.

Further discussion on the Supplementary Demands for Grants in respect of Budget (General) for 2011-12, continued.

Shri Pranab Mukherjee replied to the debate.

All the Supplementary Demands for Grants Nos. 1, 2, 4, 6, 9, 11, 12, 16, 19, 23, 24, 30 to 33, 38, 40, 41, 45 to 48, 50, 52 to 54, 57 to 61, 66, 72 to 75, 82, 85, 87, 90, 91, 93, 94, 96 and 101 to 105 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 2011-2012 were voted in full.

11. Government Bill – Introduced

The Appropriation (No. 3) Bill, 2011

12. Government Bill – Passed

The Appropriation (No. 3) Bill, 2011

The motion for consideration moved by Shri Pranab Mukherjee was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

3.14 P.M.

13. Government Bill – Under Consideration

The State Bank of India (Subsidiary Banks Laws) Amendment Bill, 2009

Time Allotted: 2 Hrs. Time Taken: 16 mts. Balance: 1 Hr. 44 mts.

The motion for consideration of the Bill was moved by Shri Namo Narain Meena on behalf of Shri Pranab Mukherjee.

Shri Nishikant Dubey took part in the debate and his speech was unfinished.

The discussion was not concluded.

3.30 P.M.

14. Motion

Shri Uday Singh moved the following motion :-

"That this House do agree with the Sixteenth and Seventeenth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on 24 March, 2011 and 4 August, 2011, respectively."

An amendment moved by Shri P.L. Punia to the Seventeenth Report was adopted and the motion, as amended, was adopted as follows:

"That this House do agree with the Sixteenth and Seventeenth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on 24 March, 2011 and 4 August, 2011, respectively, subject to the modification that the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2010 (Amendment of section 3, etc.) by Shri P.L. Punia, contained in sub-para 3 of para 4 and sub-para 3 of para 5 of the Seventeenth Report be referred back to the Committee for reconsideration of their recommendation with regard to the said Bill."

3.35 P.M.

15. Private Members' Bills – Introduced

- (1) The Land Acquisition Bill, 2011 by Shri Jayant Chaudhary.
- The Constitution (Amendment) Bill, 2011 (Amendment of articles 15 and 16) by Shri S. Semmalai.
- (3) The Abolition of Capital Punishment Bill, 2011 by Shri Pradeep Tamta.

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- (4) The Government Servants *(Declaration of Assets and Investigation)*Bill, 2011 by Shri Pradeep Tamta.
- (5) The Intelligence Services (*Powers and Regulation*) Bill, 2011 by Shri Manish Tewari.
- (6) The Indian Penal Code (Amendment) Bill, 2011 *(Insertion of new sections 302A and 364B)* by Shrimati Sushma Swaraj.
- (7) The Constitution (Amendment) Bill, 2011 *(Insertion of new articles 16A and 29A)* by Shri Nishikant Dubey.

3.40 P.M.

16. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 2009 (Insertion of new articles 275A and 371J) by Prof. Ranjan Prasad Yadav.

Further discussion on the motion for consideration of the Bill moved by

Prof. Ranjan Prasad Yadav on the 11th March, 2011, continued.

Prof. Ranjan Prasad Yadav resumed his speech.

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Shri Hukmdeo Narayan Yadav
- 3. Shri Shailendra Kumar
- 4. Shri Ramashankar Rajbhar
- 5. Shri Bhartruhari Mahtab
- 6. Shri S. Semmalai
- 7. Shri Vishwamohan Kumar
- 8. Shri Arjun Meghwal
- 9. Shri Ghanshyam Anuragi
- 10. Shri Dara Singh Chauhan (speech unfinished)

The discussion was not concluded.



*6.01 P.M.

17. Submissions by members

(i) Regarding need to include Bhojpuri language in the Eighth Schedule to the Constitution

Shri Shailendra Kumar made a submission regarding need to include Bhojpuri language in the Eighth Schedule to the Constitution.

Shri Arjun Meghwal and Dr. Rajan Sushant associated. Shri Harish Rawat responded.

6.30 P.M.

(ii) Regarding need to formulate an effective scheme for Delhi Metro.

Shri Jai Prakash Agarwal made a submission regarding need to formulate an effective scheme for Delhi Metro.

Shri Harish Rawat responded.

Smt. Krishna Tirath also responded.

7.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 8th August, 2011.)

T.K. VISWANATHAN, Secretary-General.

From 6.01 P.M. to 7.00 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, August 8, 2011/Sravana 17, 1933 (Saka)

No. 164

11.00 A.M.

1. Questions

Starred Question No. 101 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 102–120 were laid on the Table. Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Minimum Wages (Central Advisory Board) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 279 in Gazette of India dated the 31st March, 2011 under sub-section (1) of Section 30A of the Minimum Wages Act, 1948.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 95 of the Employees' State Insurance Act, 1948:-

 (i) The Employees' State Insurance (Central) (Amendment) Rules,
 2011 published in Notification No. G.S.R. 229(E) in Gazette of India dated the 23rd March, 2011.

- (ii) The Employees' State Insurance (Central) (Amendment) Rules,
 2011 published in Notification No. G.S.R. 454(E) in Gazette of India dated the 15th June, 2011.
- (iii) The Employees' State Insurance (General) (Amendment) Rules,
 2011 published in Notification No. N-12/13/2/2010-P&D in
 Gazette of India dated the 30th March, 2011.
- (iv) The Employees' State Insurance (General) (Amendment) Rules,
 2010 published in Notification No. N-12/13/2/2010-P&D in
 Gazette of India dated the 9th December, 2010.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 37 of the Apprentices Act, 1961:-

- (i) S.O.1251(E) in Gazette of India dated the 1st June, 2011, specifying for the purposes of the Apprentices Act, 1961, the State Council for Technical Education, mentioned therein in respect of the trade test or examination mentioned in the Notification.
- (ii) The Apprenticeship (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 421(E) in Gazette of India dated the 1st June, 2011.
- (4) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2011-2012.
 - (ii) Memorandum of Understanding between the Cochin Shipyard Limited and the Ministry of Shipping for the year 2011-2012.

(5) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2009-2010.
- (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

- G.S.R. 210(E) published in Gazette of India dated the 11th March,
 2011 approving the Mumbai Port Trust Employees (Conduct)
 Amendment Regulations, 2011.
- (ii) G.S.R. 386(E) published in Gazette of India dated the 14th May,
 2011 approving the Paradip Port Trust Employees (Recruitment,
 Seniority and Promotion) Regulations, 2011.
- (iii) G.S.R. 43(E) published in Gazette of India dated the 21st January,
 2011 the Jawaharlal Nehru Port Trust Employees (Recruitment,
 Seniority and Promotion) Regulations, 2011.
- (8) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2011-2012.
 - (ii) Memorandum of Understanding between the MECON Limited and the Ministry of Steel for the year 2011-2012.
 - (iii) Memorandum of Understanding between the NMDC Limited and the Ministry of Steel for the year 2011-2012.
 - (iv) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2011-2012.
 - Memorandum of Understanding between the KIOCL Limited and the Ministry of Steel for the year 2011-2012.
 - (vi) Memorandum of Understanding between the Hindustan Steel Works Construction Limited and the Ministry of Steel for the year 2011-2012.
 - (vii) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2011-2012.

(viii) Memorandum of Understanding between the MOIL Limited and the Ministry of Steel for the year 2011-2012.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 35 of the National Green Tribunal Act, 2010:-

- The National Green Tribunal (Recruitment, Salaries and other Terms and Conditions of Service of Officers and other Employees) Rules, 2011 published in Notification No. G.S.R. 458(E) in Gazette of India dated the 17th June, 2011.
- (ii) The National Green Tribunal (Financial and Administrative Powers) Rules, 2011 published in Notification No. G.S.R. 295(E) in Gazette of India dated the 4th April, 2011.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 35 of the National Green Tribunal Act, 2010:-

- S.O. 1003(E) published in Gazette of India dated the 5th May, 2011, specifying Delhi as the ordinary place of sitting of the National Green Tribunal which shall exercise jurisdiction in the whole of India.
- (ii) The National Green Tribunal (Removal of Difficulties) Order,
 2010 published in Notification No. S.O. 2965(E) published in
 Gazette of India dated the 15th December, 2010.
- (iii) The National Green Tribunal (Practices and Procedure) Order,
 2010 published in Notification No. G.S.R. 296(E) published in
 Gazette of India dated the 4th April, 2011.

(11) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

- (i) The Environment (Protection) (Fifth Amendment) Rules, 2011 published in Notification No. G.S.R. 446(E) in Gazette of India dated the 13th June, 2011.
- (ii) The Environment (Protection) (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 221(E) in Gazette of India dated the 18th March, 2011.

- (iii) The Environment (Protection) (Fourth Amendment) Rules, 2011 published in Notification No. G.S.R. 424(E) in Gazette of India dated the 1st June, 2011.
- (iv) The Environment (Protection) (Third Amendment) Rules, 2011 published in Notification No. G.S.R. 354(E) in Gazette of India dated the 2nd May, 2011.
- (v) The Environment (Protection) (Amendment) Rules, 2011 published in Notification No. G.S.R. 215(E) in Gazette of India dated the 15th March, 2011.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2009-2010.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Coimbatore Industrial Infrastructure Association, Coimbatore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coimbatore Industrial Infrastructure Association, Coimbatore, for the year 2009-2010.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the SAR Infracon Private Limited Gem & Jewellery Cluster, Surat, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the SAR Infracon Private Limited Gem & Jewellery Cluster, Surat, for the year 2009-2010.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Bharuch Eco-Aqua Infrastructure Limited, Ankleshwar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharuch Eco-Aqua Infrastructure Limited, Ankleshwar, for the year 2009-2010.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Nashik Engineering Cluster, Nashik, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nashik Engineering Cluster, Nashik, for the year 2009-2010.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the NOCCI Balasore Infrastructure Company, Balasore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the NOCCI Balasore Infrastructure Company, Balasore, for the year 2009-2010.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Hyderabad Pharma Infrastructure and Technologies Limited, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hyderabad Pharma

Infrastructure and Technologies Limited, Hyderabad, for the year 2009-2010.

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the
 Vijayawada Auto Cluster Development Company Limited,
 Vijayawada, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vijayawada Auto Cluster Development Company Limited, Vijayawada, for the year 2009-2010.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Alappuzha Coir Cluster Development Society, Alappuzha, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the recommendations of Alappuzha Coir Cluster Development Society, Alappuzha, for the year 2009-2010.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) A copy of the Notification No. S.O. 1109(E) (Hindi and English versions) published in Gazette of India dated the 19th May, 2011, regarding increase in the rates of cess on tea issued under sub-section (3) of Section 49 of the Tea Act, 1953.

(31) A copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2011-2012.

(32) A copy of the Newsprint Control (Amendment) Order, 2011 (Hindi and English versions) published in the Notification No. S.O. 636(E) in Gazette of

India dated the 25th March, 2011 under Section 18G of the Industries (Development and Regulation) Act, 2001.

(33) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 28A of the Boilers Act, 1923:-

- The Boiler Operation Engineers' Rules, 2011 published in Notification No. G.S.R. 212(E) in Gazette of India dated the 15th March, 2011.
- (ii) The Boiler Attendants' Rules, 2011 published in Notification No.
 G.S.R. 213(E) in Gazette of India dated the 15th March, 2011.

(34) A copy each of the following Papers (Hindi and English versions):-

- Memorandum of Understanding between the NTC Limited and the Ministry of Textiles for the year 2011-2012.
- Memorandum of Understanding between the BIC Limited and the Ministry of Textiles for the year 2011-2012.

(35) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 4 of 2011-12)-Performance Audit of the Bharat Electronics Limited Procurement System for the period from April 2007 to March 2010 under Article 151(1) of the Constitution.

(36) A copy each of the following papers (Hindi and English versions):-

- Memorandum of Understanding between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence for the year 2011-2012.
- Memorandum of Understanding between the Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence for the year 2011-2012.
- (iii) Memorandum of Understanding between the BEML Limited and the Department of Defence Production, Ministry of Defence for the year 2011-2012.

(iv) Memorandum of Understanding between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence for the year 2011-2012.

(37) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- S.O. 2293(E) published in Gazette of India dated the 16th September, 2010, making certain amendments in the Notification No. S.O. 860(E) dated 7th June, 2006.
- (ii) S.O. 2351(E) published in Gazette of India dated the 29th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Parwanoo-Solan Section) in the State of Himachal Pradesh.
- S.O. 2951(E) published in Gazette of India dated the 15th December, 2010, making certain amendments in the Notification No. S.O. 514(E) dated 7th April, 2006.
- (iv) S.O. 236(E) published in Gazette of India dated the 3rd February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hissar Section) in the State of Haryana.
- (v) S.O. 292(E) published in Gazette of India dated the 8th February, 2011, making certain amendments in the Notification No. S.O. 2013(E) dated 6th August, 2009.
- (vi) S.O. 352(E) published in Gazette of India dated the 14th February, 2011, making certain amendments in the Notification No. S.O. 656(E) dated 12th March, 2009.
- (vii) S.O. 2070(E) published in Gazette of India dated the 7th August, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Indore-Khalghat Section) in the State of Madhya Pradesh.

- (viii) S.O. 2089(E) published in Gazette of India dated the 26th August,
 2010, regarding collection of user fee in respect of National
 Highway No. 4 (Bangalore to Karnataka/Maharashtra Border
 Section) in the State of Karnataka.
- (ix) S.O. 2090(E) published in Gazette of India dated the 26th August, 2010, regarding collection of user fee in respect of DBFOT Section and Westerly Diversion from Katraj realignment and merging at the end of Mumbai-Pune Expressway of National Highway No. 4 (Karnataka/Maharashtra Border to Pune Section) & (Pune to Thane Section) in the State of Maharashtra.
- (x) S.O. 1856(E) published in Gazette of India dated the 29th July, 2009, regarding collection of user fee on National Highway No. 7 (Start of proposed flyover on Dindigul bypass-Samyanallore Section)(Salem-Madurai Section) in the State of Tamil Nadu.
- (xi) S.O. 2350(E) published in Gazette of India dated the 28th September, 2010, regarding collection of user fee on in respect of BOT Section of National Highway No. 6 (Raipur-Nagpur Section) in the State of Maharashtra.
- (xii) S.O. 2417(E) published in Gazette of India dated the 5th October, 2010, regarding collection of user fee in respect of DBFOT of the existing four lane Krishnagiri-Ranipet Section of National Highway No. 46 in the State of Tamil Nadu.
- (xiii) S.O. 1849(E) published in Gazette of India dated the 28th July, 2009, regarding collection of user fee in respect of four lane End of kota bypass Derumata Temple Section of National Highway No. 76 (Chittorgarh to Kota to Baran to Rajasthan/Madhya Pradesh Border Section) in the State of Rajasthan.
- (xiv) S.O. 1846(E) published in Gazette of India dated the 27th July,
 2010, regarding collection of user fee in respect of Krishnagiri-Ranipet Section in respect of DBFOT of National Highway No. 8A

(Bamanbore-Saakhyali-Gandhidham Section) in the State of Gujarat.

- (xv) S.O. 2331(E) published in Gazette of India dated the 22nd September, 2010, regarding collection of user fee in respect of National Highway No. 2 (Delhi to Delhi/Haryana Section) & (Delhi/Haryana Border to Haryana/Uttar Pradesh) in the State of Haryana.
- (xvi) S.O. 2183(E) published in Gazette of India dated the 6th September, 2010, regarding collection of user fee in respect of BOT Meerut-Muzaffarnagar Section National Highway No. 58 in the State of Uttar Pradesh.
- (xvii) S.O. 367(E) published in Gazette of India dated the 14th February, 2011, making certain amendments in the Notification No. S.O. 41(E) dated 8th January, 2010.
- (xviii) S.O. 375(E) published in Gazette of India dated the 15th February, 2011, containing to the Notification No. S.O. 952(E) dated 26th April, 2010.
- (xix) S.O. 2663(E) published in Gazette of India dated the 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Narsinghpur/Chhindwara District Border to Amarwara Section) in the State of Madhya Pradesh.
- (xx) S.O. 2881(E) published in Gazette of India dated the 1st December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Narsinghpur to Narsinghpur/Chhindwara District Border) in the State of Madhya Pradesh.
- (xxi) S.O. 2835(E) published in Gazette of India dated the 24th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway

No. 26(B) (Chhindwara Bypass Section) in the State of Madhya Pradesh.

- (xxii) S.O. 2933(E) published in Gazette of India dated the 13th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.
- (xxiii) S.O. 2944(E) published in Gazette of India dated the 15th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (xxiv) S.O. 43(E) published in Gazette of India dated the 11th January, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A) (Betul/Chhindwara District Border to Chhindwar Section) in the State of Madhya Pradesh.
- (xxv) S.O. 46(E) published in Gazette of India dated the 11th January,
 2011, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. No. 26(B)
 (Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (xxvi) S.O. 370(E) published in Gazette of India dated the 14th February, 2011, making certain amendments in the Notification No. S.O. 39(E) dated 8th January, 2010.
- (xxvii) S.O. 2768(E) published in Gazette of India dated the 11th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A) (Multai to Betul/Chhindwara District Border Section) in the State of Madhya Pradesh.
- (xxviii) S.O. 2640(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 76 (Jhansi-Khajuraho Section) in the State of Madhya Pradesh.

- (xxix) S.O. 2922(E) published in Gazette of India dated the 9th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Jhansi-Khajuraho Section) in the State of Madhya Pradesh.
- (xxx) S.O. 2876(E) published in Gazette of India dated the 1st December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12A (Jabalpur-Mandla-Chilpi Section) in the State of Madhya Pradesh.
- (xxxi) S.O. 2769(E) published in Gazette of India dated the 11th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (xxxii) S.O. 2641(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (xxxiii) S.O. 2770(E) published in Gazette of India dated the 11th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A) (Betul/Chhindwara District Border to Chhindwar Section) in the State of Madhya Pradesh.
- (xxxiv) S.O. 2745(E) published in Gazette of India dated the 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway

No. 26(B) (Narsinghpur/Chhindwara District Border to Amarwara Section) in the State of Madhya Pradesh.

- (xxxv) S.O. 2771(E) published in Gazette of India dated the 11th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Amarwara to Chhindwara and Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (xxxvi) S.O. 2744(E) published in Gazette of India dated the 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Indore-Dewas Section) in the State of Madhya Pradesh.
- (xxxvii) S.O. 2563(E) published in Gazette of India dated the 13th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Alutuma-Malapura Section) in the State of Orissa.
- (xxxviii) S.O. 2668(E) published in Gazette of India dated the 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Gadparajang-Samala Section) in the State of Orissa.
- (xxxix) S.O. 2535(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Bhuban Bhadaliapasi-Bhubanbethiapal Section) in the State of Orissa.
- (xl) S.O. 2545(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Malatipatpur-Sipasurubuli Section) in the State of Orissa.

- (xli) S.O. 2740(E) published in Gazette of India dated the 8th November, 2010, making certain amendments in the Notification No. S.O. 1835(E) dated 27th July, 2010.
- (xlii) S.O. 2638(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Mulbagal-Kolar-Bangalore Section) in the State of Karnataka.
- (xliii) S.O. 2939(E) published in Gazette of India dated the 14th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Panaji-Mangalore-Cochin Section) & (Mangalore-Cochin Section) in the State of Karnataka.
- (xliv) S.O. 2938(E) published in Gazette of India dated the 14th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Hungund-Hospet Section) in the State of Karnataka.
- (xlv) S.O. 2274(E) published in Gazette of India dated the 14th September, 2010, making certain amendments in the Notification No. S.O. 44(E) dated 3rd January, 2006.
- (xlvi) S.O. 2754(E) published in Gazette of India dated the 9th November, 2010, making certain amendments in the Notification No. S.O. 1092(E) dated 14th May, 2010 and in the Notification No. S.O. 1712(E) dated 19th July, 2010.
- (xlvii) S.O. 2830(E) published in Gazette of India dated the 24th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 in the State of Karnataka.
- (xlviii) S.O. 2666(E) published in Gazette of India dated the 28th October, 2010, containing corrigendum to the Notification No. S.O. 1541(E) dated 25th June, 2010.

- (xlix) S.O. 157(E) published in Gazette of India dated the 24th January, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Uttarasasan-Sipasurubuli Section) in the State of Orissa.
- S.O. 3073(E) published in Gazette of India dated the 31st December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 50 (Khed-Sinnar Section) in the State of Maharashtra.
- (li) S.O. 3074(E) published in Gazette of India dated the 31st December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 50 (Khed-Sinnar Section) in the State of Maharashtra.
- (Iii) S.O. 3075(E) published in Gazette of India dated the 31st December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 50 (Khed-Sinnar Section) in the State of Maharashtra.
- (liii) S.O. 94(E) published in Gazette of India dated the 13th January, 2011, containing corrigendum to the Notification No. S.O. 556(E) dated 25th February, 2009.
- (liv) S.O. 95(E) published in Gazette of India dated the 14th January, 2011, containing corrigendum to the Notification No. S.O. 2666(E) dated 22nd October, 2009.
- (Iv) S.O. 2821(E) published in Gazette of India dated the 22nd November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 50 in the State of Maharashtra.
- (Ivi) S.O. 2823(E) published in Gazette of India dated the 22nd November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 50 (Sinnar bypass Section) in the State of Maharashtra.

- (Ivii) S.O. 293(E) published in Gazette of India dated the 8th February, 2010, making certain amendments in the Notification No. S.O. 234(E) dated 18th February, 2005.
- (Iviii) S.O. 299(E) published in Gazette of India dated the 8th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Uttar Pradesh.
- (lix) S.O. 354(E) published in Gazette of India dated the 14th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Uttar Pradesh.
- (Ix) S.O. 2943(E) published in Gazette of India dated the 15th December, 2010, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 86 in the State of Uttar Pradesh.
- (Ixi) S.O. 366(E) (in Hindi version only) published in Gazette of India dated the 14th February, 2011, containing corrigendum to the Notification No. S.O. 2845(E) dated 26th November, 2010.
- (38) Ten statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (vii) to (xvi) of (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2009-2010.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

3. Motion for election to the Central Advisory Committee for the National Cadet Corps

Shri M.M. Pallam Raju on behalf of Shri A.K. Antony moved the following motion:-

"That in pursuance of clause (i) of sub-section (1) of section 12 of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act."

The motion was adopted.

4. Government Bills – Introduced

- (i) The Damodar Valley Corporation (Amendment) Bill, 2011
- (ii) The Customs (Amendment and Validation) Bill, 2011

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- Shri Mahabal Mishra regarding need to accord permission to the proposal of extension of Metro rail service to rural areas of Delhi particularly under West Delhi Parliamentary Constituency.
- (2) Shri Ijyaraj Singh regarding need to run direct trains from Kota (Rajasthan) to Eastern Uttar Pradesh and Bihar.
- (3) Smt. Santosh Chowdhary regarding need to provide adequate quantity of Urea and DAP in Punjab Particularly in Hoshiarpur district.
- (4) Shri Jai Prakash Agarwal regarding need to take steps to fix the year 2008 for calculating the eligibility conditions for regularization of unauthorized colonies in Delhi.

Shri M.I. Shanavas regarding need to release the funds sanctioned under (5) the Voluntary Relocation of Settlements plan for rehabilitation of families living in Wayanad wildlife sanctuary area in Kerala.

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- Smt. Yashodhara Raje Scindia regarding need to provide compassionate (6) appointment to the family members of victims of train accident at Badarwas in Shivpuri districts, Madhya Pradesh on 20.09.2010.
- (7) Shri Jeetendra Singh Bundela regarding need to install four high mill machines in Ordnance Factory in Katni, Madhya Pradesh.
- (8) Shri Ashok Argal regarding need to conduct an inquiry into the reported alteration of 'Civil Aviation Requirements Rules'.
- (9) Shri Ram Singh Kaswan regarding need to construct a Rail Over Bridge on the Eastern side of Sadulpur Railway Junction in North Western Railway Zone.
- (10) Shri R.K. Singh Patel regarding need to accord approval to the pending projects under Rajiv Gandhi Gramin Vidyutikaran Yojana in Uttar Pradesh.
- (11) Shri Sushil Kumar Singh regarding need to construct a Road Over Bridge on N.H. 98 in Aurangabad, Bihar at NH Grand Cord Crossing between Anugrah Narayan Road and Fessar in East Central Railway Zone.
- (12) Smt. J. Helen Davidson regarding need to run daily express train between Nagercoil and Bangalore.
- (13) Dr. Tarun Mandal regarding need to provide adequate compensation to the victims of cyclone 'Aila' that devastated the areas of Sundarban and Jaynagar Parliamentary Constituency in West Bengal.

(Due to interruptions, Lok Sabha adjourned for the day.)

12.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th August, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 9, 2011/Sravana 18, 1933 (Saka)

No. 165

11.00 A.M.

1. References by Speaker

The Speaker made reference to the 69th anniversary of the 'Quit India' movement launched on the 9th August, 1942 under the leadership of Mahatma Gandhi and paid homage to the Father of the Nation and martyrs who sacrificed their lives for the freedom of the motherland.

She also made reference to the 66th anniversary of the dropping of atom bombs on the Japanese cities of Hiroshima and Nagasaki.

Thereafter, members stood in silence for a short while in the memory of the freedom fighters and the victims of the atomic holocaust.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 121–140 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1381–1610 would be printed in the Official Report of the day.

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon.)

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2009-2010.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Cultural Centre, Dimapur, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Cultural Centre, Dimapur, for the year 2009-2010.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2009-2010.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2009-2010.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2009-2010.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2009-2010,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2009-2010.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2009-2010.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2009-2010.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Central Railside Ware House Company Limited (a subsidiary of Central Warehousing Corporation) and the Central Warehousing Corporation for the year 2011-2012.
 - (ii) Memorandum of Understanding between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2011-2012.

(22) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- G.S.R. 114(E)/Ess.Com./Sugarcane published in Gazette of India dated the 25th February, 2011, notifying the Factory-wise Fair and Remunerative Price of Sugarcane for the sugar season 2010-11.
- (ii) G.S.R. 270(E) published in Gazette of India dated the 30th March, 2011, imposing stockholding and turnover limits on dealers of sugar and khandsari.
- (iii) The Sugar (Price Determination for 2009-2010 Production) Amendment (II) Order, 2011 published in Notification No. G.S.R.
 350(E)/ Ess.Com./Sugar in Gazette of India dated the 29th April, 2011.
- (iv) The Sugar (Price Determination for 2010-2011 Production) Amendment Order, 2011 published in Notification No. G.S.R. 355(E)/ Ess.Com./Sugar in Gazette of India dated the 2nd May, 2011.
- (v) The Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs Amendment Order, 2011 published in Notification No. S.O. 654(E) in Gazette of India dated the 30th March, 2011.

(23) A copy of the Land Ports Authority of India Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 556(E) in Gazette of India dated the 20th July, 2011 under Section 36 of the Land Ports Authority of India Act, 2010.

(24) A copy of the Andaman and Nicobar Islands (Grant-in-aid to Panchayati Raj Institutions) Rules, 2010 (Hindi and English versions) published in the Notification No. 309/2010/F.No. 6-6(1)/2003-PR in Andaman and Nicobar Administration Gazette dated the 1st October, 2010 under sub-section (1) of Section 202 of the Andaman and Nicobar Islands (Panchayats) Regulations, 1994.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 154 of the Indo-Tibetan Border Police Force Act, 1992:-

- (i) S.O.1224(E) published in Gazette of India dated the 28th May, 2011, specifying a member of the Force of the rank of a Head Constable and above should be empowered to exercise the powers and discharge the duties under Section 11 of the Foreigners Act, 1946.
- (ii) S.O.1225(E) published in Gazette of India dated the 28th May, 2011, specifying a member of the Force of the rank of a Sub-Inspector and above should be empowered to exercise the powers and discharge the duties under Section 4 of the Passport (Entry into India) Act, 1920.

(27) A copy of the Delhi Urban Art Commission (Terms and Conditions of Service) (Amendment) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 44 in Gazette of India dated the 12th January, 2011 under sub-section (3) of Section 26 of the Delhi Urban Art Commission Act, 1973.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 11 of 2011-12)- Adarsh Co-operative Housing Society for the year ended March, 2011 under Article 151(1) of the Constitution.

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2009-2010, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2009-2010.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

(32) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2008-2009.
- (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

(34) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 3 of the Agricultural Produce Grading and Marking Act, 1937:-

- The Castor Seeds (Grading and Marking) Rules, 2011 published in Notification No. G.S.R. 564(E) in Gazette of India dated the 25th July, 2011.
- (ii) The Organic Agricultural Produce Grading and Marking (Amendment) Rules, 2011 published in Notification No. G.S.R.
 394(E) in Gazette of India dated the 23rd May, 2011.

(35) A copy of the Plant Quarantine (Regulation of Import into India) (First Amendment), Order, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 887(E) in Gazette of India dated the 28th April, 2011 under Section 4(d) of the Destructive Insects and Pests Act, 1914.

(36) A copy of the Banning of Lindane Order, 2011 (Hindi and English versions) published in the Notification No. S.O. 637(E) in Gazette of India

dated the 25th March, 2011 under sub-section (2) of Section 27 of the Insecticides Act, 1968.

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2008-2009.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2009-2010.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(41) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968:-

- (i) The Central Industrial Security Force, Security Wing, Constable
 (Driver) Recruitment Rules, 2011 published in Notification No.
 G.S.R. 483(E) in Gazette of India dated the 24th June, 2011.
- (ii) The Central Industrial Security Force, Fire Wing, Constable (Drivercum-pump operator) Recruitment Rules, 2011 published in Notification No. G.S.R. 484(E) in Gazette of India dated the 24th June, 2011.
- (iii) The Central Industrial Security Force Bandsmen (Combatised) Recruitment Rules, 2011 published in Notification No. G.S.R. 482(E) in Gazette of India dated the 24th June, 2011.

(42) A copy of the Governors (Allowances and Privileges) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 288(E) in Gazette of India dated the 31st March, 2011 under sub-section (3) of Section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(43) A copy of the Special Order (Hindi and English versions) of the President increasing the amount under sub-head 'Tour-Expenses' of Schedule–II to the Governors (Allowances and Privileges) Rules, 1987 relating to the Governor of Nagaland under sub-section (3) of Section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(44) A copy of the Central Reserve Police Force (Combatised Group 'C' Ministerial Posts) Recruitment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 56(E) in Gazette of India dated the 31st January, 2011 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949 together with a corrigendum thereto published in Notification No. G.S.R. 443(E) dated 9th June, 2011.

4. Report of Committee on Estimates

Shri Francisco Sardinha presented the Eleventh Report* (Hindi and English versions) of the Committee on Estimates on 'National Highways Development Project including Implementation of Golden Quadrilateral' pertaining to the Ministry of Road Transport & Highways.

5. Statement by Minister

The Minister of State in the Ministry of Home Affairs laid the following statements (Hindi and English versions) regarding:

 the status of implementation of the recommendations contained in the 135th Report of the Standing Committee on Home Affairs on border fencing and floodlighting projects along Indo-Pak border, pertaining to the Ministry of Home Affairs; and

^{*} The Report was presented to Hon'ble Speaker on 27^{th} April, 2011 under Direction 71(A) when the House was not in Session.

 (ii) the status of implementation of the recommendations contained in the 136th Report of the Standing Committee on Home Affairs, pertaining to the Ministry of Home Affairs.

(Due to interruptions, Lok Sabha adjourned at 12.04 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Kruparani Killi regarding need to sanction funds for providing all weather roads to the villages in Srikakulam district in Andhra Pradesh under Pradahn Mantri Gram Sadak Yojana.
- (2) Shri Datta R. Meghe regarding need to enact laws and frame guidelines for management and disposal of electronic waste in the country.
- (3) Shri R. Dhruvanarayana regarding need to release the full amount of funds sanctioned for development of Bharachukki falls in Chamarajanagar district in Karnataka.
- (4) Shri Adhir Ranjan Chowdhury regarding need to develop National Highway No. 34 in West Bengal.
- (5) Shri Ninong Ering regarding need to sort out the issue of stapled Visa issued to sportspersons of Arunachal Pradesh who desired to participate in the 11th Judo Karate Championship in China.
- (6) Shri Kamal Kishor Commando regarding need to restart Central State Agriculture Farm, Girjapuri in Bahraich Parliamentary Constituency, Uttar Pradesh.
- (7) Shri Dilip Gandhi regarding need for doubling of Daund-Manmad railway line in Maharashtra.
- (8) Dr. Bhola Singh regarding need to conduct archaeological excavations of 'Harsayan Stupa' in district Begusarai, Bihar.
- (9) Shri K.D. Deshmukh regarding need to convert Seoni-Chhapara-Lakhnadon rail-line in Madhya Pradesh into broad Gauge.
- (10) Shri Arjun Ram Meghwal regarding need to ensure the cooperation of State Governments to the National Commissions for Scheduled Castes and Scheduled Tribes in connection with their visits to the States.

- (11) Smt. Sushila Saroj regarding need to protect the interests of small retailers keeping in view the advent of Multinational Companies in the retail sector.
- (12) Shri Surendra Singh Nagar regarding need to open more ticket counters and provide better passenger facilities at Khurja Railway Station in Gautam Buddha Nagar Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Dinesh Chandra Yadav regarding need to upgrade the road between Maheshkhunt in district Khagaria to Deoghar, Jharkhand via Agwani-Sultanganj Ghat as a National Highway.
- (14) Shri D. Venugopal regarding need to protect the interests of all BPL families in the proposed Food Security Bill.
- (15) Smt. Bhavana Gawali (Patil) regarding need to provide safe drinking water in Yavatmal-Washim Parliamentary Constituency, Maharashtra.
- (16) Shri S. Semmalai regarding need to include Badaga tribe of Nilgiris district in Tamil Nadu in the list of Scheduled Tribes.
- (17) Dr. Raghuvansh Prasad Singh regarding need for four-laning and upgradation of roads in Bihar.
- (18) Shri Prabodh Panda regarding need to rename the 'Windsor Place' in Delhi after the name of Shaheed Batukeshwar Datta, the legendary revolutionary who laid down his life for the freedom of the country.
- (19) Dr. Kirodi Lal Meena regarding need to provide reservation benefits to the Scheduled Tribes under Delhi Government.

*2.13 P.M.

7. Discussions under Rule 193

Time Allotted: 3 Hrs. Time Taken: 2 Hrs. 06 Mts. Balance: 54 Mts.

Shri Basudeb Acharia raised a discussion on the statement laid on the Table of Lok Sabha on 2 August, 2011 by the Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports regarding the Commonwealth Games (CWG), 2010.

The following members took part in the debate:-

- 1. Shri Manish Tewari
- 2. Shri Yashwant Sinha (speech unfinished)

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned at 4.19 P.M. and re-assembled at 5.00 P.M.)

(Due to continued interruptions, Lok Sabha adjourned for the day.)

5.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th August, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 10, 2011/Sravana 19, 1933 (Saka)

No. 166

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Shantilal Purshottamdas Patel, a member of the Eighth, Ninth, Eleventh and Twelfth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.03 A.M.

2. Questions

Starred Question No. 141 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 142–160 were laid on the Table.

Replies to Unstarred Question Nos. 1611–1840 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

 (1) (i) A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner of Railway Safety, Lucknow, for the year 2009-2010.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chief Commissioner of Railway Safety, Lucknow, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2008-2009.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2009-2010.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2008-2009.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2009-2010.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (i) The All India Services (Conduct) Amendment Rules, 2011 published in Notification No. G.S.R. 363(E) in Gazette of India dated the 5th May, 2011.
- (ii) The All India Administrative Service (Probation) Amendment Rules, 2011 published in Notification No. G.S.R. 379(E) in Gazette of India dated the 11th May, 2011.
- (iii) The Indian Police Service (Probation) Amendment Rules, 2009 published in Notification No. G.S.R. 380(E) in Gazette of India dated the 11th May, 2011.
- (iv) The Indian Forest Service (Probation) Amendment Rules, 2009 published in Notification No. G.S.R. 381(E) in Gazette of India dated the 11th May, 2011.
- (v) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2011 published in Notification No.
 G.S.R. 319(E) in Gazette of India dated the 13th April, 2011.
- (vi) The Indian Police Service (Pay) Third Amendment Rules, 2011 published in Notification No. G.S.R. 320(E) in Gazette of India dated the 13th April, 2011.
- (vii) The Indian Police Service (Fixation of Cadre Strength)
 Amendment Regulations, 2011 published in Notification No.
 G.S.R. 203(E) in Gazette of India dated the 9th March, 2011.
- (viii) The Indian Police Service (Pay) Second Amendment Rules, 2011 published in Notification No. G.S.R. 204(E) in Gazette of India dated the 9th March, 2011.

(12) A copy of the Indian Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 472(E) in Gazette of India dated the 21st June, 2011 under Article 320(5) of the Constitution of India.

 (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training & Research, Chennai, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training & Research, Chennai, for the year 2009-2010.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority, Manipur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority, Manipur, for the year 2009-2010.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Gandhinagar, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Gandhinagar, for the year 2009-2010, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Gandhinagar, for the year 2009-2010.
- (18) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Indore, for the year 2009-2010.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Indore, for the year 2009-2010.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bhubaneswar, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bhubaneswar, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bhubaneswar, for the year 2009-2010.
- (22) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bhubaneswar, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bhubaneswar, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bhubaneswar, for the year 2008-2009.
- (24) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2009-2010.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Institute of Technology, Mandi, for the year 2009-2010.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Mandi, for the year 2009-2010.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Hyderabad, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Hyderabad, for the year 2009-2010, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Hyderabad, for the year 2009-2010.
- (30) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2009-2010.
- (32) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Patna, for the year 2009-2010.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology,

Patna, for the year 2009-2010.

- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2009-2010, together with Audit Report thereon.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2008-2009.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2009-2010.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2009-2010, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2009-2010.

- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Ropar, for the year 2009-2010, together with Audit Report thereon.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Gandhinagar, for the year 2008-2009, together with Audit Report thereon.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2007-2008.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2007-2008.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2009-2010.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2009-2010.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2009-2010, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior, for the year 2009-2010.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2009-2010.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Imphal, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Imphal, for the year 2009-2010.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the School of Planning and Architecture, Bhopal, for the year 2009-2010.

(58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.

(59) A copy of the Diplomatic and Consular Officers (Fees) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 325(E) in Gazette of India dated the 18th April, 2011 under Section 8 of the Diplomatic and Consular Officers (Oaths and Fees) Act, 1948.

(60) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Sanchar Nigam Limited and the Department of Telecommunication, Ministry of Communications and Information Technology for the year 2011-2012.

4. Report of Committee on Private Members' Bills and Resolutions

Shri Vijay Bahadur Singh presented the Eighteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Committee on Empowerment of Women

Shrimati Chandresh Kumari presented the Eighth Report (Hindi and English versions) of the Committee on Empowerment of Women (2010-11) on the subject 'Working Conditions of Anganwadi Workers'.

6. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Kumari Meenakshi Natarajan laid on the Table the Forty-sixth *Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice on the Public Interest Disclosure and Protection to Persons Making the Disclosures Bill, 2010.

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^{*} Presented to Hon'ble Chairman, Rajya Sabha on 9th June, 2011 and forwarded to Hon'ble Speaker, Lok Sabha on the same day.

7. Statements by Ministers

- The Minister of External Affairs laid a statement (Hindi and English versions) on the issue of nuclear Enrichment and Reprocessing (ENR) technology.
- (2) The Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 215th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2010-11), pertaining to the Department of Space.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- Shri K. Sudhakaran regarding need to increase the frequency of Air India Flights between Kerala and Gulf countries during the festive season of Ramadan and Onam.
- (2) Dr. Vinay Kumar Pandey 'Vinnu' regarding need to undertake development of districts of Uttar Pradesh bordering Nepal under Border Area Development Programme.
- (3) Shri S.S. Ramasubbu regarding need to take immediate steps to ensure easy and adequate availability of Muriate of Potash and DAP Fertilizers to the farmers in Tamil Nadu.
- (4) Shri P.L. Punia regarding need to protect the interests of people belonging to Scheduled Castes and Scheduled Tribes keeping in view the decision of Hon'ble Supreme Court in M. Nagraj Case regarding reservation.

(5) Shri Vilas Muttemwar regarding need to upgrade Ajni Railway Station and reconstruct Railway Over Bridge at the Ajni Railway Station in Nagpur, Maharashtra.

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- (6) Shri Amarnath Pradhan regarding need to cancel the proposed Sindhol Barrage Project in Sambalpur Parliamentary Constituency, Odisha.
- (7) Shri Balkrishna K. Shukla regarding need to undertake measures for making the Vishwamitri river pollution free.
- (8) Shri Premdas Katheria regarding need to take steps to construct Panchnada dam in Etawah Parliamentary Constituency, Uttar Pradesh.
- (9) Shri Kaushalendra Kumar regarding need to start production in Ordnance Factories set up in Nalanda Parliamentary Constituency, Bihar.
- (10) Smt. Ratna De (Nag) regarding need to take steps to check the soil erosion caused by river Ganges in district Hooghly, West Bengal.
- (11) Shri Bansa Gopal Chowdhury regarding need to settle the issues of workers of the Hindustan Cables Limited, Rupnarayanpur Unit in West Bengal.
- (12) Shri Rudra Madhab Ray regarding need to expedite the completion of Khurda-Bolangir rail line project in Odisha.
- (13) Shri N. Chaluvaraya Swamy regarding need to construct a Railway Station at Kadabahalli village in Nilmangala Taluk, Mandya District, Karnataka.
- (14) Shri S.D. Mandlik regarding need to establish a Regional Passport Office at Kolhapur in Maharashtra.

(Due to interruptions, Lok Sabha adjourned at 12.04 P.M. and re-assembled at 2.00 P.M.)

(Due to continued interruptions, Lok Sabha adjourned for the day.)

2.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th August, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 11, 2011/Sravana 20, 1933 (Saka)

No. 167

11.00 A.M.

1. Reference by Speaker

The Speaker made reference to Shri Khudiram Bose who attained martyrdom to liberate the nation from the shackles of colonialism and imperialism one hundred and three years ago.

Thereafter, members stood in silence for a short while.

11.02 A.M.

2. Submission by Members

The following Members made submission regarding need for Castebased census alongwith population census in the country.

- 1. Shri Sharad Yadav
- 2. Shri Mulayam Singh Yadav
- 3. Shri Gopinath Munde
- 4. Shri Dara Singh Chauhan
- 5. Shri T.R. Baalu

Shri Pranab Mukherjee responded.

11.09 A.M.

3. Starred Questions

Starred Question Nos. 161–164 were orally answered. Replies to Starred Question Nos. 165–180 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 1841–2070 were laid on the Table.

12.00 Noon

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 2007-2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 2008-2009.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 2009-2010.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2011-2012.

(8) A copy of the Coir Industry (Registration) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. S.O. 1252(E) in Gazette of India dated the 1st June, 2011 under sub-section (4) of Section 26 of the Coir Industry Act, 1953.

(9) A copy each of the following papers (Hindi and English versions):-

- Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.
- Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.
- (iii) Memorandum of Understanding between the Hindustan Newsprint Limited (Subsidiary) and the Hindustan Paper Corporation Limited (Holding Company) for the year 2011-2012.
- (iv) Memorandum of Understanding between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industries & Public Enterprises for the year 2011-2012.
- (v) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries & Public Enterprises for the year 2011-2012.
- (vi) Memorandum of Understanding between the Bharat Heavy Electricals Limited and the Department of Heavy Industry,

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Ministry of Heavy Industries & Public Enterprises for the year 2011-2012.

- (vii) Memorandum of Understanding between the NEPA Limited and the Department of Heavy Industry, Ministry of Heavy Industries & Public Enterprises for the year 2011-2012.
- (viii) Memorandum of Understanding between the Hindustan Photo Films Manufacturing Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries & Public Enterprises for the year 2011-2012.
- (ix) Memorandum of Understanding between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Heavy Industries & Public Enterprises for the year 2011-2012.
- (x) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries & Public Enterprises for the year 2011-2012.
- (xi) Memorandum of Understanding between the Hindustan Cables Limited and the Department of Heavy Industry, Ministry of Heavy Industries & Public Enterprises for the year 2011-2012.
- (xii) Memorandum of Understanding between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries & Public Enterprises for the year 2011-2012.
- (xiii) Memorandum of Understanding between the Engineering Projects
 (India) Limited and the Department of Heavy Industry, Ministry of
 Heavy Industries & Public Enterprises for the year 2011-2012.

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2009-2010.
- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2009-2010, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy of the Mahatma Gandhi National Rural Employment Guarantee Audit of Schemes Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 495(E) in Gazette of India dated the 30th June, 2011 under sub-section (1) of Section 33 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.

(13) A copy of the S.O. 1484(E) (Hindi and English versions) published in Gazette of India dated 30th June, 2011, making certain amendments in the Schedule I to the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 under sub-section (1) of Section 29 of the said Act.

(14) A copy each of the following papers (Hindi and English versions):-

- Memorandum of Understanding between the Hindustan Antibiotics Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2011-2012.
- (ii) Memorandum of Understanding between the Bengal Chemicals and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2011-2012.
- (iii) Memorandum of Understanding between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2011-2012.
- (iv) Memorandum of Understanding between the Indian Drugs and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2011-2012.
- (v) Memorandum of Understanding between the Rajasthan Drugs and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2011-2012.

- (vi) Memorandum of Understanding between the Brahmaputra Valley Fertilizer Corporation Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2011-2012.
- (vii) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2011-2012.
- (viii) Memorandum of Understanding between the Fertilisers and Chemicals Travancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2011-2012.
- (ix) Memorandum of Understanding between the FCI Aravali Gypsum and Minerals India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2011-2012.
- (x) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2011-2012.
- (xi) Memorandum of Understanding between the Projects and Development India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2011-2012.
- (xii) Memorandum of Understanding between the Madras Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2011-2012.

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- S.O. 28(E) published in Gazette of India dated the 7th January, 2011, regarding order indicating the supplies of Urea to be made by domestic manufacturers of Urea to States and Union Territories during Kharif-2011.
- (ii) S.O. 2838(E) published in Gazette of India dated the 24th November, 2010, regarding order indicating the supplies of Urea to be made by domestic manufacturers of Urea to States and Union Territories during Kharif-2010.

- (16) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2011-2012.
 - Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2011-2012.
 - (iii) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2011-2012.
 - (iv) Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2011-2012.

(17) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories in the Railways for the year ending 31st March, 2010.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy of the Railway Red Tariff (Amendment) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 384(E) in Gazette of India dated the 12th May, 2011 under Section 199 of the Railway Act, 1989.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2009-2010.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the GAIL (India)

Limited, New Delhi, for the year 2007-2008.

- (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2011-2012.
 - (ii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2011-2012.
 - (iii) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2011-2012.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Rae Bareli, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of

Petroleum Technology, Rae Bareli, for the year 2009-2010.

(26) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 31 of the Oil Industry (Development) Act, 1974:-

- (i) The Oil Industry Development Board Employees' (Pension)(Amendment) Rules, 2011 published in Notification No.
 G.S.R. 214(E) in Gazette of India dated the 15th March, 2011.
- (ii) The Oil Industry Development Board Employees (Death-cum-Retirement) Gratuity (Amendment) Rules, 2011 published in Notification No. G.S.R. 220(E) in Gazette of India dated the 17th March, 2011.
- (iii) The Oil Industry Development Board Employees' (General Conditions of Service) (Amendment) Rules, 2010 published in Notification No. G.S.R. 792(E) in Gazette of India dated the 30th September, 2010.

(27) A copy of the Appellate Authority (Allowances payable to, and other terms and conditions of service of Chairperson and members and the manner of meeting expenditure of the Authority) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 477(E) in Gazette of India dated the 24th June, 2011 under Section 30B of the Chartered Accountants Act, 1949.

- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minorities, New Delhi, for the year 2006-2007.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Minorities, New Delhi, for the year 2006-2007.
 - (iii) A copy of the Action Taken Memorandum (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Minorities, New Delhi, for the year 2006-2007.

- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2009-2010, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2009-2010.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the National Projects Construction Corporation Limited and the Ministry of Water Resources for the year 2011-2012.
 - (ii) Memorandum of Understanding between the WAPCOS Limited and the Ministry of Water Resources for the year 2011-2012.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2009-2010.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

6. Reports of Public Accounts Committee

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2011-12):-

 Thirty-fifth Report on `Accelerated Rural Water Supply Programme (ARWSP)' relating to the Ministry of Rural Development (Department of Drinking Water and Sanitation).

- (2) Thirty-sixth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Seventh Report (Fifteenth Lok Sabha) on `Excesses over Voted Grants and Charged Appropriations (2007-08)'.
- (3) Thirty-seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eighteenth Report (Fifteenth Lok Sabha) on `Procurement of Stores and Inventory Control' relating to the Department of Space;
- (4) Thirty-eighth Report on `Non Lapsable Central Pool of Resources Scheme' relating to the Ministry of Development of North Eastern Region.
- (5) Thirty-ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twelfth Report (Fifteenth Lok Sabha) on `Functioning of A.D.G.E.S. Radar, Procurement of Special Clothing and Mountaineering Equipment and Delay in Execution/Renewal of lease' relating to the Ministry of Defence.

7. Report of Committee on Member of Parliament Local Area Development Scheme (MPLADS)

Shri A.K.S. Vijayan presented the Fourth *Report (Hindi and English versions) of the Committee on MPLADS (2010-11) on the subject 'Effective monitoring of the MPLAD Scheme to avoid delays in execution of MPLADS works'.

8. Report of Standing Committee on Commerce

Prof. Sk. Saidul Haque laid on the Table the 98th Report (Hindi and English versions) of the Standing Committee on Commerce on Export of Foodgrains-Premium Non-Basmati Rice & Wheat.

^{*} This Report was presented to Hon'ble Speaker on 4 May 2011 under Direction 71A when the House was not in Session.

9. Reports of Standing Committee on Transport, Tourism and Culture

Dr. Mahesh Joshi laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- *One Hundred Sixty-eighth Report on Directorate General of Civil Aviation (DGCA) – Issues and Challenges.
- (2) *One Hundred Sixty-ninth Report on Helicopter Operations in India.
- (3) One Hundred-seventieth Report on Modernization of Major Ports.

10. Report of Business Advisory Committee

Shri Pawan Kumar Bansal presented the Twenty-eighth Report of the Business Advisory Committee

11. Statements by Ministers

- (1) The Minister of Law and Justice and Minister of Minority Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 7th and 12th Reports of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2009-10 and 2010-11, respectively), pertaining to the Ministry of Minority Affairs.
- (2) The Minister of State in the Ministry of Planning and Minister of State in the Ministry of Science and Technology and Minister of State in the Ministry of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 214th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2010-11), pertaining to the Department of Biotechnology, Ministry of Science and Technology.

[#]1.12 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Sanjay Sinh regarding need to ensure proper utilization of funds under Mahatma Gandhi National Rural Employment Guarantee Scheme in Uttar Pradesh particularly in Sultanpur Parliamentary Constituency.
- (2) Shri Kodikunnil Suresh regarding need to grant a special package for all round development of the Mundrothruthu Island in Kollam district of Kerala.
- (3) Rajkumari Ratna Singh regarding need to ensure proper implementation of Mid Day Meal Scheme in Pratapgarh Parliamentary Constituency, Uttar Pradesh.
- (4) Dr. Mahesh Joshi regarding need to undertake safety measures inside the rail coaches to minimize deaths or injuries during train accidents.
- (5) Shri N.S.V. Chitthan regarding need to expedite gauge conversion work of railway line between Dindigul and Palani towns in Tamil Nadu.
- (6) Shri Harish Choudhary regarding need to include frost and cold waves in the list of natural calamities eligible for relief under Calamity Relief Fund.
- (7) Smt. Botcha Jhansi Lakshmi regarding need to release funds for construction of underground drainage scheme and storm water drainage scheme in Vizianagaram district in Andhra Pradesh.
- (8) Shri Rao Saheb Patil Danve regarding need to fix a remunerative price for cotton in Maharashtra.
- (9) Shri Ramen Deka regarding need to take adequate safety measures with regard to construction of dams in North East region keeping in view the location of Assam in sensitive and seismological area.

- (10) Smt. Jyoti Dhurve regarding need to develop the Khirkiya Railway Station in Betul Parliamentary Constituency, Madhya Pradesh and provide stoppage to more trains at the railway sation.
- (11) Smt. Darshana Vikram Jardosh regarding need to develop Surat Airport and provide better air-connectivity to Surat with all the major cities of the country.
- (12) Shri Ashok Kumar Rawat regarding need to construct an Over Bridge at railway level crossing under Sandila-Bilhaur-Kachhona Municipality in Misrikh Parliamentary Constituency, Uttar Pradesh.
- (13) Dr. Mehboob Beg regarding need to establish a medical institute in Anantnag, Jammu & Kashmir on the lines of All India Institute of Medical Sciences, New Delhi.
- (14) Shri Prasanta Kumar Majumdar regarding need to provide safe drinking water in Balurghat Parliamentary Constituency, West Bengal.

1.13 P.M.

13. Government Bill – Passed

The State Bank of India (Subsidiary Banks Laws) Amendment Bill, 2009

Time Taken: 3 Hrs. 15 mts.

Further discussion on the motion for consideration of the Bill, moved by Shri Namo Narain Meena on 5.08.2011, continued.

The following members took part in the debate:-

- 1. Shri Nishikant Dubey (speech resumed)
- 2. Dr. Kavuru Sambasiva Rao
- 3. Shri Shailendra Kumar
- 4. Shri Gorakhnath Pandey
- 5. Shri Mangani Lal Mandal
- 6. Shri Adv. A. Sampath
- 7. Shri Bhartruhari Mahtab
- 8. Shri Prabodh Panda
- 9. Dr. Raghuvansh Prasad Singh
- 10. Shri S. Semmalai
- 11. Shri Prasanta Kumar Majumdar
- 12. Shri Narahari Mahato
- 13. Shri S.S. Ramasubbu

Shri Namo Narain Meena replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 9 were adopted.

Clause 10 was adopted, as amended. Clause 1 was adopted, as amended. The Enacting Formula was adopted, as amended. The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Namo Narain Meena.

The motion was adopted and the Bill, as amended, was passed.

4.13 P.M.

14. Government Bill – Under Consideration

The Transplantation of Human Organs (Amendment) Bill, 2009

Time Taken: 2 Hrs.

The motion for consideration of the Bill was moved by Shri Ghulam Nabi Azad.

The following members took part in the debate:-

- 1. Shri Arjun Meghwal
- 2. Dr. Jyoti Mirdha
- 3. Shri Shailendra Kumar
- 4. Shri Ramashankar Rajbhar
- 5. Shri Vishwa Mohan Kumar
- 6. Dr. Ratna De Nag
- 7. Shri S.R. Jayadurai
- 8. Dr. Anup Kumar Saha
- 9. Shri Bhartruhari Mahtab
- 10. Shri Anant Gangaram Geete
- 11. Dr. P. Venugopal
- 12. Shri Jagada Nand Singh
- 13. Shri Prabodh Panda

The discussion was not concluded.

*6.51 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 12th August, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 12, 2011/Sravana 21, 1933 (Saka)

No. 168

11.00 A.M.

1. Starred Questions

Starred Question Nos. 181–183 were orally answered. Replies to Starred Question Nos. 184–200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2071–2300 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2011-2012.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Tribes Finance and Development Corporation and the Ministry of Tribal Affairs for the year 2011-2012.

(3) A copy of the Mineral Conservation and Development (Amendment) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 75(E) in Gazette of India dated the 9th February, 2011 under subsection (1) of Section 28 of the Mines and Minerals (Development and Regulations) Act, 1957.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2009-2010.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

 (6) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation for the year ended 31st March, 2011, alongwith Audited Accounts under sub-section (2) of Section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2010-2011.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India, Mumbai, for the year 2010-2011, for the year 2009-2010.

(8) A copy of the Statement (Hindi and English versions) of Market Borrowings by Central Government during the year 2010-2011.

(9) A copy of the Insurance Regulatory and Development Authority (Scheme of Amalgamation and Transfer of General Insurance Business) Regulations, 2011 (Hindi and English versions) published in the Notification No. F. No. IRDA/Reg/1/55/2011 in Gazette of India dated the 31st May, 2011 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

(10) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Actuaries Act, 2006:-

- (i) The Institute of Actuaries of India (Transaction of Business at meetings of Council) Regulations, 2011 published in the Notification No. F. No. M-18012/03/2008-Ins. III in Gazette of India dated the 17th March, 2011.
- (ii) The Institute of Actuaries of India (Maintenance of Register, Publication of List, and Re-entry of names in Register of

Members) Regulations, 2011 published in the Notification No. F. No. M-19012/03/2008-Ins. III in Gazette of India dated the 17th March, 2011.

(11) A copy of the Life Insurance Corporation of India (Daily Allowance and Hotel Charges to Employees on Tour) Amendment Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. No. 932(E) in Gazette of India dated the 1st December, 2010 under sub-section (3) of Section 48 of the Life Insurance Corporation of India Act, 1956.

(12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- The Customs, Central Excise Duties and Service Tax Drawback (Second Amendment) Rules, 2011 published in Notification No.
 G.S.R. 312(E) in Gazette of India dated 11th April, 2011 together with an explanatory memorandum.
- (ii) G.S.R. 390(E) published in Gazette of India dated 19th May, 2011 together with an explanatory memorandum making certain amendments in 31 notifications, mentioned therein, for inclusion of ICD Marripalem Village in the Customs Notifications under Export Promotion Scheme.
- (iii) G.S.R. 474(E) published in Gazette of India dated 22nd June, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 97/2009-Cus., dated 11th September, 2009.
- (iv) G.S.R. 508(E) published in Gazette of India dated 5th July, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (v) G.S.R. 518(E) published in Gazette of India dated 7th July, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 148/1994-Cus., dated 13th July, 1994.

- (vi) G.S.R. 532(E) published in Gazette of India dated 13th July, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (vii) G.S.R. 536(E) published in Gazette of India dated 14th July, 2011 together with an explanatory memorandum providing full exemption from customs duty to specified goods imported into India from Bangladesh for sale in Kalaichar and Balat border haats at Indo-Bangladesh border subject to specified conditions.
- (viii) G.S.R. 549(E) published in Gazette of India dated 19th July, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (ix) G.S.R. 550(E) published in Gazette of India dated 19th July, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 39/1996-Cus., dated 23rd July, 1996.
- (x) G.S.R. 561(E) published in Gazette of India dated 21st July, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (xi) G.S.R. 409(E) published in Gazette of India dated 26th May, 2011 together with an explanatory memorandum allowing imports of goods by manufacturer of metalized plastic films at concessional rates for the use in or for the manufacture of metalized plastic films, subject to certain conditions.

(13) A copy of the Prevention of Money-laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. No. 481(E) in Gazette of India dated the 24th June, 2011 under Section 74 of the Prevention of Money Laundering Act, 2002, together with an explanatory memorandum.

(14) A copy each of the following Notifications (Hindi and English versions) under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:-

- S.O. 1431(E) published in Gazette of India dated 21st June, 2011 together with an explanatory memorandum declaring five more substances, mentioned therein, as 'manufactured drugs'.
- (ii) The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2011 published in Notification No. G.S.R 470(E) in Gazette of India dated 21st June, 2011 together with an explanatory memorandum.
- (iii) S.O. 311(E) published in Gazette of India dated 10th February, 2011 together with an explanatory memorandum empowering the Central Government to add or to omit from the list of psychotropic substances specified in the Schedule to the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (iv) S.O. 1430(E) published in Gazette of India dated 21st June, 2011 together with an explanatory memorandum making certain amendments in the Notification No. S.O. 1055(E) dated 19th October, 2001.
- (v) The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2011 published in Notification No. S.O. 739(E) in Gazette of India dated 11th April, 2011 together with an explanatory memorandum.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - G.S.R. 496(E) published in Gazette of India dated 30th June,
 2011, together with an explanatory memorandum specifying the

form of quarterly return of excisable goods cleared @ 1% duty, to be submitted by the assessee in terms of the sixth provision to rule 12(1) of the Central Excise Rules, 2002.

- G.S.R. 551(E) published in Gazette of India dated 19th July, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 64/1995-CE dated 16th March, 1995.
- (iii) G.S.R. 560(E) published in Gazette of India dated 21st July, 2011, together with an explanatory memorandum seeking to provide full Central Excise Duty exemption with certain conditions to developer having provisional Mega/Ultra mega power projects status certificate.

(16) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) The Point of Taxation (Second Amendment) Rules, 2011 published in Notification No. G.S.R.490(E) in Gazette of India dated 27th June, 2011 together with an explanatory memorandum.
- (ii) G.S.R. 566(E) published in Gazette of India dated 25th July, 2011, together with an explanatory memorandum seeking to exempt club or association service referred to in sub-clause (zzze) of clause (105) of Section 65 of the Finance Act, 1994 Act, provided by an association of dyeing units in relation to common facility set-up for treatment and recycling of effluents and solid waste discharged by dyeing units, with financial assistance from the central or state government.

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

G.S.R.539(E) published in Gazette of India dated 15th July, 2011 seeking to levy definitve anti-dumping duty on imports of 1,1,1,2-

Tetrafluoroethane or R-134a, originating in or exported from, the China PR and Japan at the specified rate.

(ii) G.S.R.548(E) published in Gazette of India dated 19th July, 2011 seeking to extend levy of anti-dumping duty on imports of "Saccharin', originating in, or exported from the People's Republic of China, upto and inclusive of 5th June, 2012, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

(18) A copy each of the following Notifications (Hindi and English versions) under sub-rule (1) of Rule 3 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995:-

- (i) G.S.R. 554(E) published in Gazette of India dated 20th July, 2011 together with an explanatory memorandum appointing a person not below the rank of Joint Secretary to the Government of India, Department of Commerce, Ministry of Commerce and Industry, as designated authority for carrying out the purposes of the said rules.
- (ii) G.S.R. 555(E) published in Gazette of India dated 20th July, 2011 together with an explanatory memorandum appointing a person not below the rank of Joint Secretary to the Government of India, Department of Commerce, Ministry of Commerce and Industry, as designated authority for carrying out the purposes of the said rules.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2009-2010.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the NHPC Limited and the Ministry of Power for the year 2011-2012.
- Memorandum of Understanding between the NHPC Limited and the NHDC Limited for the year 2011-2012.

(22) A copy of the Central Electricity Authority (Safety Requirements for Construction, Operation and Maintenance of Electrical Plants and Electrical Lines) Regulations, 2011 (Hindi and English versions) published in the Notification F. No. CEA/TETD/MP/R/02/2011 in Gazette of India dated the 14th February, 2011 under Section 179 of the Electricity Act, 2003.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetic Act, 1940:-

- (i) The Drugs and Cosmetics (1st Amendment) Rules, 2011 published in Notification No. G.S.R. 45(E) in Gazette of India dated 24th January, 2011.
- (ii) G.S.R. 218(E) published in Gazette of India dated 16th March,
 2011, prohibiting manufacture, sale and distribution of certain drugs under Section 26A of the Drugs and Cosmetic Act, 1940.

(25) A copy of the Food Safety and Standards Rules, 2011 (Hindi and English versions) published in the Notification G.S.R. 362(E) in Gazette of India dated the 5th May, 2011 under Section 93 of the Food Safety and Standards Act, 2006.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

 (i) That at its sitting held on the 11th August, 2011, Rajya Sabha agreed without any amendment to the Coinage Bill, 2011, passed by Lok Sabha on the 25th March, 2011. (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No.3) Bill, 2011, passed by the Lok Sabha on the 5th August, 2011.

5. Report of Standing Committee on Human Resource Development

Shrimati J. Helen Davidson laid on the Table the Two Hundred Thirtyeighth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on the 'National Accreditation Regulatory Authority for Higher Educational Institutions Bill, 2010'.

6. Evidence tendered before Standing Committee on Human Resource Development

Shrimati J. Helen Davidson laid on the Table the Evidence tendered before the Committee on Human Resource Development on the 'National Accreditation Regulatory Authority for Higher Educational Institutions Bill, 2010'.

7. Statement by Minister

The Minister of Panchayati Raj and Minister of Tribal Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 13th Report of the Standing Committee on Rural Development on Demands for Grants (2009-10), pertaining to the Ministry of Panchayati Raj.

12.04 P.M.

8. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 16th August, 2011.

12.13 P.M.

9. Calling Attention

Shri Gurudas Dasgupta called the attention of the Minister of Civil Aviation to the situation arising out of dwindling passenger share and poor financial health of Air India resulting in delayed payment of wages and other benefits to the employees and steps taken by the Government in this regard.

The Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office on behalf of the Minister of Civil Aviation made a statement in regard thereto.

The Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office also replied to the clarificatory questions asked by the members

*10. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 11^{th} August, 2011".

The motion was adopted.

[#]1.50 P.M.

11. Submission by Member

Regarding problems being faced by cancer patients in the country.

Shri J.P. Agarwal made submission regarding problems being faced by cancer patients in the country.

Sarvashri Arjun Meghwal, Dhananjay Singh, Dara Singh Chauhan, Jeetendra Singh Bundela, Dr. Sanjeev Ganesh Naik and Dr.(Smt.) Botcha Jhansi Lakshmi associated.

Shri Ghulam Nabi Azad responded.

2.29 P.M.

12. Government Bill – Passed

The Transplantation of Human Organs (Amendment) Bill, 2009

Time Taken: 3 Hrs. 02 Mts.

Further discussion on the motion for consideration of the Bill, moved by Shri Ghulam Nabi Azad on 11.08.2011, continued.

The following members took part in the debate:-

- 1. Shri Ganesh Singh
- 2. Dr. Prabha Kishor Taviad
- 3. Shri Prasanta Kumar Majumdar
- 4. Dr. Tarun Mandal
- 5. Dr. (Smt.) Botcha Jhansi Lakshmi

Shri Ghulam Nabi Azad replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clause 5 was adopted, as amended.

Clause 6 was adopted, as amended.

Clause 7 was adopted, as amended.

Shri Ghulam Nabi Azad moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 15 to the Transplantation of Human Organs (Amendment) Bill, 2009 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new clause 7A was adopted.

New Clause 7A was also adopted.

Shri Ghulam Nabi Azad moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 16 to the Transplantation of Human Organs (Amendment) Bill, 2009 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new clause 7B was adopted.

New Clause 7B was also adopted.

Clause 8 was adopted, as amended.

Clause 9 was adopted, as amended.

Shri Ghulam Nabi Azad moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 20 to the Transplantation of Human Organs (Amendment) Bill, 2009 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new clause 9A was adopted.

New Clause 9A was also adopted.

Shri Ghulam Nabi Azad moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 21 to the Transplantation of Human Organs (Amendment) Bill, 2009 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new clause 9B was adopted. New Clause 9B was also adopted.

Shri Ghulam Nabi Azad moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 22 to the Transplantation of Human Organs (Amendment) Bill, 2009 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new clause 9C was adopted.

New Clause 9C was also adopted.

Shri Ghulam Nabi Azad moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 23 to the Transplantation of Human Organs (Amendment) Bill, 2009 and that this amendment may be allowed to be moved."

The motion was adopted. An amendment for insertion of new clause 9D was adopted. New Clause 9D was also adopted. Clause 10 was adopted, as amended. Clause 11 was adopted, as amended.

Shri Ghulam Nabi Azad moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 29 to the Transplantation of Human Organs (Amendment) Bill, 2009 and that this amendment may be allowed to be moved."

The motion was adopted. An amendment for insertion of new clause 11A was adopted. New Clause 11A was also adopted.

Clause 12 was adopted, as amended.

Clause 13 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ghulam Nabi Azad.

The motion was adopted and the Bill, as amended, was passed.

3.31 P.M.

13. Motion

Shri Prabodh Panda moved the following motion :-

"That this House do agree with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 10 August, 2011."

The motion was adopted.

3.32 P.M.

14. Private Member's Resolution – Under Consideration

Further Discussion on the following resolution moved by Dr. Bhola Singh on the 21st August, 2010, continued :-

16

"This House urges upon the Government to accord special status to the State of Bihar with a view to accelerate the pace of development in the State and enable it to overcome its backwardness."

Dr. Bhola Singh resumed his speech.

The following members took part in the debate:-

- 1. Shri Om Prakash Yadav
- 2. Shri Mangani Lal Mandal
- 3. Shri Satpal Maharaj
- 4. Shri Syed Shahnawaz Hussain
- 5. Shri Mohd. Maulana Asrarul Haque
- 6. Shri Shailendra Kumar
- 7. Dr. Raghuvansh Prasad Singh
- 8. Dr. (Prof.) Prasanna Kumar Patasani
- 9. Shri Sushil Kumar Singh
- 10. Shri P.L. Punia
- 11. Shri Arjun Ray
- 12. Smt. Putul Kumari (speech unfinished)

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th August, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 16, 2011/Sravana 25, 1933 (Saka)

No. 169

11.00 A.M.

1. Observations by Speaker

The Speaker made the following observations :-

(i) "Hon'ble members, I have received notices of Adjournment motion from Sarvashri Yogiaditya Nath and Shailendra Kumar regarding reported agitation by Shri Anna Hazare, a social activist against the Lokpal Bill.

Shri Ramkishun has also tabled a notice of Adjournment Motion on reported flood situation in eastern Uttar Pradesh and Bihar due to heavy rains.

The matters though important enough, do not warrant interruption of business of the House for the day.

I have, therefore, disallowed the notices of Adjournment Motion."

(ii) "Hon'ble members, I have received notices of Suspension of Question Hour from Sarvashri Gurudas Dasgupta, Basudeb Acharia, Smt. Sushma Swaraj and Shri Shailendra Kumar regarding reported fast unto death by Shri Anna Hazare.

Shri Sharad Yadav has also tabled a notice of Suspension of Question Hour regarding corruption in the country.

There is no provision in the Rules of Procedure under which

members may make a demand for suspension of Question Hour. I have, therefore, disallowed the notices of Suspension of Question Hour.

However, I am allowing these Members to very briefly touch upon the subject and then the Question Hour will run."

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 201–220 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2301–2530 would be printed in the Official Report of the day.

(Due to interruptions, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 11.30 A.M.)

(Due to continued interruptions, Lok Sabha adjourned at 11.34 A.M. and re-assembled at 12.00 Noon.)

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the North Eastern Regional Agricultural Marketing Corporation Limited and the Ministry of Development of North Eastern Region for the year 2010-2011.
- (ii) Memorandum of Understanding between the North Eastern Regional Agricultural Marketing Corporation Limited and the Ministry of Development of North Eastern Region for the year 2011-2012.
- (iii) Memorandum of Understanding between the North Eastern Handicrafts and Handlooms Development Corporation Limited and the Ministry of Development of North Eastern Region for the year 2011-2012.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the

Central Agricultural University, Imphal, for the year 2008-2009, together with Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Central Agricultural University, Imphal, for the year 2008-2009.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Haryana Agro-Industries Development Corporation Limited, Panchkula, for the year 2009-2010.
 - (ii) Annual Report of the Haryana Agro-Industries Development Corporation Limited, Panchkula, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Punjab Agro-Industries Development Corporation Limited, Chandigarh, for the year 2009-2010.
 - (ii) Annual Report of the Punjab Agro-Industries Development Corporation Limited, Chandigarh, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Kerala Agro-Industries Corporation Limited, Thiruvananthapuram, for the year 2005-2006.
 - (ii) Annual Report of the Kerala Agro-Industries Corporation Limited, Thiruvananthapuram, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- S.O. 588(E) published in Gazette of India dated the 18th March, 2011, making certain amendments in the Notification No. S.O. 706(E) dated 29th March, 2010.
- (ii) The Fertiliser (Control) Second Amendment Order, 2011 published in Notification No. S.O. 1169(E) in Gazette of India dated the 25th May, 2011.
- (iii) The Fertiliser (Control) Amendment Order, 2011 published in Notification
 No. S.O. 1023(E) in Gazette of India dated the 10th May, 2011.
- (iv) S.O. 1024(E) published in Gazette of India dated the 10th May, 2011, fixing the specifications of provisional fertilizers, mentioned therein, to be manufactured by M/s Indian Farmers Fertilizers Cooperative Limited, Paradeep Phosphates Limited for a period of three years from the date of publication of this notification in the Official Gazette.

(7) A copy of the Central Industrial Security Force Fire Wing (Subordinate Ranks) Group 'B' and Group 'C' Posts Recruitment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 79(E) in Gazette of India dated the 10th February, 2011 under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

4. Reports of Committee on Members of Parliament Local Area Development Scheme

Shri A.K.S. Vijayan presented the following Reports (Hindi and English versions) of the Committee on MPLADS (2010-11):-

(1) Fifth Report on Action taken by the Government on the recommendations/observations of the Committee contained in their Second Report (15th Lok Sabha) on the subject 'Awareness in the Implementing Agencies about the importance of the MPLAD Scheme through training programmes, seminars, symposia, workshops, etc.' (2) Sixth Report on Action taken by the Government on the recommendations/observations of the Committee contained in their Third Report (15th Lok Sabha) on the subject 'Providing MPLADS funds to acquire ambulance by reputed service organizations like Red Cross, etc.'.

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri K.P. Dhanapalan regarding need to review the recommendations of the Shyamala Gopinath Committee report regarding Mahila Pradhan Kshetriya Bachat Yojana.
- (2) Shri Ijyaraj Singh regarding need to operate flights from Kota Airport, Rajasthan to Delhi, Mumbai and other major cities of the country.
- (3) Dr. Sanjay Sinh regarding need to provide drinking water in schools in Uttar Pradesh.
- (4) Dr. Vinay Kumar Pandey 'Vinnu' regarding need to ensure supply of adequate quantity of fertilizers to farmers in Shrawasti Parliamentary Constituency, Uttar Pradesh.
- (5) Shri Magunta Sreenivasulu Reddy regarding need to take measures to protect the interests of tobacco farmers in Prakasam district, Andhra Pradesh.
- (6) Dr. Nirmal Khatri regarding need to provide a proper honorarium to Accredited Social Health Activits and cover them under National Health Insurance Scheme.
- (7) Shri Jai Prakash Agarwal regarding need to extend the proposed Phase-III Mukundpur- Yamuna Vihar Delhi Metro rail line upto Jahangirpuri.

- (8) Shri Ram Singh Kaswan regarding need to declare Reengus Sriganganagar road as a National Highway.
- (9) Shri Anurag Singh Thakur regarding need to provide heavy and small-duty cranes to Himachal Pradesh under National Highway Accident Relief Service Scheme.
- (10) Dr. Bhola Singh regarding need to expedite Tilaiya Koderma Railway Project under East Central Railway Zone.
- (11) Shri Balkrishna K. Shukla regarding need to start construction of Vadodara-Mumbai Express way.
- (12) Shri Bal Kumar Patel regarding need to provide water for drinking and irrigation purposes in Mirzapur Parliamentary Constituency, Uttar Pradesh.
- (13) Smt. Seema Upadhyay regarding need to provide stoppage to Delhi-Lucknow Swaran Shatabdi Express at Tundla Junction in Uttar Pradesh and expedite the Agra-Etawah-Bah rail line project.
- (14) Shri Purnmasi Ram regarding need to construct a four lane road from Hajipur to Chhapra via Gopalganj and Siwan in Gopalganj Parliamentary Constituency, Bihar.
- (15) Shri Abdul Rahman regarding need to withdraw the increased rate of toll-tax at Toll Gates on Chennai-Bangalore National Highway.
- (16) Shri M.B. Rajesh regarding need to review the recommendations of the Shyamala Gopinath Committee on administration of National Small Savings Fund.
- (17) Shri Bhartruhari Mahtab regarding need to exclude improvement of Khurdha-Nayagarh road in Orissa from Public Private Partnership mode and make arrangement for its improvement under normal budgetary allocation.
- (18) Shri Madhu Koda regarding need to open a Sub-Regional Office of Employees' Provident Fund Organisation at Adityapur Industrial Area, Jharkhand.

12.01 P.M.

6. Discussion under Rule 193

Time Allotted : 2 Hrs. Time Taken: 04 Mts. Balance: 1 Hr. 56 Mts.

The Speaker made the following observation:-

"Hon'ble Members, before we take up the Short Duration Discussion under rule 193 on the steps taken by Government of India for relief and resettlement of Tamils in Sri Lanka and other measures to promote their welfare, I have a small observation to make. As the Hon'ble Members are aware, the subject matter of the discussion pertains to a neighbouring country with which we have close and friendly relations. I would, therefore, urge upon the Members to ensure that nothing is said during the debate which may adversely affect our relationship with that country.

I would also urge upon the Hon'ble Members to discuss the matter in an orderly and peaceful manner and keep the standard of the debate high.

Now, I call Shri T.R. Baalu to raise the discussion."

Thereafter, Shri T.R. Baalu raised a discussion on the steps taken by Government of India for relief and resettlement of Tamils in Sri Lanka and other measures to promote their welfare.

His speech was not concluded.

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned for the day.)

12.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th August, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 17, 2011/Sravana 26, 1933 (Saka)

No. 170

11.00 A.M.

1. Statement by Prime Minister

The Prime Minister made a statement regarding setting up of Lok Pal and certain events that took place on 16.08.2011 in New Delhi.

Thereafter, some members demanded clarificatory questions on the statement made by the Prime Minister.

The Speaker made the following observation:-

"Hon. Members, as you know, there is no rule for allowing discussion immediately after the statement. If the sense of the House is to have a discussion, a structured discussion, as a special case, I will allow it under Rule 193....

I want to make an observation before you start.

Before I call Shrimati Sushma Swaraj to initiate the discussion, I would like to inform the House that the Constitution guarantees freedom of speech to the Members on the floor of the House. At the same time, we have our own self-imposed restrictions on this freedom of speech. Accordingly, we have Rule 353 which prescribes the procedure regarding making of allegations against any person. I would, therefore, request the hon. Members not to make any allegation of a defamatory or incriminatory nature against any person during the debate on the statement.

Now, Shrimati Sushma Swaraj."

(Due to interruptions, Lok Sabha adjourned at 11.31 A.M. and re-assembled at 12.00 Noon)

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 221–240 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2531–2760 would be printed in the Official Report of the day.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

 A copy of the Airports Authority of India (Major Airports) Development Fees Rules, 2011 (Hindi and English versions) published in the Notification No.
 G.S.R. 597(E) in Gazette of India dated the 2nd August, 2011 under Section 43 of the Airports Authority of India Act, 1994.

(2) A copy of the Statement (Hindi and English versions) regarding proposal to reject the Award given by the Board of Arbitration in Compulsory Arbitration Reference No. 5 of 1993 announced on 09.07.1999 for grant of Cash Handling Allowance to certain Post Office Staff.

(3) A copy of the Notification No. G.S.R. 442(E) (Hindi and English versions) published in Gazette of India dated the 9th June, 2011 making certain amendments, mentioned therein, in the Second Schedule to the Right to Information Act, 2005 under sub-section (3) of Section 24 of the said Act.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Aligarh Muslim University, Aligarh, for the year 2009-2010.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Himachal Pradesh, Kangra, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Himachal Pradesh, Kangra, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Himachal Pradesh, Kangra, for the year 2009-2010.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the years 2008-2009 and 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kerala, Kasaragod, for the year 2009-2010.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Arunachal Pradesh, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Arunachal Pradesh, for the year 2008-2009.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Authority Punjab, Chandigarh, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Authority Punjab, Chandigarh, for the year 2009-2010.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Sarva Siksha Mission, Kolkata for the year 2009-2010.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Visva-Bharti, Santiniketan, for the year 2009-2010, together with Audit Report thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2009-2010, together with Audit Report thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the State Project Office Rajiv Gandhi Shiksha Mission Chhattishgarh, Raipur, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Project Office Rajiv Gandhi Shiksha Mission Chhattishgarh, Raipur, for the year 2009-2010.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2009-2010.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report for the year 2008-2009 and Annual Report and Audited Accounts of the University of Delhi for the year 2009-2010 within the stipulated period of nine months after the close of respective the accounting years.

(25) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 87 of the Information Technology (Amendment) Act, 2008:-

- (i) The Information Technology (Reasonable security practices and procedures and sensitive personal data or information) Rules, 2011 published in Notification No. G.S.R. 313(E) in Gazette of India dated the 13th April, 2011.
- (ii) The Information Technology (Intermediaries guidelines) Rules, 2011 published in Notification No. G.S.R. 314(E) in Gazette of India dated the 13th April, 2011.
- (iii) The Information Technology (Guidelines for Cyber Cafe) Rules, 2011 published in Notification No. G.S.R. 315(E) in Gazette of India dated the

13th April, 2011.

(iv) The Information Technology (Electronic Service Delivery) Rules, 2011 published in Notification No. G.S.R. 316(E) in Gazette of India dated the 13th April, 2011.

(26) A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 2011-2012.

- (27) A copy each of the following Papers (Hindi and English versions):-
- Memorandum of Understanding between the Telecommunications Consultants India Limited and the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2011-2012.
- Memorandum of Understanding between the Mahanagar Telephone Nigam Limited and the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2011-2012.

4. Statement of Committee on Estimates

Shri Francisco Sardinha laid on the Table statement (Hindi and English versions) on Action Taken by the Government on the recommendations contained in the Tenth Action Taken Report of Committee on Estimates (Fifteenth Lok Sabha) on Action Taken by the Government on their First Report (Fifteenth Lok Sabha) on 'Drought Management, Foodgrain Production and Price Situation' pertaining to the Ministry of Agriculture (Department of Agriculture & Cooperation).

5. Reports of Committee on Empowerment of Women

Shrimati Chandresh Kumari presented the following Reports (Hindi and English versions) of the Committee on Empowerment of Women (2010-2011):-

- (1) Ninth Report on Action Taken by the Government on the recommendations contained in their Sixth Report (15th Lok Sabha) on the subject 'Women in Paramilitary Forces'; and
- (2) Tenth Report on the subject 'Women in Armed Forces'.

6. Reports of Standing Committee on Energy

Shri P.C. Chacko presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2010-11):-

- (1) Seventeenth Report on Action Taken by the Government on the recommendations contained in the Eleventh Report on 'Renewable Energy for Rural Applications'.
- (2) Eighteenth Report on Demands for Grants in respect of the Ministry of New and Renewable Energy for the year 2011-12.
- (3) Nineteenth Report on Demands for Grants in respect of the Ministry of Power for the year 2011-12.

7. Statements of Standing Committee on Energy

Shri P.C. Chacko laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Energy (2010-11):-

(1) Action Taken by the Government on the recommendations contained in Chapter-I and Chapter –V of the Fourth Report (15th Lok Sabha) on Action Taken on Thirtieth Report (14th Lok Sabha) on the subject 'Role of Central Electricity Regulatory Commission and State Electricity Regulatory Commissions in Protection of Interests of Consumers'.

- (2) Action Taken by the Government on the recommendations contained in Chapter-I and Chapter –V of the Eighth Report (15th Lok Sabha) on Action Taken on the First Report (15th Lok Sabha) on Demands for Grants in respect of the Ministry of Power for the year 2009-10.
- (3) Action Taken by the Government on the recommendations contained in Chapter-I of the Twelfth Report (15th Lok Sabha) on Action Taken on the Fifth Report (15th Lok Sabha) on Demands for Grants in respect of the Ministry of Power for the year 2010-11.
- (4) Action Taken by the Government on the recommendations contained in Chapter-I of the Thirteenth Report (15th Lok Sabha) on Action Taken on the Sixth Report (15th Lok Sabha) on Demands for Grants in respect of the Ministry of New and Renewable Energy for the year 2010-11.

8. Reports of Standing Committee on Railways

Shri T.R. Baalu presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:

(1) Tenth Report on Action Taken by the Government on the recommendations/ observations of the Committee contained in their Eighth Report (15th Lok Sabha) on 'Protection and Security of Railway Property and Passengers'; and

(2) Eleventh Report on 'Demands for Grants – 2011-12 of the Ministry of Railways'.

9. Statement of Standing Committee on Railways

Shri T.R. Baalu laid on the Table the Statement (Hindi and English versions) of the Standing Committee on Railways on Action Taken by the Government on the recommendations contained in Chapter-I and Chapter-V of the Ninth Report (15th Lok Sabha) on Action Taken by the Government on

the recommendations contained in the Seventh Report (15th Lok Sabha) of Standing Committee on Railways on 'Demands for Grants-2010-11' of the Ministry of Railways.

10. Reports of Standing Committee on Water Resources

Shri Dip Gogoi presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2010-2011):-

(1) Seventh Report* of the Standing Committee on Water Resources on 'The Dam Safety Bill, 2010'; and

(2) Eighth Report of the Standing Committee on Water Resources on Demands for Grants (2011-12) of the Ministry of Water Resources.

11. Statement of Standing Committee on Water Resources

Shri Dip Gogoi laid on the Table Statement (Hindi and English versions) showing Further Action Taken by the Government on the recommendations/ observations contained in the Sixth Report (15th Lok Sabha) on Action Taken by Government on the recommendations/observations contained in the Second Report (15th Lok Sabha) on Demands for Grants (2010-2011) of the Ministry of Water Resources.

12. Reports of Standing Committee on Coal and Steel

Shri Kalyan Banerjee presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:

(1) Thirteenth Report of the Standing Committee on Coal and Steel on Action Taken by the Government on the observations/ recommendations contained in the Fourth Report on "Demands for Grants(2010-11)" of the Ministry of Coal;

^{*} The Report was presented to Hon'ble Speaker on 04.06.2011 under Direction 71 (A) when the House was not in Session.

- (2) Fourteenth Report of the Standing Committee on Coal and Steel on Action Taken by the Government on the observations/ recommendations contained in the Fifth Report on "Demands for Grants(2010-11)" of the Ministry of Mines; and
- (3) Fifteenth Report of the Standing Committee on Coal and Steel on Action Taken by the Government on the observations/ recommendations contained in the Sixth Report on "Demands for Grants(2010-11)" of the Ministry of Steel.

13. Reports of Standing Committee on Transport, Tourism and Culture

Shri Jose K. Mani laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- One Hundred Seventy-first Report on the Functioning of Sahitya Akademi, Lalit Kala Akademi, Sangeet Natak Akademi and National School of Drama; and
- (2) One Hundred Seventy-second Report on the Development of Tourism in North-Eastern Region.

14. Statement by Minister

The Minister of State in the Ministry of Communications and Information Technology laid a statement (Hindi and English versions) (i) correcting the reply given on 09.03.2011 to Unstarred Question No. 2154 by Shri S.R. Jeyadurai, MP and others regarding "Utilisation of Spectrum" and (ii) giving reasons for delay in correcting the reply.

12.06 P.M.

15. Discussion under Rule 193

Time Taken: 5 Hrs. 15 Mts.

Smt. Sushma Swaraj raised a discussion on the statement made by the Prime Minister regarding setting up of Lok Pal and certain events that took place on 16.08.2011 in New Delhi.

The following members took part in the debate:-

1^{\$} Shri Sanjay Brijkishorlal Nirupam

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

- 2. Shri Mulayam Singh Yadav
- 3. Shri Dara Singh Chauhan
- 4. Shri Sharad Yadav
- 5. Shri T.K.S. Elangovan
- 6. Shri Basudeb Acharia
- 7. Shri Bhartruhari Mahtab
- 8. Dr. M. Thambi Durai
- 9. Shri Gurudas Dasgupta
- 10. Shri Lalu Prasad
- 11. Shri Sanjay Singh Chauhan
- 12. Smt. Harsimrat Kaur Badal
- 13. Shri Yogi Adityanath
- 14. Kum. Meenakshi Natarajan
- 15. Shri Prasanta Kumar Majumdar
- 16* Shri Hansraj G. Ahir
- 17* Shri Naranbhai Kachhadia
- 18. Shri Narahari Mahato

^{\$}He concluded his speech after the House re-assembled. *Written speeches were laid on the Table.

- 19. Dr. Tarun Mandal
- 20* Shri Arjun Meghwal
- 21. Shri Kapil Sibal
- 22* Smt. Poonam Veljibhai Jat
- 23* Dr. Kirit Premjibhai Solanki
- 24. Shri Kristappa Nimmala
- 25. Shri Thirumaavalavan
- 26* Shri Satpal Maharaj
- 27* Shri Virender Kashyap
- 28* Shri Ram Singh Kaswan
- 29* Shri S.S. Ramasubbu

On the Minister of Home Affairs being called by the Chair to reply to the discussion, Shri Gurudas Dasgupta raised a point of order that since the Statement was made by the Prime Minister, as per convention, he should reply to the discussion.

The Chair thereupon made the following observation:-

"Hon'ble Members, I agree that by convention the reply to a discussion on a Statement is usually made by the Minister who has made the Statement. The Statement was made by the Prime Minister on demand from the principal Opposition Party as well as from some other parties. However, Hon'ble Members would appreciate that the subject matter of the discussion basically pertains to the Ministry of Home Affairs. I would, therefore, urge upon the Members not to insist on reply from the Prime Minister.

Now, the Hon'ble Home Minister."

Shri P. Chidambaram replied to the debate.

[#]16. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Adhir Ranjan Chowdhury regarding need to start border trade with Bangladesh through Murshidabad in West Bengal.
- (2) Shri Kodikunnil Suresh regarding need to announce a Central Health Package for eradication of waterborne and vector borne diseases in Kerala particularly in Alappuzha district.
- (3) Smt. Santosh Chowdhary regarding need to expedite lifting of rice from camp stores of rice shellers by FCI in Punjab particularly in Hoshiarpur district.
- (4) Dr. Kruparani Killi regarding need to provide accommodation to Chairman and members of Vamsadhara Water Disputes Tribunal from General Pool Residential Accommodation to facilitate the functioning of the Tribunal.
- (5) Shri Gopal Singh Shekhawat regarding need to convert railway line between Nathdwara to Marawar in Rajasthan into broad-gauge.
- (6) Shri Yogi Adityanath regarding need to upgrade the Madan Mohan Malviya Engineering College in Gorakhpur, Uttar Pradesh at par with Indian Institutes of Technology.
- (7) Shri A.T. Nana Patil regarding need to develop Jalgaon in Maharashtra as a tourist place of national importance.
- (8) Shri Pashupati Nath Singh regarding need to construct a bye-pass on National Highway passing through Dhanbad, Jharkhand.
- (9) Smt. Darshana Vikram Jardosh regarding need to take measures to stop the water and gas eruptions occurring in human habitations in Surat Parliamentary Constitunecy, Gujarat.

- (10) Shri Premdas Katheria regarding need to release funds for Rajiv Gandhi Vidyutikaran Yojana in Uttar Pradesh particularly in Etawah Parliamentary Constituency.
- (11) Shri Vijay Bahadur Singh regarding need to provide compensation and irrigation facilities to betel leaf growers in Mahoba Parliamentary Constituency, Uttar Pradesh.
- (12) Shri Kaushalendra Kumar regarding need for dredging of river Panchane in Nalanda Parliamentary Constituency, Bihar.
- (13) Shri R. Thamaraiselvan regarding need to provide forest land for construction of a new road from Adilmalaikadu to Kemmampatty in Salem District, Tamil Nadu.
- (14) Shri Ganeshrao N. Dudhgaonkar regarding need to provide adequate infrastructure facilities and security to pilgrims of Amarnath Shrine in Jammu & Kashmir.
- (15) Shri Jayant Choudhary regarding need to set up a Real Estate Regulatory Authority to protect the interests of home buyers.
- (16) Shri Bibhu Prasad Tarai regarding need to increase the frequency of passenger trains with AC coaches from Cuttack and Bhubaneswar to Paradip in Odisha.
- (17) Shri Jose K. Mani regarding need to include Vembanad Lake of Kerala in the list of Lakes identified under the National Lake Conservation Programme.

*7.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th August, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, August 18, 2011/Sravana 27, 1933 (Saka)

No. 171

11.00 A.M.

1. Questions

Starred Question Nos. 241–243 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.22 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 244–260 were laid on the Table.

Replies to Unstarred Question Nos. 2761–2947 and 2949–2990 were laid on the Table.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the each of the following Papers (Hindi and English versions):-

- Memorandum of Understanding between the Richardson and Cruddas (1972) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.
- (ii) Memorandum of Understanding between the Triveni Structurals Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.

- (iii) Memorandum of Understanding between the Tungabhadra Steel Products Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.
- (iv) Memorandum of Understanding between the Bharat Pumps and Compressors Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.
- (v) Memorandum of Understanding between the Bridge and Roof Company (India) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.

(2) A copy of the 47th Report (Hindi and English versions) of the Commissioner for Linguistic Minorities, Ministry of Minority Affairs, for the period from July, 2008 to June, 2010 under article 350(B) of the Constitution.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2011-2012.

(5) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Minister during various sessions of Tenth, Eleventh, Thirteenth Fourteenth and Fifteenth Lok Sabha :-

TENTH LOK SABHA

1. Statement No. XXIX

Fifteenth Session, 1995

ELEVENTH LOK SABHA

2. Statement No. XL

Third Session, 1996

Fourth Session, 1997

THIRTEENTH LOK SABHA

- 4. Statement No. XXXV
- 5. Statement No. XXXI
- 6. Statement No. XXIX

Seventh Session, 2001 Eleventh Session, 2002 Fourteenth Session, 2003

FOURTEENTH LOK SABHA

7. Statement No. XXVI

- 8. Statement No. XXIV
- 9. Statement No. XXV
- 10. Statement No. XXII
- 11. Statement No. XXI
- 12. Statement No. XXI
- 13. Statement No. XVIII
- 14. Statement No. XVIII
- 15. Statement No. XVII
- 16. Statement No. XV
- 17. Statement No. XIV
- 18. Statement No. XII
- 19. Statement No. X
- 20. Statement No. IX

Second Session, 2004 Third Session, 2004 Fourth Session, 2005 Fifth Session, 2005 Sixth Session, 2005 Seventh Session, 2006 Eighth Session, 2006 Ninth Session, 2007 Tenth Session, 2007 Eleventh Session, 2007 Twelfth Session, 2007 Thirteenth Session, 2008 Fourteenth Session, 2008

<u>FIFTEENTH LOK SABHA</u>

- 21. Statement No. VIII
- 22. Statement No. VI
- 23. Statement No. VI
- 24. Statement No. III
- 25. Statement No. II
- 26. Statement No. I

Second Session, 2009 Third Session, 2009 Fourth Session, 2010 Fifth Session, 2010 Sixth Session, 2010 Seventh Session, 2011

(6) A copy of the Railways (Punitive Charges for overloading of wagon) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 595(E) in Gazette of India dated the 1st August, 2011 under Section 199 of the Railways Act, 1989.

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(7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2011-2012.

(8) A copy of the Notification S.O. 567(E) (Hindi and English versions) published in Gazette of India dated the 15th March, 2011, making certain amendments in the Notification No. S.O. 789(E) dated 20th March, 2009 issued under sub-section (1) of Section 22A of the Chartered Accountants Act, 1949.

(9) A copy each of the following Notifications (Hindi and English versions) issued under the Cost and Works Accountants Act, 1959:-

- Notification No. EL-2011/16 published in Gazette of India dated the 24th March, 2011, containing corrigendum to the Notification No. EL-2011/1 to EL-2011/9 (in English version only) dated 3rd March, 2011.
- (ii) Notification No. EL-2011/25 published in Gazette of India dated the 25th May, 2011, regarding election to the Council and the Regional Council, 2011-extension of last date and time for receipt by post of Ballot Papers back from Voters.
- (iii) Notification No. EL-2011/26 published in Gazette of India dated the 14th June, 2011, regarding Members declared elected to the Eighteenth Council of the Institute of Cost and Works Accountants of India for the term 2011-2015.
- (iv) Notification No. EL-2011/27 published in Gazette of India dated the 14th June, 2011, regarding Members declared elected to the four Regional Councils of the Institute of Cost and Works Accountants of India for the term 2011-2015.

(10) A copy of the Chartered Accountants (Election to the Council) (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 110(E) in Gazette of India dated the 25th February,

2011, under Section 30B of the Chartered Accountants Act, 1949 together with a corrigendum thereto published in Notification No. G.S.R. 372(E) dated the 10th May, 2011.

(11) A copy of the Company Secretaries (Election to the Council) (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 111(E) in Gazette of India dated the 25th February, 2011, under Section 40 of the Company Secretaries Act, 1980 together with a corrigendum thereto published in Notification No. G.S.R. 373(E) dated 10th May, 2011.

(12) A copy of Cost and Works Accountants (Election to the Council) (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 112(E) in Gazette of India dated the 25th February, 2011, under Section 40 of the Cost and Works Accountants Act, 1959 together with a corrigendum thereto published in Notification No. G.S.R. 196(E) dated 8th March, 2011.

(13) A copy each of the following Notifications (Hindi and English versions) under Section 642 of the Companies Act, 1956:-

- (i) The Companies (Cost Accounting Records) Rules, 2011 published in Notification No. G.S.R. 429(E) in Gazette of India dated the 3rd June, 2011.
- (ii) The Companies (Cost Audit Report) Rules, 2011 published in Notification No. G.S.R. 430(E) in Gazette of India dated the 3rd June, 2011.

(14) A copy of the Report (Hindi and English versions) of the Independent Inquiry Committee on MHN Platform Fire on 27th July 2005 (Volume I and II) alongwith Action Taken Report thereon.

(15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National

Projects Construction Corporation Limited, New Delhi, for the year 2009-2010.

- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

3. Report of Committee on Private Members' Bills and Resolutions

Shri Vijay Bahadur Singh presented the Nineteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolution.

4. Report of Committee on Papers laid on the Table

Shri Harin Pathak presented the Sixth Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes relating thereto.

5. Reports of Standing Committee on Rural Development

Shri P.L. Punia presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Nineteenth Report on Demands for Grants (2011-12) of the Ministry of Rural Development (Department of Drinking Water & Sanitation).
- (2) Twentieth Report on Demands for Grants (2011-12) of the Ministry of Rural Development (Department of Rural Development).

*12.03 P.M.

6. Government Bill – Introduced

The Benami Transactions (Prohibition) Bill, 2011

(Due to interruptions, Lok Sabha adjourned at 12.10 P.M., and re-assembled at 2.00 P.M.)

2.00 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri N.S.V. Chitthan regarding need to increase the Minimum Support Price of Sugarcane.
- (2) Shri Deepender Singh Hooda regarding need to set up a National Sports University in Haryana.
- (3) Shri Satpal Maharaj regarding need to open Public Health Centres in Uttarakhand.
- (4) Dr. (Smt.) Botcha Jhansi Lakshmi regarding need to increase the rate of subsidy on construction of Community Toilets and Individual Household Toilets in Vizianagaram Parliamentary Constituency, Andhra Pradesh.
- (5) Shri Narayan Singh Amlabe regarding need to provide copies of judgements of courts in Hindi and regional languages.
- (6) Shri Datta R. Meghe regarding need to divert the Amaravati-Narkhed rail line passing near the ancient Well 'Jagtik Manvata' worshipped by the followers of Mahanubhav Panth in Maharashtra.
- (7) Dr. Charles Dias regarding need to expedite the construction of bye-pass road on the proposed National Highway No. 49 from Kundanoor to Puthencruz in Kerala.
- (8) Smt. Jayshreeben Patel regarding need to Constitute a Committee for setting up of a National Memorial in honour of freedom fighters who laid down their lives for the country.
- (9) Shri Sudarshan Bhagat regarding need to provide better rail connectivity to Lohardaga Parliamentary Constituency, Jharkhand.
- (10) Smt. Sumitra Mahajan regarding need to provide employment to temporary employees of erstwhile State Bank of Indore after its merger with SBI on priority basis.

- (11) Shri Arjun Ram Meghwal regarding need to provide a dedicated road for civilian use near Army Firing Range in Bikaner Parliamentary Constituency, Rajasthan.
- (12) Smt. Yashodhara Raje Scindia regarding need to accord approval to the proposal of electrification under Rajiv Gandhi Gramin Vidyutikaran Yojana in Gwalior, Madhya Pradesh.
- (13) Dr. Sucharu Ranjan Haldarq regarding need to make Mathabhanga river in West Bengal free from effluents discharged by industrial units in Bangladesh.
- (14) Shri Bansa Gopal Chowdhury regarding need to construct a Road Over Bridge in Asansol Parliamentary Constituency, West Bengal.
- (15) Shri C. Rajendran regarding need to increase the allotment of kerosene under PDS to Tamil Nadu.
- (16) Dr. Raghuvansh Prasad Singh regarding need to declare Gandhi Ashram of Hajipur, Bihar as a national heritage and build a memorial in honour of freedom fighters, namely, Jubba Sahni, Baikuntha Shukla, Yogendra Shukla and others.
- (17) Shri Kameshwar Baitha regarding need to provide a financial package for the drought-hit Palamu Parliamentary Constituency, Jharkhand.

2.01 P.M.

8. Government Bills – Passed

(i) The Indian Medical Council (Amendment) Bill, 2011

Time Taken: 3 Hrs. 37 Mts.

Motion for consideration of the Bill was moved by Shri Ghulam Nabi Azad.

The following members took part in the debate:-

- 1. Dr. Sanjay Jaiswal
- 2. Dr. Jyoti Mirdha
- 3. Shri R. Thamaraiselvan
- 4. Shri Shailendra Kumar

- 5. Shri Gorakhnath Pandey
- 6. Shri Maheshwar Hazari
- 7. Dr. Ratna De Nag
- 8. Dr. Pulin Bihari Baske
- 9. Shri Lalu Prasad
- 10. Shri Kalikesh N. Singh Deo
- 11. Shri Prabodh Panda
- 12. Shri K. Sugumar
- 13. Dr. Kirit Premjibhai Solanki
- 14. Dr. Prabha Kishor Taviad
- 15. Shri Prasanta Kumar Majumdar
- 16. Dr. Tarun Mandal
- 17. Shri P.D. Rai
- 18. Shri S.K. Bwiswmuthiary
- 19. Shri Thirumaavalavan Thol

Shri Ghulam Nabi Azad replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ghulam Nabi Azad.

The motion was adopted and the Bill was passed.

5.39 P.M.

(ii) The Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry (Amendment) Bill, 2011, as passed by Rajya Sabha.

Time Taken: 5 Mts.

Motion for consideration of the Bill was moved by Shri Ghulam Nabi Azad.

Dr. Sanjay Jaiswal asked clarificatory question.

Shri Ghulam Nabi Azad replied.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ghulam Nabi Azad.

The motion was adopted and the Bill was passed.

*6.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th August, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 19, 2011/Sravana 28, 1933 (Saka)

No. 172

11.00 A.M.

1. Starred Questions

Starred Question Nos. 261–264 were orally answered. Replies to Starred Question Nos. 265–280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2011-2012.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2009-2010.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Export Import Bank of India, Mumbai, for the year 2010-2011, alongwith Accounts.
 - (ii) A copy of the Performance Report (Hindi and English versions) by the Government of the working of the Export Import Bank of India, Mumbai, for the year 2010-2011.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(i) The Dena Bank (Officers') Service (Amendment) Regulations,
 2010 published in the Notification No. F. No. IR/696/2010 in
 Gazette of India dated the 6th April, 2011.

- (ii) The Andhra Bank (Employees') Pension (Amendment) Regulations, 2009 published in the Notification No. 666/3/P/56 in weekly Gazette of India dated the 24th June, 2011.
- (iii) The Punjab and Sind Bank (Employees') Pension (Amendment) Regulations, 2009 published in the Notification No. PSB/PEN/AMEND/1/2010 in Gazette of India dated the 4th August, 2010.
- (iv) The Vijaya Bank (Employees') Pension (Amendment) Regulations,
 2009 published in the Notification No. VB/PER/PA&PD/PENS/
 1386/2011 in Gazette of India dated the 8th June, 2011.
- (v) The Canara Bank (Officers') Service (Amendment) Regulations,
 2010 published in the Notification No. PWPM 9098 78 DK in weekly Gazette of India dated the 22nd April, 2011.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) of (9) above.

(11) A copy of the Debts Recovery Appellate Tribunal (Procedure for Appointment as Chairperson of the Appellate Tribunal) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 224(E) in Gazette of India dated the 18th March, 2011 under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

(12) A copy of the Small Industries Development Bank of India General Amendment Regulations, 2011 (Hindi and English versions) published in the Notification No. F. No. 6677/CAD in Gazette of India dated the 25th February, 2011 under sub-section (3) of Section 52 of the Small Industries Development Bank of India Act, 1989.

(13) A copy of the Notification No. S.O. 1500(E) (Hindi and English versions) published in Gazette of India dated the 1st July, 2011, together with an explanatory memorandum specifying M/s Inter Globe Aviation Limited (IndiGo) as "designated Indian carrier" for the purpose of the Central Sales Tax Act, 1956 issued under sub-section (5) of Section 5 of the said Act.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- G.S.R. 567(E) published in Gazette of India dated 25th July, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 23/2011-CE dated 24th March, 2011.
- G.S.R. 568(E) published in Gazette of India dated 25th July, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 3/2006-CE dated 1st March, 2006.
- (iii) G.S.R. 591(E) published in Gazette of India dated 29th July, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-CE dated 1st March, 2006.
- (iv) The Central Excise Third (Amendment) Rules, 2011 published in Notification No. G.S.R. 581(E) in Gazette of India dated 28th July, 2011, together with an explanatory memorandum.

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R. 571(E) published in Gazette of India dated 26th July, 2011, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Poly Vinyl Chloride Paste Resin, originating in, or exported from China PR, Japan, Korea RP, Malaysia, Russia, Taiwan and Thailand and imported into India at the specified rates for a period of five years from the date of imposition of provisional duty, *i.e.* 26th July, 2010.
- G.S.R.582(E) published in Gazette of India dated 28th July, 2011, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of certain Rubber Chemicals, namely, MOR, PX13 and TDQ originating in, or exported from, European

Union, People's Republic of China, Chinese Taipei and the United States of America for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.

(iii) G.S.R.602(E) published in Gazette of India dated 5th August, 2011, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Sodium Formaldehyde, Sulphoxylate, originating in, or exported from China PR for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.

(16) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- G.S.R.592(E) published in Gazette of India dated 29th July, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Cus., dated 1st June, 2011.
- (ii) G.S.R. 593(E) published in Gazette of India dated 29th July, 2011, together with an explanatory memorandum prescribing preferential tariff for specified goods imported under the India-Japan Comprehensive Economic Partnership Agreement, subject to fulfillment of Rules of Origin.
- (iii) G.S.R.596(E) published in Gazette of India dated 2nd August, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 16/2011-Cus., (N.T.) dated 1st March, 2011.

(17) A copy of the Notification No. G.S.R. 583(E) (Hindi and English versions) published in Gazette of India dated 28th July, 2011, together with an explanatory memorandum, appointing the 1st day of August, 2011, as the date on which the provisions of Section 57 of the Finance Act, 2011 shall come into force, issued under the said Act.

(18) A copy of the Notification No. G.S.R. 584(E) (Hindi and English versions) published in Gazette of India dated 28th July, 2011, together with an explanatory memorandum, appointing the 1st day of August, 2011, as the date on which the provisions of Section 76 of the Finance Act, 2011 shall come into force, issued under the said Act.

(19) A copy of the Notification No. G.S.R. 580(E) published in Gazette of India dated 28th July, 2011, together with an explanatory memorandum appointing the 1st day of August, 2011, as the date on which, the provisions of Section 62 of the Finance Act, 2011 shall come into force, issued under the said Act.

(20) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2011 together with Auditor's Report thereon:-

- (i) Baroda Uttar Pradesh Gramin Bank, Raebareli
- (ii) Gurgaon Gramin Bank, Gurgaon
- (iii) Nainital Almora Kshetriya Gramin, Haldwani
- (iv) Narmada Malwa Gramin Bank, Indore
- (v) Shreyas Gramin Bank, Aligarh
- (vi) Baroda Rajasthan Gramin Bank, Ajmer
- (vii) Wainganga Krishna Gramin Bank, Solapur
- (viii) Haryana Gramin Bank, Rohtak
- (ix) Rajasthan Gramin Bank, Alwar
- (x) Hadoti Kshetriya Gramin Bank, Kota
- (xi) Neelachal Gramya Bank, Bhubaneswar
- (xii) Aryavart Gramin Bank, Lucknow
- (xiii) Baroda Gujarat Gramin Bank, Bharuch
- (xiv) Pragathi Gramin Bank, Bellary
- (xv) Nagaland Gramin Bank, Kohima
- (xvi) Himachal Gramin Bank, Mandi
- (xvii) Andhra Pragathi Grameena Bank, Kadapa
- (xviii) Deccan Grameena Bank, Hyderabad

- (xix) Saptagiri Grameena Bank, Chittoor
- (xx) Prathama Bank, Moradabad
- (xxi) Surguja Kshetriya Gramin Bank, Surguja
- (xxii) Uttar Bihar Gramin Bank, Muzaffarpur
- (xxiii) Allahabad UP Gramin Bank, Banda
- (xxiv) Cauvery Kalpatharu Grameena Bank, Mysore
- (xxv) Satpura Narmada Kshetriya Gramin Bank, Chhindwara
- (xxvi) Jhabua Dhar Kshetriya Gramin Bank, Jhabua
- (xxvii)Kashi Gomti Samyut Gramin Bank, Varanasi

(21) A copy of the delay Statement (Hindi and English versions) showing reasons for delay in laying the Notification* No. G.S.R 932(E) dated 1^{st} December, 2010.

(22) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-

- (i) The Bureau of Energy Efficiency (Manner and Intervals of Time for Conduct of Energy Audit) Regulations, 2010 published in Notification No. 02/11(6)/05-BEE in Gazette of India dated 28th April, 2010.
- (ii) The Energy Conservation (Inspection) Rules, 2009 published in Notification No. G.S.R. 645(E) in Gazette of India dated 30th July, 2010.
- (iii) The Bureau of Energy Efficiency (Certification Procedures for Energy Managers) Regulations, 2010 published in Notification No. 2/11(2)/07-BEE in Gazette of India dated 30th October, 2010.
- (iv) The Bureau of Energy Efficiency (Qualifications for Accredited Energy Auditors and Maintenance of their List) Regulations, 2010 published in Notification No. 02/11(7)/09-BEE in Gazette of India dated 13th April, 2010.

^{*}The said Notification was laid on the Table of Lok Sabha on 12th August, 2011.

(23) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Appellate Tribunal for Electricity Salary, Allowances and other Conditions of Service of the Officers and Employees (Amendment) Rules, 2011 published in Notification No. G.S.R. 558(E) in Gazette of India dated 21st July, 2011.
- (ii) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2011 published in Notification No. L-7/145(160)/2008-CERC in Gazette of India dated 2nd May, 2011.
- (iii) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2011 published in Notification No. L-7/145(160)/2008-CERC in Gazette of India dated 22nd June, 2011.
- (iv) The Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters)(First Amendment) Regulations, 2011 published in Notification No. L-7/145(160)/2008-CERC in Gazette of India dated 30th March, 2011.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 18th August, 2011, Rajya Sabha passed an Address for presenting to the President praying for removal from office of Mr. Justice Soumitra Sen of Calcutta High Court. Secretary-General also laid on the Table an Address passed by Rajya Sabha for presenting to the President for removal from office of Mr. Justice Soumitra Sen of Calcutta High Court

- (ii)* That at its sitting held on the 19th August, 2011, Rajya Sabha passed the Juvenile Justice (Care and Protection of Children) Amendment Bill, 2011
- *5. Bill as passed by Rajya Sabha Laid on the Table

The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2011.

6. Statements by Minister

The Minister of New and Renewable Energy laid the following statements regarding:-

- (1) The status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Energy on "Renewable Energy on Rural Applications", pertaining to the Ministry of New and Renewable Energy.
- (2) The status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Energy on "Funding of New and Renewable Energy Projects", pertaining to the Ministry of New and Renewable Energy.
- (3) The status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Energy on "Small and Mini Hydel Projects", pertaining to the Ministry of New and Renewable Energy.

12.03 P.M.

7. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 23rd August, 2011.

*12.11 p.m.

8. Motion regarding Joint Committee to examine matters relating to allocation and pricing of Telecom Licences and Spectrum

Shri P.C. Chacko moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one member of Rajya Sabha to the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum in the vacancy caused by the retirement of Shri Sitaram Yechury from Rajya Sabha and communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee".

The motion was adopted.

1.01 P.M.

9. Government Bill – Passed

The National Institutes of Technology (Amendment) Bill, 2010

Time Taken: 2 Hrs. 26 Mts.

Motion for consideration of the Bill was moved by Shri Kapil Sibal.

The following members took part in the debate:-

- 1. Shri Janardhana Swamy
- 2. Shri Bhakta Charan Das
- 3. Shri Shailendra Kumar
- 4. Shri Dhananjay Singh
- 5. Shri Kaushalendra Kumar
- 6. Shri P.K. Biju
- 7. Shri Bhartruhari Mahtab
- 8. Dr. M. Thambi Durai
- 9. Smt. J. Helen Davidson
- 10. Shri Prabodh Panda
- 11. Dr. Raghuvansh Prasad Singh
- 12. Shri Arjun Meghwal
- 13. Shri P.D. Rai

Shri Kapil Sibal replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up. Shri Kapil Sibal moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 3 to the National Institutes of Technology (Amendment) Bill, 2010 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new clause 1A was adopted.

New Clause 1A was also adopted.

Shri Kapil Sibal moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 4 to the National Institutes of Technology (Amendment) Bill, 2010 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new clause 1B was adopted.

New Clause 1B was also adopted.

Clause 2 was adopted, as amended.

Clauses 3 to 6 were adopted.

Clause 7 was adopted, as amended.

Clauses 8 to 11 were adopted.

Clause 12 was adopted, as amended.

Clause 13 was adopted.

Clause 14 was adopted, as amended.

Clause 15 was adopted.

Clause 16 was adopted, as amended.

Clause 17 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Kapil Sibal.

The motion was adopted and the Bill, as amended, was passed.

3.28 P.M.

10. Government Bill – Under Consideration

The Customs (Amendment and Validation) Bill, 2011

Time Allotted: 1 Hr. Time Taken: 04 Mts. Balance: 56 Mts.

The motion for consideration of the Bill was moved by Shri Pranab Mukherjee.

The discussion was not concluded. **3.32 P.M.**

11. Motion

Shri Vijay Bahadur Singh moved the following motion :-

"That this House do agree with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 18 August, 2011."

The motion was adopted.

3.33 P.M.

12. Private Members' Bills – Introduced

- The Commission for Imparting Science, Engineering and Medical Sciences Education in Indian Languages Bill, 2011 by Shri Hansraj Gangaram Ahir.
- (2) The Cow Protection Authority Bill, 2011 by Shri Hansraj Gangaram Ahir.
- (3) The Constitution (Scheduled Tribes) order (Amendment) Bill, 2011 *(Amendment of the Schedule)* by Shri Hansraj Gangaram Ahir.

- (4) The Gutka and Pan Masala (Prohibition) Bill, 2011 by Dr. Kirit Premjibhai Solanki.
- (5) The Constitution (Amendment) Bill, 2011 (Amendment of article 72) by Dr. Kirit Premjibhai Solanki.
- (6) The Compulsory Military Training Bill, 2011 by Shri Adhir Ranjan Chowdhury.
- (7) The Nationalisation of Inter-State Rivers Bill, 2011 by Shri Adhir Ranjan Chowdhury.
- (8) The Special Educational Facilities *(For Children of Parents Living Below Poverty Line)* Bill, 2011 by Shri Arjun Meghwal.
- (9) The University of Patna Bill, 2011 by Dr. Bhola Singh.
- (10) The Government Services *(Regulation of Compassionate Appointments)* Bill, 2011 by Shri A.T. Nana Patil.
- (11) The Television Programmes (Regulation) Bill, 2011 by Shri A.T. Nana Patil.
- (12) The Constitution (Amendment) Bill, 2011 *(Insertion of new article 16A, etc.)* by Shri P.L. Punia.
- (13) The Scheduled Castes and the Scheduled Tribes *(Reservation in Posts and Services)* Bill, 2011 by Shri Arjun Meghwal.

3.41 P.M.

13. Private Member's Bill – Withdrawn

The Constitution (Amendment) Bill, 2009 (Insertion of new articles 275A and 371J) by Prof. Ranjan Prasad Yadav.

Further discussion on the motion for consideration of the Bill moved by Prof. Ranjan Prasad Yadav on the 11th March, 2011, continued.

The following members took part in the debate:-

- 1. Shri Arjun Roy
- 2. Dr. Raghuvansh Prasad Singh
- 3. Shri Mangani Lal Mandal
- 4. Shri Jagada Nand Singh

- 5. Shri Mahabali Singh
- 6. Shri Bhudeo Choudhary
- 7. Dr. Monazir Hassan
- 8. Ch. Lal Singh
- 9. Shri Namo Narain Meena

Prof. Ranjan Prasad Yadav replied to the debate.

The Bill was withdrawn by leave of the House.

5.56 P.M.

14. Private Member's Bill – Under Consideration

The Constitution (Amendment) Bill, 2010 (Amendment of the Eighth Schedule) by Shri Satpal Maharaj.

The motion for consideration of the Bill was moved by Shri Satpal Maharaj.

His speech was unfinished.

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd August, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 23, 2011/Bhadra 1, 1933 (Saka)

No. 173

11.00 A.M.

(Due to interruptions, Lok Sabha adjourned at 11.11 A.M. and re-assembled at 12.00 Noon)

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 281–300 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 3221–3450 would be printed in the Official Report of the day.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2009-2010.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavarati, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavarati, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:-

- The Legal Metrology (Packaged Commodities) (Amendment) Rules,
 2011 published in Notification No. G.S.R. 318(E) in Gazette of India dated the 13th April, 2011.
- G.S.R.317(E) published in Gazette of India dated 13th April, 2011, containing corrigendum to the Notification No. G.S.R. 71(E) dated 7th February, 2011.
- (iii) The Legal Metrology (Packaged Commodities) Rules, 2011 published in Notification No. G.S.R. 202(E) in Gazette of India dated the 9th March, 2011.

(6) A copy of the Consumer Protection (Second Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 559(E) in Gazette of India dated the 21st July, 2011 under sub-section (1) of Section 31 of the Consumer Protection Act, 1986.

- (7) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the year 1998-1999, together with Audit Report thereon.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the year 1999-2000, together with Audit Report thereon.

- (9) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the year 2000-2001, together with Audit Report thereon.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the year 2001-2002, together with Audit Report thereon.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the year 2002-2003, together with Audit Report thereon.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the year 2003-2004, together with Audit Report thereon.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the year 2004-2005, together with Audit Report thereon.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the year 2005-2006, together with Audit Report thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (7) to (14) above.
- (16) A copy each of the following papers (Hindi and English versions) under article 151(1) of the Constitution.
- (i) Report of the Comptroller and Auditor General of India, Union Government (No.10 of 2011-12)- Scientific Departments- Performance Audit of Role of Tea Board in Tea Development in India, Ministry of Commerce and Industry for the year ended March, 2009.
- (ii) Report of the Comptroller and Auditor General of India, Union Government (No.12 of 2011-12)- Direct Taxes - Business of Civil Construction for the year ended March, 2010.

- (iii) Report of the Comptroller and Auditor General of India, Union Government (No.PA 14 of 2011-12) -Railways – Performance Audit for the year ended March, 2010.
- (iv) Report of the Comptroller and Auditor General of India, Union Government (No.15 of 2011-12) –Indirect Taxes- Service Tax and Customs – Performance Audit -Service Tax on Banking and other Financial Services and Duty Drawback Scheme for the year ended March, 2010.

(17) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development for the year 2011-2012.

(18) A copy of the Annual Report (Hindi and English versions) regarding allotments made under 5% Discretionary Quota in accordance with the guidelines issued *vide* Directorate of Estates O.M. No. 12035/2/97-POL.II(Pt.II) dated 17.11.1997 for the year ending 31st December, 2010.

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968:-

- (i) The Central Industrial Security Force (Group "A" and "B" Civilian Gazetted Posts) Recruitment Amendment Rules, 2011 published in Notification No. G.S.R. 438(E) in Gazette of India dated the 8th June, 2011.
- (ii) The Central Industrial Security Force, Group "A" Fire Cadre Posts Recruitment (Amendment) Rules, 2011 published in Notification No. G.S.R. 253(E) in Gazette of India dated the 24th March, 2011.

(20) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-

- (i) The Sashastra Seema Bal Combatised (General Duty) Group 'C' posts Recruitment Rules, 2011 published in Notification No. G.S.R. 489(E) in Gazette of India dated the 27th June, 2011.
- (ii) The Sashastra Seema Bal Head Constable, Group 'C' Combatised (Non Gazetted) Motor Transport and Mechanic Cadre posts Recruitment Rules, 2011 published in Notification No. G.S.R.

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300(E) in Gazette of India dated the 5th April, 2011.

(iii) The Ministry of Home Affairs, Sashastra Seema Bal Group 'B' Combatised (Non-Gazetted) Para-Veterinary Post Recruitment Rules, 2011 published in Notification No. G.S.R. 440(E) in Gazette of India dated the 8th June, 2011.

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

- The Border Security Force, Combatised Assistant Sub-Inspector (Steno) and Head Constable (Ministerial), Recruitment Rules, 2011 published in Notification No. G.S.R. 120 in Gazette of India dated the 9th April, 2011.
- (ii) The Border Security Force, Electronic Data Processing, Principal System Analyst/Deputy Inspector General and Programmer/ Assistant Commandant Recruitment Rules, 2011 published in Notification No. G.S.R. 335(E) in Gazette of India dated the 21st April, 2011.

(22) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Act, 1992:-

- (i) The Indo-Tibetan Border Police Force, Combatant Ministerial and Combatant Stenographer Cadre Group 'B' and Group 'C' posts Recruitment (Amendment) Rules, 2011 published in Notification No. G.S.R. 392(E) in Gazette of India dated the 20th May, 2011.
- (ii) The Indo-Tibetan Border Police Force, Assistant Commandant (Office) and Assistant Commandant (Staff Officer) (Group 'A' Posts) Recruitment Amendment Rules, 2011 published in Notification No. G.S.R. 393(E) in Gazette of India dated the 20th May, 2011.
- (iii) G.S.R. 391(E) in Gazette of India dated the 20th May, 2011, containing corrigendum to the Notification No. G.S.R. 1019(E) dated 28th December, 2010.
- (iv) The Indo-Tibetan Border Police Force, Engineering Cadre, (Group

'A' Posts) Recruitment Rules, 2011 published in Notification No. G.S.R. 411(E) in Gazette of India dated the 27th May, 2011.

- (v) The Indo-Tibetan Border Police Force, Para Medical Cadre, (Group 'A', 'B' and 'C' Posts) Amendment Recruitment Rules, 2011 published in Notification No. G.S.R. 412(E) in Gazette of India dated the 27th May, 2011.
- (vi) The Indo-Tibetan Border Police Force, Group 'A' (Gazetted)
 Ministerial Posts Recruitment Rules, 2011 published in Notification
 No. G.S.R. 206(E) in Gazette of India dated the 10th March, 2011.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (vi) of (22) above.

*3. Report of Committee on Agriculture

Shri Hukmadeo Narayan Yadav presented the Twenty-first Report (Hindi and English versions) of the Committee on Agriculture on 'Infrastructural Facilities for Development of Food Processing Industries - An Evaluation'.

4. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports laid a statement (Hindi and English versions) (i) correcting the reply given on 15.03.2011 to Unstarred Question No. 3018 by Shri K. Sudhakaran, M.P. regarding 'Innovative Course for Youth' and (ii) giving reasons for delay in correcting the reply.

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Nilesh N. Rane regarding need to expedite approval for four laning of stretch of N.H. 17 between Poladpur and Patradevi in Maharashtra.
- (2) Shri Narayan Singh Amlabe regarding need to provide option of learning in mother tongue/regional language to students in Kendriya Vidyalayas.
- (3) Rajkumari Ratna Singh regarding need to provide houses to poor and homeless people belonging to General Category under Indira Awas Yojana.
- (4) Shri Kodikunnil Suresh regarding need to provide financial assistance to the Boat Racing Associations in Kerala.
- (5) Shri Vinay Kumar Pandey 'Vinnu' regarding need to provide relief to the people affected due to flood in Shrawasti Parliamentary Constituency, Uttar Pradesh.
- (6) Shri Harin Pathak regarding need to allocate coal to thermal power units in Gujarat from Western Coal Fields.
- (7) Shri Anurag Singh Thakur regarding need to prohibit the practice of carrying night soil in the country.
- (8) Shri Jeetendra Singh Bundela regarding need to provide ownership of land and caste certificates to migrated Bengali and Sindhi people living in Khajuraho Parliamentary Constituency, Madhya Pradesh.
- (9) Shri Bal Kumar Patel regarding need to provide Scheduled Tribe certificates to all the persons belonging to the 'Gond' Tribe in Uttar Pradesh.
- (10) Shri Ashok Kumar Rawat regarding need to develop the site of Mausoleum of Madarshah in Misrikh Parliamentary Constitunecy, Uttar Pradesh as a tourist place of national importance.
- (11) Shri Maheshwar Hazari regarding need to provide immediate financial assistance to the patients seeking help from Prime Minister's National Relief Fund.
- (12) Shri D. Venugopal regarding need to extend agricultural loan to farmers and provide adequate quantity of subsidized fertilizers to them in Tamil Nadu.
- (13) Shri M.B. Rajesh regarding need to construct a Road Over Bridge at

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Nadakkavu in Palakkad, Kerala

- (14) Shri Mohan Jena regarding need to create a new railway division under East Coast Railway Zone in Odisha.
- (15) Shri Modugula Venugopala Reddy regarding need to reopen the Andhra Cement Company in Guntur District in Andhra Pradesh.

12.10 P.M.

6. Observation by Speaker

The Speaker made the following observation:-

"Hon. Members, there is a demand to hold a discussion on the issue of corruption. I may inform the House that 16 hon. Members have tabled notices under Rule 193 for discussion on the issue of corruption. The six notices from Sarvashri Gurudas Dasgupta, Anant Kumar Hegde, Rajiv Ranjan Singh, Dinesh Chandra Yadav, Dr. Murli Manohar Joshi and Smt. Sumitra Mahajan were received first in point of time on 15 July, 2011 at 1000 hours. These notices have been balloted and the notice tabled by Shri Anant Kumar Hegde has received first priority in the ballot.

Shri Hegde has since requested me to permit Dr. Murli Manohar Joshi to raise the discussion on his behalf. I have permitted Dr. Joshi to raise the discussion."

(Due to interruptions, Lok Sabha adjourned at 12.13 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

(Due to continued interruptions, Lok Sabha adjourned for the day.)

2.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th August, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 24, 2011/Bhadra 2, 1933 (Saka)

No. 174

11.00 A.M.

1. Starred Questions

Starred Question Nos. 301–304 were orally answered. Replies to Starred Question Nos. 305–320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3451–3680 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Airports Authority of India and the Ministry of Civil Aviation for the year 2011-2012.

(2) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2010 under sub-section (3) of Section (14) of the Central Vigilance Commission Act, 2003.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh Primary Education Society (Sarva Shiksha Abhiyan State Mission Authority), Shimla, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh Primary

Education Society (Sarva Shiksha Abhiyan State Mission Authority), Shimla, for the year 2009-2010.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2009-2010.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2009-2010.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the EdCIL (India) Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the EdCIL (India) Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for

the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2009-2010.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2009-2010, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2009-2010.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Sarva Shiksha Abhiyan Society, Panaji, for the year 2009-2010, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Sarva Shiksha Abhiyan Society, Panaji, for the year 2009-2010.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2009-2010.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

- (19) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Indore, Indore for the year 2009-2010, together with Audit Report thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

4. Report of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Vilas Muttemwar presented the Fourteenth Report (Hindi and English versions) on Action Taken by the Government on the observations/recommendations contained in the Fifth Report of the Standing Committee on Food, Consumer Affairs and Public Distribution pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

5. Statement by Minister

The Minister of State in the Ministry of Planning, Minister of State in the Ministry of Science and Technology and Minister of State in the Ministry of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 28th Report of the Standing Committee on Finance on Demands for Grants (2010-11), pertaining to the Ministry of Planning.

12.01 P.M.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

 Shri N.S.V. Chitthan regarding need to regulate the bullion market in the country.

- (2) Shri M.I. Shanavas regarding need to widen the Wayanad pass located on NH 212 between Calicut and Bangaluru and open the existing alternate roads connecting Wayanad to other parts of Kerala.
- (3) Smt. Shruti Choudhary regarding need to set up a National Sports University at Bhiwani in Haryana.
- (4) Dr. (Smt.) Botcha Jhansi Lakshmi regarding need to open one more Kendriya Vidyalaya in Vizianagaram district, Andhra Pradesh and provide full time teachers to the existing Kendriya Vidyalaya in the district.
- (5) Shri Ijyaraj Singh regarding need to upgrade the Kota Railway Station in Rajasthan as a World Class Railway Station.
- (6) Shri Harish Choudhary regarding need to start work on drinking water projects in Barmer Parliamentary Constituency, Rajasthan to address the problem of shortage of drinking water in the region.
- (7) Smt. Yashodhara Raje Scindia regarding need to construct an over bridge on four lane road passing via Dabra block in district Gwalior, Madhya Pradesh.
- (8) Shri Dushyant Singh regarding need to address the problems of opium growers in Jhalawar-Baran Parliamentary Constituency, Rajasthan.
- (9) Smt. Jayshreeben Patel regarding need to set up a Virology Institute in Gujarat.
- (10) Smt. Darshana Vikram Jardosh regarding need to formulate a policy to reduce global warming.
- (11) Shri Gorakhnath Pandey regarding need to make regular payment of salary to the employees working in the Institute of Correspondence Courses and Continuing Education under Allahabad University in Uttar Pradesh.
- (12) Smt. Ashwamedh Devi regarding need to make payment of honorarium to the teachers working in Kasturba Gandhi Balika Vidyalaya in Bihar at par with those in other States.

- (13) Dr. Ratna De Nag regarding need to take measures for the welfare of boat manufacturers in Hooghly district, West Bengal.
- (14) Shri P.R. Natarajan regarding need to look after the interests of residents and general public in land acquisition process for expansion of Coimbatore Airport, Tamil Nadu.
- (15) Shri Jayant Choudhary regarding need to correct the name of 'Dhangar' Scheduled Caste in Hindi Language in the list of Scheduled Castes in Uttar Pradesh.
- (16) Shri P. Lingam regarding need to regularize the services of trained apprentices in Integral Coach Factory Perambur, Tamil Nadu.
- (17) Dr. Tarun Mandal regarding need to increase the number of trains on Sealdah-Laxmikantapur-Namkhana, Sealdah-Diamond Harbour and Sealdah-Canning lines and expedite the gauge conversion of railway lines in Sealdah South section of Eastern Railways.

12.02 P.M.

7. Discussion under Rule 193

Time Taken: 5 Hrs. 46 Mts.

Dr. Murli Manohar Joshi raised a discussion on the situation arising out of widespread corruption in the country.

The following members took part in the debate:-

- 1. Shri Kavuru Sambasiva Rao
- 2. Shri Mulayam Singh Yadav
- 3. Shri Sharad Yadav
- 4. Shri Dara Singh Chauhan
- 5. Shri Basudeb Acharia
- 6. Dr. Ratna De Nag
- 7. Shri Bhartruhari Mahtab
- 8. Shri Prabodh Panda
- 9. Shri Sher Singh Ghubaya
- 10* Dr. Mahendrasinh P. Chauhan
- 11* Smt. Jayshreeben Patel
- 12* Smt. Putul Kumari
- 13* Dr. Kirit Premjibhai Solanki
- 14* Shri Kamal Kishor Commando
- 15. Shri Rajiv Ranjan (Lalan) Singh
- 16* Shri P.L. Punia
- 17* Adv. A. Sampath
- 18. Shri Bhakta Charan Das
- 19* Shri Harsh Vardhan
- 20. Dr. Raghuvansh Prasad Singh
- 21* Smt. Santosh Chowdhary
- 22* Dr. Mehboob Beg
- 23* Shri Arjun Meghwal
- 24* Shri Shailendra Kumar
- 25* Shri Premdas Katheria
- 26. Dr. Sanjeev Ganesh Naik
- 27* Shri S.S. Ramasubbu
- 28. Shri Devendra Nagpal
- 29* Shri M.B. Rajesh
- 30* Dr. Nirmal Khatri
- 31. Shri S.D. Shariq
- 32* Shri P. Karunakaran
- 33* Shri Sanjay Shamrao Dhotre
- 34. Shri Anant Kumar Hegde
- 35* Smt. Poonam Veljibhai Jat

- 36. Dr. Tarun Mandal
- 37* Shri Ghanshyam Anuragi
- 38. Shri Prasanta Kumar Majumdar
- 39. Shri C. Rajendran
- 40* Smt. Jyoti Dhurve
- 41* Shri Naranbhai Kachhadia
- 42* Shri Ramashankar Rajbhar
- 43* Dr. Virendra Kumar
- 44* Dr. Thokchom Meinya
- 45* Shri Mohan Jena
- 46* Dr. Charles Dias
- 47* Shri Laxman Tudu
- 48[@] Shri H.D. Devegowda

The discussion was not concluded.

[#]8. Report of Business Advisory Committee

Shri Harish Rawat presented the Twenty-Ninth Report of the Business Advisory Committee.

^{\$}6.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th August, 2011.)

T.K. VISWANATHAN, Secretary-General.

[#]At 4.07 P.M.

^{\$}From 5.25 P.M. to 6.06 P.M., members raised matters of urgent public importance.

^{*}Written speeches were laid on the Table.

[®]Spoke after matters of urgent public importance were raised.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 25, 2011/Bhadra 3, 1933 (Saka)

No. 175

11.00 A.M.

1. Submission by Member

Smt. Sushma Swaraj made a submission on the situation arising out of fast staged by Shri Anna Hazare on Lok Pal Bill.

Shri Pranab Mukherjee responded.

11.06 A.M.

2. Questions

Starred Question No. 321 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 11.30 A.M.)

(Due to continued interruptions, Lok Sabha adjourned at 11.30 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 322–340 were laid on the Table.

Replies to Unstarred Question Nos. 3681–3910 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 3 of 2011-12)-Compliance Audit Observations for the year ended March, 2010 under Article 151(1) of the Constitution. (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.

(3) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India:-

- Report No. 235 Conversion/reconversion to another religion-mode of proof - December, 2010.
- (ii) Report No. 236 Court-fees in Supreme Court *vis-a-vis* Corporate Litigation - December, 2010.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, India, New Delhi, for the year 2009-2010.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the GAIL (India) Limited and the Ministry of Petroleum and Natural Gas for the year 2010-2011.

(7) A copy of the Chartered Accountants (Procedure of Investigations of Professional and Other Misconduct and Conduct of Cases) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 226(E) in Gazette of India dated the 22nd March, 2011, under Section 30B of the Chartered Accountants Act, 1949.

(8) A copy of the Cost and Works Accountants Procedures of Meetings of Quality Review Board, and Terms and Conditions of Service and Allowance of the Chairperson and Members of the Board (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 211(E) in Gazette of India dated the 15th March, 2011, under Section 40 of the Cost and Works Accountants Act, 1959.

(9) A copy of the Company Law Board (Qualifications, Experience and other Conditions of Service of Members) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 502(E) dated 2nd July, 2011 under sub-section (3) of Section 642 of the Companies Act, 1956.

4. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Twentieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Committee on Papers Laid on the Table

Shri Harin Pathak presented the Seventh Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes related thereto.

6. Report of Standing Committee on Information Technology

Shri Rao Inderjit Singh presented the Twenty-fifth Report (Hindi and English versions) of the Standing Committee on Information Technology (2010-11) on the subject 'Disbursement of Wages to labourers under Mahatma Gandhi National Rural Employment Guarantee Act by Post Offices'.

7. Motion

Shri Pawan Kumar Bansal moved the following motion:-

"That this House do agree with the Twenty-ninth Report of the Business Advisory Committee presented to the House on the 24th August, 2011".

The motion was adopted.

12.02 P.M.

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Satpal Maharaj regarding need to start work on Srinagar Hydroelectric Power Project in Uttarakhand.
- (2) Shri K.P. Dhanapalan regarding need to expedite work on new Sabari and Edappally-Guruvayoor rail line and augment railway services in Chalakudy Parliamentary Constituency, Kerala.
- (3) Shri P.L. Punia regarding need to take measures to control flood caused by river Ghagra in Barabanki Parliamentary Constituency, Uttar Pradesh and provide immediate relief to the affected people of the region.
- (4) Shri Raghuvir Singh Meena regarding need to release funds for payment of stipend to children under National Child Labour Project in Udaipur Parliamentary Constituency, Rajasthan.
- (5) Shri Mahabal Mishra regarding need to accord permission for construction of multi-level and underground parking complexes in Delhi.
- (6) Shri Vilas Muttemwar regarding need to expedite the completion of Gosikhurd Project in Maharashtra and to give adequate compensation to the farmers whose lands have been acquired for the project.
- (7) Dr. Kruparani Killi regarding need to make FM Radio Station in Srikakulam district, Andhra Pradesh operational.
- (8) Shri Jai Prakash Agarwal regarding need to formulate new mass rapid public transport schemes for North East Delhi Parliamentary Constituency.
- (9) Shri P.T. Thomas regarding need to fix a Minimum Support Price for Cardamom.

- (10) Shri Ganesh Singh regarding need to ensure works under Mahatma Gandhi National Rural Employment Guarantee Scheme as per specified norms.
- (11) Shri K.D. Deshmukh regarding need to sanction laying of new broad gauge railway line from Seoni to Katangi via Barghat in Madhya Pradesh.
- (12) Smt. Bijoya Chakravarty regarding need to curb illegal infiltration from Bangladesh to India.
- (13) Shri Ramen Deka regarding need to declare 'land erosion' as a national disaster.
- (14) Shri Dharmendra Yadav regarding need to convert rail lines from Bareilly to Kasganj via Badaun and from Etawah to Mainpuri into broadgauge in Uttar Pradesh.
- (15) Dr. Sucharu Ranjan Haldar regarding need to construct a Railway Over Bridge on National Highway No. 34 at Ranaghat Mission Gate in Ranaghat Parliamentary Constituency, West Bengal.
- (16) Shri C. Sivasami regarding need to provide loan to garment sector on easy interest rate.
- (17) Shri Jagadanand Singh regarding need to make National Waterway No. 1 navigational for big ships from Farrakka barrage to Allahabad via Patna.
- (18) Dr. Mehboob Beg regarding need to fill up the vacant Central Government posts and regularize the services of employees working in Central Government offices in Jammu & Kashmir.

12.03 P.M.

9. Discussions under Rule 193

 Further discussion on the situation arising out of widespread corruption in the country, raised by Dr. Murli Manohar Joshi on the 24th August, 2011, continued.

Time Taken: 6 Hrs. 10 Mts.

The following members laid their written speeches on the Table:-

- 1. Shri Satpal Maharaj
- 2. Shri Hansraj G. Ahir

Dr. Manmohan Singh replied to the debate.

Smt. Sushma Swaraj expressed concern over the deteriorating health condition of Shri Anna Hazare due to fast staged by him on Lok Pal Bill and appealed him to end his fast.

Hon'ble Speaker, on behalf of House, expressed her concern and appealed Shri Anna Hazare to end his fast.

(ii) Further discussion on the steps taken by Government of India for relief and resettlement of Tamils in Sri Lanka and other measures to promote their welfare, raised by Shri T.R. Baalu on the 16th August, 2011, continued.

Time Taken: 3 Hrs. 35 Mts.

Shri T.R. Baalu resumed his speech.

The following members took part in the debate:-

- 1. Shri Jaswant Singh
- 2. Shri N.S.V. Chitthan
- 3. Shri Shailendra Kumar
- 4. Shri Dhananjay Singh
- 5. Shri Sharad Yadav
- 6. Shri P.R. Natarajan
- 7. Dr. (Prof.) Prasanna Kumar Patasani
- 8. Dr. M. Thambidurai

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- 9. Shri P. Lingam
- 10. Shri A. Ganeshamurthi
- 11. Shri Adhir Ranjan Chowdhury
- 12. Dr. Raghuvansh Prasad Singh
- 13* Shri Arjun Meghwal
- 14. Shri Nripendra Nath Roy
- 15. Shri Prasanta Kumar Majumdar
- 16* Dr. Charles Dias
- 17. Dr. Tarun Mandal
- 18* Dr. Mahendrasinh P. Chauhan
- 19. Shri Thirumaavalavan Thol
- 20* Dr. Virendra Kumar
- 21* Shri Naranbhai Kachhadia
- 22* Shri S.S. Ramasubbu

The discussion was not concluded.

4.04 P.M.

10. Government Bills – Passed

(i) The Customs (Amendment and Validation) Bill, 2011

Time Taken: 1 Hr. 20 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Pranab Mukherjee on the 19th August, 2011, continued.

The following members took part in the debate:-

- 1. Shri Uday Singh
- 2. Shri Shailendra Kumar
- 3. Shri Vijay Bahadur Singh
- 4. Dr. Arjun Rai
- 5. Shri R. Thamaraiselvan

- 6. Dr. Kavuru Sambasiva Rao
- 7. Shri P.R. Natarajan
- 8. Shri Bhartruhari Mahtab
- 9. Shri S. Semmalai
- 10. Dr. Raghuvansh Prasad Singh

Shri Namo Narain Meena on behalf of Shri Pranab Mukherjee replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Namo Narain Meena.

The motion was adopted and the Bill was passed.

(ii) The Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram Bill, 2011

Time Taken: 37 Mts.

The motion for consideration of the Bill was moved by Smt. D. Purandeshwari on behalf of Shri Kapil Sibal.

The following members took part in the debate:-

- 1. Shri Hukmdeo Narayan Yadav
- 2. Shri P. Vishwanathan
- 3. Shri Shailendra Kumar
- 4. Shri Vijay Bahadur Singh
- 5. Shri P.R. Natarajan
- 6. Shri R. Thamaraiselvan
- 7. Shri S. Semmalai
- 8. Dr. Kavuru Sambasiva Rao

Shri Kapil Sibal replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 34 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kapil Sibal.

The motion was adopted and the Bill was passed.

*7.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th August, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 26, 2011/Bhadra 4, 1933 (Saka)

No. 176

11.00 A.M.

1. Starred Questions

Starred Question Nos. 341–346 were orally answered. Replies to Starred Question Nos. 347–360 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3911–4140 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Report (Hindi and English versions) on Trend and Progress of Housing in India, 2010 under Section 42 of the National Housing Bank Act, 1987.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 30 of the Regional Rural Banks Act, 1976:-

- (i) The Parvatiya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in the Notification No. F. No. HR/623-2010-11 in Gazette of India dated the 1st November, 2010.
- (ii) The Rushikulya Gramya Bank (Officers and Employees) Service Regulations, 2010 published in the Notification No. F. No. LR No. 099/3/G/27/62 in Gazette of India dated the 25th February, 2011.

- (iii) The Utkal Gramya Bank (Officers and Employees) Service Regulations, 2010 published in the Notification No. F. No. PER/1256 in Gazette of India dated the 17th March, 2011.
- (iv) The Sarva U.P. Gramin Bank (Officers and Employees) Service Regulations, 2010 published in the Notification No. Pers./2879/10 in Gazette of India dated the 11th December, 2010.
- (v) The Madhya Bharat Gramin Bank (Officers and Employees) Service Regulations, 2010 published in the Notification No. 339 in Gazette of India dated the 27th December, 2010.
- (vi) The Langpi Dehangi Rural Bank (Officers and Employees) Service Regulations, 2010 published in the Notification No. RRB/29/937 in Gazette of India dated the 22nd December, 2010.
- (vii) The MGB Gramin Bank (Officers and Employees) Service Regulations, 2010 published in the Notification No. 272/M.G.B. in Gazette of India dated the 15th December, 2010.
- (viii) The Arunachal Pradesh Rural Bank (Officers and Employees) Service Regulations, 2010 published in the Notification No. 277 in Gazette of India dated the 30th October, 2010.
- (ix) The Uttaranchal Gramin Bank (Officers and Employees) Service Regulations, 2010 published in the Notification No. DGB/HO/2010/Pers./680 in Gazette of India dated the 11th December, 2010.
- (x) The Hadoti Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in the Notification No. H.O. 29/2010-11/Maan.S.V./2558 in Gazette of India dated the 11th December, 2010.
- (xi) The Pandyan Grama Bank Staff (Officers and Employees) Service Regulations, 2010 published in the Notification No. PAD/01/2010 in Gazette of India dated the 15th December, 2010.
- (xii) The Madhya Bihar Gramin Bank (Officers and Employees) Service Regulations, 2010 published in the Notification No. F. No.

MBGB/HO/HRD/C-37/2011 in Gazette of India dated the 19th February, 2011.

- (xiii) The Mizoram Rural Bank (Officers and Employees) Service Regulations, 2010 published in the Notification No. M.R.B./2010 in Gazette of India dated the 29th October, 2010.
- (xiv) The Sharda Gramin Bank (Officers and Employees) Service Regulations, 2010 published in the Notification No. H.O./C.S./157 in Gazette of India dated the 22nd December, 2010.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2008-2009.
- (ii) Annual Report of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2011-2012.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 25th August, 2011, Rajya Sabha passed the National Council for Teacher Education (Amendment) Bill, 2011.

5. Bill as passed by Rajya Sabha – Laid on the Table

The National Council for Teacher Education (Amendment) Bill, 2011.

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6. Statements of Standing Committee on Information Technology

Shri Rao Inderjit Singh laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Information Technology:-

- (1) Statement showing Action Taken by the Government on the recommendations contained in the Ninth Report (Fifteenth Lok Sabha) on Action Taken on the recommendations of the Committee contained in their First Report (Fifteenth Lok Sabha) on Demands for Grants (2009-10) of the Department of Posts.
- (2) Statement showing Action Taken by the Government on the recommendations contained in the Tenth Report (Fifteenth Lok Sabha) on Action Taken on the recommendations of the Committee contained in their Second Report (Fifteenth Lok Sabha) on Demands for Grants (2009-10) of the Ministry of Information and Broadcasting.
- (3) Statement showing Action Taken by the Government on the recommendations contained in the Eleventh Report (Fifteenth Lok Sabha) on Action Taken on the recommendations of the Committee contained in their Third Report (Fifteenth Lok Sabha) on Demands for Grants (2009-10) of the Department of Information Technology.
- (4) Statement showing Action Taken by the Government on the recommendations contained in the Twelfth Report (Fifteenth Lok Sabha) on Action Taken on the recommendations of the Committee contained in their Fourth Report (Fifteenth Lok Sabha) on Demands for Grants (2009-10) of the Department of Telecommunications.
- (5) Statement showing Action Taken by the Government on the recommendations contained in the Sixteenth Report (Fifteenth Lok Sabha) on Action Taken on the recommendations of the Committee contained in their Fifth Report (Fifteenth Lok Sabha) on Demands for Grants (2010-11) of the Department of Posts.
- (6) Statement showing Action Taken by the Government on the recommendations contained in the Seventeenth Report (Fifteenth Lok Sabha) on Action Taken on the recommendations of the Committee

contained in their Seventh Report (Fifteenth Lok Sabha) on Demands for Grants (2010-11) of the Department of Information Technology.

7. Reports of Standing Committee on Rural Development

Shrimati Sumitra Mahajan presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- Twenty-first Report on Demands for Grants (2011-12) of the Ministry of Rural Development (Department of Land Resources).
- (2) Twenty-second Report on Demands for Grants (2011-12) of the Ministry of Panchayati Raj.

8. Statements of Standing Committee on Rural Development

Shrimati Sumitra Mahajan laid on the Table Statements (Hindi and English versions) showing further follow up action on the recommendations contained in the following Action Taken Reports of the Standing Committee on Rural Development:-

- 16th Action Taken Report (Fourteenth Lok Sabha) on 'Demands for Grants (2005-06)' of the Ministry of Rural Development (Department of Land Resources).
- (2) 31st Action Taken Report (Fourteenth Lok Sabha) on 'Demands for Grants (2007-08)' of the Ministry of Rural Development (Department of Land Resources).
- (3) 43rd Action Taken Report (Fourteenth Lok Sabha) on 'Demands for Grants (2008-09)' of the Ministry of Rural Development (Department of Drinking Water & Sanitation).
- (4) 45th Action Taken Report (Fourteenth Lok Sabha) on 'Demands for Grants (2008-09)' of the Ministry of Panchayati Raj.
- (5) 46th Action Taken Report (Fourteenth Lok Sabha) on 'Rural Housing' of the Ministry of Rural Development (Department of Rural Development).

- (6) 10th Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants (2009-10)' of the Ministry of Rural Development (Department of Rural Development).
- (7) 11th Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants (2009-10)' of the Ministry of Rural Development (Department of Land Resources).
- (8) 13th Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants (2009-10)' of the Ministry of Panchayati Raj.
- (9) 15th Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants (2010-11)' of the Ministry of Panchayati Raj.
- (10) 16th Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants
 (2010-11)' of the Ministry of Rural Development (Department of Land Resources).
- (11) 17th Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants
 (2010-11)' of the Ministry of Rural Development (Department of Drinking Water & Sanitation).
- (12) 18th Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants (2010-11)' of the Ministry of Rural Development (Department of Rural Development)

*12.23 P.M.

9. Discussions under Rule 193

Further Discussion on the steps taken by Government of India for relief and resettlement of Tamils in Sri Lanka and other measures to promote their welfare, raised by Shri T.R. Baalu on the 16th August, 2011, continued.

Time Taken: 4 Hrs. 24 Mts.

Shri S.M. Krishna replied to the debate.

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.16 P.M.)

2.16 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri P. C. Chacko regarding need to accord approval to the proposal of State Government of Kerala for sanction of funds for construction and repair of roads in the State.
- (2) Shri Kamal Kishor Commando regarding need to construct dwelling units for those people who have lost their houses due to flood and incidents of fire in Bahraich Parliamentary Constituency, Uttar Pradesh.
- (3) Shri Anto Antony regarding need to restore examination system in CBSE schools and to do away with automatic promotion system.
- (4) Shri Manicka Tagore regarding need to stop the smuggling of fireworks and put a ban on its sale in the country to protect the interest of indigenous fireworks industries particularly that of Sivakasi.
- (5) Shri Bhakta Charan Das regarding need to provide safe drinking water in the country.
- (6) Dr. Sanjay Jaiswal regarding need to make river Sariswa passing through East Champaran District, in Bihar, pollution free.
- (7) Smt. Jyoti Dhurve regarding need to fix quota of admission in Kendriya Vidyalayas for children with deceased fathers and children of State Government employees.
- (8) Shri Nishikant Dubey regarding need to include Dumka, Godda, Deoghar, Jamtara, Pakur and Sahibganj districts of Jharkhand under Integrated Action Plan for naxal hit districts.
- (9) Shri Virender Kashyap regarding need to deploy 'Fire Watcher' and 'Guards' for safety of forests and crops in Himachal Pradesh under Mahatma Gandhi National Rural Employment Guarantee Scheme.
- (10) Shri Ramkishun regarding need to construct a rail over bridge at level crossing in Matakutta, district Chandauli, Uttar Pradesh.

- (11) Dr. Shafiqur Rahman Barq regarding need to set up a 'Handicraft Museum' at Moradabad in Uttar Pradesh showcasing the artefacts made by artisans of the city.
- (12) Shri Kaushalendra Kumar regarding need to augment passenger facilities at Nalanda Railway Station in Bihar.
- (13) Smt. J. Helen Davidson regarding need to set up a Rubber Research Institute in Kanyakumari, Tamil Nadu.
- (14) Smt. Bhavana Gawali Patil Surve regarding need to release funds to provide educational facilities to people in Yavatmal-Washim Parliamentary Constituency in Maharashtra.
- (15) Shri Kameshwar Baitha regarding need to formulate a comprehensive scheme for development of naxal-affected States in the country.
- (16) Shri Madhu Koda regarding need to run Kalingautkal Express (Train Nos. 18477 and 18478) from Cuttack to Chakradharpur via Keonjhar-Banspani-Padapahar-Chaibasa

2.17 P.M.

11. Discussion under Rule 193

Shri Sandeep Dikshit sought to raise a discussion on the document "Jan Lok Pal Bill" drafted by members of the Civil Society under the leadership of Shri Anna Hazare as also the proposals by prominent Civil Society groups and eminent citizens for addressing issues of corruption but could not do so due to interruptions.

> (Due to interruptions, Lok Sabha adjourned at 2.24 P.M. and re-assembled at 3.30 P.M.)

3.30 P.M.

12. Motion

Shri Uday Singh moved the following motion :-

"That this House do agree with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 25 August, 2011."

The motion was adopted.

3.31 P.M.

13. Private Member's Resolution – Withdrawn

Further Discussion on the following resolution moved by Dr. Bhola Singh on the 21st August, 2010, continued:-

"This House urges upon the Government to accord special status to the State of Bihar with a view to accelerate the pace of development in the State and enable it to overcome its backwardness."

The following members took part in the debate:-

- 1. Smt. Putul Kumari (resumed her speech)
- 2. Shri Hukmdeo Narayan Yadav
- 3. Shri Kaushalendra Kumar
- 4. Shri Sanjay Brijkishorlal Nirupam
- 5. Dr. Monazir Hassan
- 6. Shri Arjun Meghwal
- 7. Shri Uma Shankar Singh
- 8. Shri S. Semmalai
- 9. Shri Maheshwar Hazari
- 10. Shri Rajendra Agrawal
- 11. Shri Jagdambika Pal

Dr. Ashwani Kumar took part in the debate.

Dr. Bhola Singh replied to the debate.

The Resolution was withdrawn by leave of the House

5.33 P.M.

14. Private Member's Resolution – Under Consideration

Shri Harish Chowdhury moved the following resolution:-

"This House expresses its deep concern over the backwardness prevailing in the desert regions of the country and urges upon the Government to prepare and implement a special economic package for:-

- (i) overall development of desert regions, on the lines of the economic package provided to the north-eastern States to mitigate the problems being faced by the people living in desert regions; and
- (ii) enabling the people of these regions to achieve a level of socio-economic development at par with the people living in other parts of the country."

His speech was not concluded.

The discussion was not concluded.

*6.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 27th August, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Saturday, August 27, 2011/Bhadra 5, 1933 (Saka)

No. 177

11.00 A.M.

1. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 26th August, 2011, Rajya Sabha agreed without any amendment to the Transplantation of Human Organs (Amendment) Bill, 2011, passed by Lok Sabha on the 12th August, 2011.

2. Statements of Standing Committee on Social Justice and Empowerment

Shri Dara Singh Chauhan laid the following Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) Action Taken by the Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Twelfth Report of the Standing Committee on Social Justice and Empowerment (2010-2011) (Fifteenth Lok Sabha) on Action Taken by Government on the recommendations contained in Sixth Report (Fifteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2010-11) on Demands for Grants (2010-11) of the Ministry of Minority Affairs.
- (2) Action Taken by the Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Fourteenth Report of the Standing Committee on Social Justice and Empowerment (2010-2011) (Fifteenth Lok Sabha) on

Action Taken by Government on the recommendations contained in Fifth Report (Fifteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2010-11) on Demands for Grants (2010-11) of the Ministry of Tribal Affairs.

11.01 A.M.

3. Statement by Minister

The Minister of Finance made a statement on the issues relating to setting up of a Lok Pal.

11.37 A.M.

4. Discussion under Rule 193

Time Taken: 8 Hrs. 16 Mts.

Smt. Sushma Swaraj raised a discussion on the statement made by the Minister of Finance on the issues relating to setting up of a Lok Pal:-

The following members took part in the debate:-

- 1. Shri Sandeep Dikshit
- 2. Kunwar Rewati Raman Singh
- 3. Shri Dara Singh Chauhan
- 4. Shri Sharad Yadav
- 5* Shri Harin Pathak
- 6. Shri Sudip Bandyopadhyay
- 7. Shri T.K.S. Elangovan
- 8. Shri Basudeb Acharia
- 9* Shri Jose K. Mani
- 10* Shri Devji M. Patel
- 11* Smt. Poonam Veljibhai Jat
- 12* Prof. Sk. Saidul Haque
- 13. Shri Bhartruhari Mahtab
- 14* Dr. Kirit Premjibhai Solanki

- 15* Shri S.S. Ramasubbu
- 16* Shri Ram Singh Kaswan
- 17* Dr. Kirodi Lal Meena
- 18* Shri Anto Antony
- 19* Shri P.D. Rai
- 20* Shri Ravindra Kumar Pandey
- 21. Shri Anant Gangaram Geete
- 22* Shri Virendra Kumar
- 23* Shri Hansraj G. Ahir
- 24. Dr. Sanjeev Ganesh Naik
- 25* Shri Virender Kashyap
- 26. Dr. M. Thambidurai
- 27* Dr. Mahendrasinh P. Chauhan
- 28* Shri Radhe Mohan Singh
- 29* Shri A.T. Nana Patil
- 30. Shri Nimmala Kristappa
- 31* Shri Bhaskar Rao Patil Khatgonkar
- 32. Shri Jayant Chaudhary
- 33* Shri Ramsinh Rathwa
- 34* Dr. Nirmal Khatri
- 35. Shri Gurudas Dasgupta
- 36* Smt. Jyoti Dhurve
- 37* Shri Haribhau Madhav Jawale
- 38* Shri Pralhad Venkatesh Joshi
- 39* Smt. Meena Singh
- 40* Shri Shivarama Gouda
- 41* Prof. Ram Shankar
- 42* Shri Rajendra Agrawal
- 43* Shri C.R. Patil
- 44* Shri Hukmdeo Narayan Yadav

- 45* Smt. Yashodhara Raje Scindia
- 46* Dr. Sanjay Jaiswal
- 47* Shri Bal Kumar Patel
- 48. Smt. Harsimrat Kaur Badal
- 49* Shri P.T. Thomas
- 50* Shri Ganesh Singh
- 51. Shri Lalu Prasad
- 52* Shri O.S. Manian
- 53* Shri Shivkumar Udasi
- 54. Shri H.D. Devegowda
- 55* Shri Chandu Lal Sahu
- 56* Shri Ashok Argal
- 57* Smt. Sushila Saroj
- 58* Shri Ramen Deka
- 59* Shri Bishnu Pada Ray
- 60* Shri Kabindra Purkayastha
- 61* Shri Ghanshyam Anuragi
- 62* Shri Kamlesh Paswan
- 63* Shri Sameer Bhujbal
- 64* Shri Arjun Meghwal
- 65. Shri Anand Sharma
- 66* Smt. Jayshreeben Patel
- 67* Shri Premdas Katheria
- 68* Shri Shailendra Kumar
- 69* Shri R. Thamaraiselvan
- 70* Shri Baliram Jadhav
- 71* Shri Om Prakash Yadav
- 72* Shri Sanjay Dina Patil
- 73* Shri Rao Saheb Danve Patil
- 74* Smt. Kamla Devi Patle

- 75* Smt. Seema Upadhyay
- 76* Shri Bhisma Shankar Alias Kushal Tiwari
- 77. Shri Varun Gandhi
- 78* Shri Maheshwar Hazari
- 79* Dr. Mehboob Beg
- 80* Smt. Rama Devi
- 81. Shri Narahari Mahato
- 82* Adv. A. Sampath
- 83* Shri Jeetendra Singh Bundela
- 84* Shri K.D. Deshmukh
- 85* Shri Dilipkumar Mansukhlal Gandhi
- 86* Smt. Darshana Vikram Jardosh
- 87* Shri Datta Meghe
- 88* Shri S. Semmalai
- 89. Shri Kameshwar Baitha
- 90* Shri Mohan Jena
- 91* Shri Dushyant Singh
- 92* Smt. Annu Tandon
- 93* Shri P.K. Biju
- 94* Shri G.V. Harsha Kumar
- 95* Smt. Bijoya Chakravarty
- 96. Shri S .D. Shariq
- 97. Dr. Ajay Kumar
- 98* Shri Gorakhnath Pandey
- 99* Shri Praveen Singh Aron
- 100* Smt. J. Shantha
- 101. Shri Jyotiraditya M. Scindia
- 102* Shri Badri Ram Jakhar
- 103* Shri Lalit Mohan Suklabaidya
- 104* Shri Rakesh Sachan

- 105* Smt. Sumitra Mahajan
- 106* Shri Hassan Khan
- 107* Shri P.L. Punia
- 108* Shri Thirumaavalavan
- 109* Dr. M.B. Rajesh
- 110* Shri Harsha Vardhan
- 111* Shri Bhakta Charan Das
- 112* Shri Jeetendra Singh Malik
- 113* Dr. Tarun Mandal
- 114* Shri Prasanta Kumar Majumdar
- 115* Dr. Arvind Sharma
- 116* Smt. Putul Kumari
- 117* Shri Dharmendra Yadav
- 118* Shri Kamal Kishor Commando
- 119* Shri Rajaram Pal
- 120* Shri Dhananjay Singh
- 121* Shri Thangso Baite
- 122* Dr. Thokchom Meinya
- 123* Shri Pakori Lal
- 124* Shri Jagdambika Pal
- 125* Dr.(Prof.) Prasanna Kumar Patasani
- Shri Pranab Mukherjee replied to the debate.
- The discussion was concluded.

7.53 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th August, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – **PART I** (Brief Record of Proceedings)

Monday, August 29, 2011/Bhadra 7, 1933 (Saka)

No. 178

11.00 A.M.

1. Starred Questions

Starred Question Nos. 361–364 were orally answered. Replies to Starred Question Nos. 365–380 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4141–4370 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Apprenticeship (Third Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 552(E) in Gazette of India dated the 20th July, 2011 under sub-section (3) of Section 37 of the Apprentices Act, 1961.

(2) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Ennore Port Limited and the Ministry of Shipping for the year 2011-2012.
- Memorandum of Understanding between the Dredging Corporation of India Limited and the Ministry of Shipping for the year 2011-2012.

(3) A copy of the Chennai Port Trust Employees' (Conduct) (Amendment) Regulations, 2011 (Hindi and English versions) published in Notification No. G.S.R. 553(E) in Gazette of India dated the 20th July, 2011 under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2009-2010.
- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2009-2010.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2009-2010.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

- The e-waste (Management and Handling) Rules, 2011 published in Notification No. S.O. 1035(E) in Gazette of India dated the 12th May, 2011.
- (ii) The Manufacture, Use, Import, Export and Storage of Hazardous Micro-Organism/Genetically Engineered Organisms or Cells (Amendment) Rules, 2010 published in Notification No. G.S.R. 1(E) in Gazette of India dated the 3rd January, 2011, together with a corrigendum thereto published in Notification No. G.S.R. 603(E) dated 8th August, 2011.
- (iii) The Plastic Waste (Management and Handling) (Amendment) Rules, 2011 published in Notification No. S.O. 1527(E) in Gazette of India dated the 2nd July, 2011.
- (iv) The Plastic Waste (Management and Handling) Rules, 2011 published in Notification No. S.O. 249(E) in Gazette of India dated the 4th February, 2011.
- (v) The Manufacture, Use, Import, Export and Storage and Hazardous Micro-organims/Genetically Engineered Organisms or Cells (Amendment) Rules, 2010 published in Notification No. G.S.R. 613(E) in Gazette of India dated the 22nd July, 2011.
- (11) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (ii) and (v) of (10) above.

(12) A copy each of the following Notifications (Hindi and English versions) issued under Section 12 & 13 of the Environment (Protection) Act, 1986:-

- S.O. 181(E) published in Gazette of India dated the 28th January,
 2011 making certain amendments in the Notification No. S.O.
 1174(E) dated 18th July, 2007.
- S.O. 692(E) published in Gazette of India dated the 5th April, 2011 making certain amendments in the Notification No. S.O. 1174(E) dated 18th July, 2007.

- (iii) S.O. 2904(E) published in Gazette of India dated the 8th December,
 2010 making certain amendments in the Notification No. S.O.
 1174(E) dated 18th July, 2007.
- (iv) S.O. 1537(E) published in Gazette of India dated the 6th July, 2011 making certain amendments in the Notification No. S.O. 1174(E) dated 18th July, 2007.
- (v) S.O. 1101(E) published in Gazette of India dated the 18th May, 2011 regarding extension of the tenure of the Loss of Ecology (Prevention and payments of Compensation) Authority for the State of Tamil Nadu until further orders following the orders of the Hon'ble High Court of Madras.
- (vi) S.O. 695(E) published in Gazette of India dated the 6th April, 2011 making certain amendments in the Notification No. S.O. 1533(E) dated 14th September, 2006 and S.O. 3067(E) dated 1st December, 2009.

(13) A copy of the Animal Birth Control (Dogs) Amendment Rules, 2010 (Hindi and English versions) published in the Notification No. S.O. 303(E) in Gazette of India dated the 9th February, 2011 under Section 38 of the Prevention of Cruelty to Animals Act, 1960.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963:-

- S.O. 1626(E) published in Gazette of India dated the 14th July, 2011 rescinding Notification No. S.O. 1422 dated 20th May, 1978.
- (ii) The Export of Fruit Products (Quality Control and Inspection) Amendment Rules, 2011 published in Notification No. G.S.R. 1627(E) in Gazette of India dated the 14th July, 2011.
- (iii) The Export of Fresh, Frozen and Processed Fish and Fishery Products (Quality Control and Inspection and Monitoring) (Amendment) Rules, 2011 published in Notification No. S.O. 497(E) in Gazette of India dated the 10th March, 2011.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Arbitration, New Delhi, for the year 2009-2010.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the STCL Limited, Bangalore, for the years 2008-2009 and 2009-2010.
- (ii) Annual Report of the STCL Limited, Bangalore, for the years 2008-2009 and 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy of the Patents (Appeals and Applications to the Intellectual Property Appellate Board) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 209(E) in Gazette of India dated the 11th March, 2011 under Section 160 of the Patents Act, 1970.

(20) A copy of the Electrical Wires, Cables, Appliances and Protection Devices and Accessories (Quality Control) Amendment Order, 2009 (Hindi and English versions) published in the Notification No. S.O. 2058(E) in Gazette of India dated the 7th August, 2009 issued under Section 14 of the Bureau of Indian Standards Act, 1986.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Cottage Industries Corporation of India Limited and the Ministry of Textiles for the year 2011-2012.

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2009-2010.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2009-2010.
 - (ii) Annual Report of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Manufactures Development Council, Kolkata, for the year 2009-2010.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Jute Diversification, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Jute Diversification, Kolkata, for the year 2007-2008.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Jute Diversification, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Jute Diversification, Kolkata, for the year 2008-2009.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2009-2010.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) A copy of the Textiles Committee (Amendment) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 256(E) in Gazette of India dated the 25th March, 2011 under sub-section (3) of Section 22 of the Textiles Committee Act, 1963.

(36) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production, Ministry of Defence for the year 2011-2012.
- (ii) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence for the year 2011-2012.
- (iii) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence for the year 2011-2012.
- (iv) Memorandum of Understanding between the Hindustan Shipyard Limited and the Department of Defence Production, Ministry of Defence for the year 2011-2012.
- (v) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence for the year 2011-2012.

(37) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- S.O. 319(E) published in Gazette of India dated the 11th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage)(Kerala/Tamil Nadu Border-Kanniyakumari Section) in the State of Tamil Nadu.
- S.O. 827(E) published in Gazette of India dated the 26th April,
 2011, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 66
 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (iii) S.O. 729(E) published in Gazette of India dated the 8th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage) (Kerala-Tamil Nadu Border-Kanniyakumari Section) in the State of Tamil Nadu.

- S.O. 1067(E) published in Gazette of India dated the 16th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage)(Kerala-Tamil Nadu Border-Kanniyakumari Section) in the State of Tamil Nadu.
- S.O. 1213(E) published in Gazette of India dated the 26th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage)(Kerala-Tamil Nadu Border-Kanniyakumari Section) in the State of Tamil Nadu.
- (vi) S.O. 1082(E) published in Gazette of India dated the 16th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.
- (vii) S.O. 1025(E) published in Gazette of India dated the 11th May,
 2011, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 210
 (Karaikudi-Ramanathapuram Section) in the State of Tamil Nadu.
- (viii) S.O. 1050(E) published in Gazette of India dated the 13th May,
 2011, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 210
 (Karaikudi-Ramanathapuram Section) in the State of Tamil Nadu.
- S.O. 1125(E) published in Gazette of India dated the 20th May,
 2011, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 46
 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.
- S.O. 270(E) published in Gazette of India dated the 7th February,
 2011, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 66
 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xi) S.O. 261(E) published in Gazette of India dated the 7th February,
 2011, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 210 (Karaikudi-Ramanathapuram Section) in the State of Tamil Nadu.

- (xii) S.O. 297(E) published in Gazette of India dated the 8th February,
 2011, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 4
 (Poonamalee-Walajahpet Section) in the State of Tamil Nadu.
- (xiii) S.O. 2917(E) published in Gazette of India dated the 9th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (including bypasses) (Trichy-Karur Section) in the State of Tamil Nadu.
- (xiv) S.O. 269(E) published in Gazette of India dated the 7th February,
 2011, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 45 Extn.
 (Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.
- (xv) S.O. 1209(E) published in Gazette of India dated the 26th May,
 2011, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 46
 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.
- (xvi) S.O. 266(E) published in Gazette of India dated the 7th February,
 2011, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 66
 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xvii) S.O. 350(E) published in Gazette of India dated the 14th February, 2011, authorising the Deputy Collector (Revenue), Mahe, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 17 in Mahe region of the Union Territory of Puducherry.
- (xviii) S.O. 2755(E) published in Gazette of India dated the 9th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.

- (xix) S.O. 2315(E) published in Gazette of India dated the 17th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (xx) S.O. 1872(E) published in Gazette of India dated the 30th July,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 205
 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xxi) S.O. 1914(E) published in Gazette of India dated the 5th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Tindivanam-Viluppuram-Trichy Section) in the State of Tamil Nadu.
- (xxii) S.O. 1704(E) published in Gazette of India dated the 19th July,
 2010, making certain amendments in the Notification No. S.O.
 2831(E) dated 4th November, 2009.
- (xxiii) S.O. 2303(E) published in Gazette of India dated the 17th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (xxiv) S.O. 2016(E) published in Gazette of India dated the 17th August,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 205
 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xxv) S.O. 1875(E) published in Gazette of India dated the 30th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xxvi) S.O. 2062(E) published in Gazette of India dated the 23rd August,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 7
 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.

- (xxvii) S.O. 1954(E) published in Gazette of India dated the 11th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xxviii) S.O. 2635(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Bypass Section) in the State of Tamil Nadu.
- (xxix) S.O. 2916(E) published in Gazette of India dated the 9th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (xxx) S.O. 2381(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Rudrakota Section) in the State of Andhra Pradesh.
- (xxxi) S.O. 2593(E) published in Gazette of India dated the 19th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xxxii) S.O. 2595(E) published in Gazette of India dated the 19th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (xxxiii) S.O. 2670(E) published in Gazette of India dated the 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway

No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.

- (xxxiv) S.O. 2316(E) published in Gazette of India dated the 17th September, 2010, making certain amendments in the Notification No. S.O. 2479(E) dated 29th September, 2009.
- (xxxv) S.O. 2457(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xxxvi) S.O. 2581(E) published in Gazette of India dated the 18th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Chennai Port-Maduravoyal Section) in the State of Tamil Nadu.
- (xxxvii) S.O. 2701(E) published in Gazette of India dated the 2nd November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xxxviii) S.O. 2913(E) published in Gazette of India dated the 9th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage)(Nagercoil-Kavalkinaru Section) in the State of Tamil Nadu.
- (xxxix) S.O. 177(E) published in Gazette of India dated the 28th January,
 2011, making certain amendments in the Notification No. S.O.
 1093(E) dated 14th May, 2010.
- (xl) S.O. 271(E) published in Gazette of India dated the 7th February, 2011, making certain amendments in the Notification No. S.O. 140(E) dated 20th January, 2010.
- (xli) S.O. 2372(E) and S.O. 2373(E) published in Gazette of India dated the 30th September, 2010, making certain amendments in

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the Notification No. S.O. 692(E) dated 26th March, 2010 and S.O. 283(E) dated 8th February, 2010.

- (xlii) S.O. 2575(E) published in Gazette of India dated the 18th
 October, 2010, making certain amendments in the Notification
 No. S.O. 1345(E) dated 9th June, 2010.
- (xliii) S.O. 2700(E) published in Gazette of India dated the 2nd November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Chennai Bypass Phase II in Tiruvallur District) in the State of Tamil Nadu.
- (xliv) S.O. 2946(E) published in Gazette of India dated the 15th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Tiruchirappalli-Karaikudi Section) in the State of Tamil Nadu.
- (xlv) S.O. 2948(E) published in Gazette of India dated the 15th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Karaikudi-Ramanathapuram Section) in the State of Tamil Nadu.
- (xlvi) S.O. 296(E) published in Gazette of India dated the 8th February,
 2011, making certain amendments in the Notification No. S.O.
 2013(E) dated 24th November, 2006.
- (xlvii) S.O. 273(E) published in Gazette of India dated the 7th February, 2011, making certain amendments in the Notification No. S.O. 2730(E) dated 30th October, 2009.
- (xlviii) S.O. 1047(E) published in Gazette of India dated the 10th May, 2010, containing corrigendum to the Notification No. S.O. 135(E) dated 20th January, 2010.
- (xlix) S.O. 2729(E) published in Gazette of India dated the 8th
 November, 2010, regarding acquisition of land for building,

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maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.

- S.O. 2844(E) published in Gazette of India dated the 26th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (li) S.O. 2596(E) published in Gazette of India dated the 19th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (lii) S.O. 1348(E) published in Gazette of India dated the 9th June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26B (Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (liii) S.O. 2808(E) published in Gazette of India dated the 19th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (liv) S.O. 2634(E) published in Gazette of India dated the 25th October, 2010, making certain amendments in the Notification No. S.O. 3083(E) dated 3rd December, 2009.
- (Iv) S.O. 2625(E) published in Gazette of India dated the 25th October, 2010, making certain amendments in the Notification No. S.O. 1348(E) dated 9th June, 2010.
- S.O. 2580(E) published in Gazette of India dated the 18th
 October, 2010, making certain amendments in the Notification
 No. S.O. 3213(E) dated 15th December, 2009.
- (Ivii) S.O. 1953(E) published in Gazette of India dated the 11th August,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 47
 (Chengapalli-Walayar Section) in the State of Tamil Nadu.

- (Iviii) S.O. 2364(E) and S.O. 2365(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (lix) S.O. 2271(E) published in Gazette of India dated the 14th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (Ix) S.O. 2947(E) published in Gazette of India dated the 15th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (Ixi) S.O. 2753(E) published in Gazette of India dated the 9th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Tiruchirappalli-Karaikudi Section) in the State of Tamil Nadu.
- (Ixii) S.O. 2731(E) published in Gazette of India dated the 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (Ixiii) S.O. 2741(E) published in Gazette of India dated the 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Tiruchirappalli-Karaikudi Section) in the State of Tamil Nadu.
- (Ixiv) S.O. 2920(E) published in Gazette of India dated the 9th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Punjab.

- (Ixv) S.O. 2923(E) published in Gazette of India dated the 10th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Zirakpur-Parwanoo Section) in the State of Punjab.
- (Ixvi) S.O. 1184(E) published in Gazette of India dated the 26th May,
 2011, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 7 (Jabalpur-Lakhanadon Section) in the State of Madhya Pradesh.
- (Ixvii) S.O. 1246(E) and S.O. 1247(E) published in Gazette of India dated the 31st May, 2011, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12 (Biaora-MP/Rajasthan border Section) in the State of Madhya Pradesh.
- (Ixviii) S.O. 1200(E) published in Gazette of India dated the 26th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Bareli-Bhopal Section) in the State of Madhya Pradesh.
- (Ixix) S.O. 1358(E) published in Gazette of India dated the 13th June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26 (Jhansi-Lakhnadon Section) in the State of Madhya Pradesh.
- (Ixx) S.O. 2582(E) published in Gazette of India dated the 18th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Mannuthy-Aluva Section) in the State of Kerala.
- (Ixxi) S.O. 2664(E) published in Gazette of India dated the 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Kerala.
- (Ixxii) S.O. 1216(E) published in Gazette of India dated the 24th May,
 2010, regarding collection of user fee on mechanical vehicles for the use of permanent bridges namely, Aroor Kumbalam and

Kumbalam Panangad on the National Highway No. 47 in the State of Kerala.

- (Ixxiii) S.O. 2112(E) published in Gazette of India dated the 30th August,
 2010, making certain amendments in the Notification No. S.O.
 2646(E) dated 21st October, 2009.
- (Ixxiv) S.O. 2703(E) published in Gazette of India dated the 2nd November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kannur-Kuttipuram Section) in the State of Kerala.
- (Ixxv) S.O. 2630(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kannur Section) in the State of Kerala.
- (Ixxvi) S.O. 2739(E) published in Gazette of India dated the 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Tiruchirappalli-Karaikudi Section) in the State of Tamil Nadu.
- (Ixxvii) S.O. 2829(E) published in Gazette of India dated the 24th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 49 (Madurai-Ramanathapuram-Rameshwaram-Dhanuskodi Section)in the State of Tamil Nadu.
- (Ixxviii) S.O. 2828(E) published in Gazette of India dated the 24th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 49 (Madurai-Ramanathapuram-Rameshwaram-Dhanuskodi Section) in the State of Tamil Nadu.
- (Ixxix) S.O. 203(E) and S.O. 204(E) published in Gazette of India dated the 1st February, 2011, regarding acquisition of land for building, maintenance, management and operation of different stretches of

National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.

- (Ixxx) S.O. 2367(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Triuttani-Chennai Section) in the State of Tamil Nadu.
- (Ixxxi) S.O. 2953(E) published in Gazette of India dated the 15th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.
- (Ixxxii) S.O. 2637(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (Ixxxiii) S.O. 1693(E) published in Gazette of India dated the 19th July, 2010, making certain amendments in the Notification No. S.O. 2224(E) dated 18th September, 2008.
- (Ixxxiv) S.O. 2832(E) and S.O. 2833(E) published in Gazette of India dated the 24th November, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches National Highway No. 200 (Raipur-Bilaspur Section) in the State of Chhattisgarh.
- (Ixxxv) S.O. 2802(E) published in Gazette of India dated the 18th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Raipur Section) in the State of Chhattisgarh.
- (Ixxxvi) S.O. 1562(E) published in Gazette of India dated the 8th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Balasore-Baripada-Jharpokharia Section) in the State of Orissa.
- (Ixxxvii) S.O. 1219(E) published in Gazette of India dated the 27th May,
 2011, regarding acquisition of land for building, maintenance,

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management and operation of National Highway No. 7 in the State of Madhya Pradesh.

- (Ixxxviii) S.O. 1667(E) published in Gazette of India dated the 21st July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 27 in the State of Madhya Pradesh.
- (Ixxxix) S.O. 333(E) published in Gazette of India dated the 14th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 in the State of Madhya Pradesh.
- (xc) S.O. 335(E) published in Gazette of India dated the 14th February, 2011, making certain amendments in the Notification No. S.O. 2554(E) dated 13th October, 2010.
- (xci) S.O. 336(E) published in Gazette of India dated the 14th February, 2011, making certain amendments in the Notification No. S.O. 2788(E) dated 16th November, 2010.
- (xcii) S.O. 414(E) published in Gazette of India dated the 23rd February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 in the State of Madhya Pradesh.
- (xciii) S.O. 506(E) published in Gazette of India dated the 11th March,
 2011, making certain amendments in the Notification No. S.O.
 2789(E) dated 16th November, 2010.
- (xciv) S.O. 2458(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xcv) S.O. 2636(E) published in Gazette of India dated the 25th October, 2010, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 29 in the State of Uttar Pradesh.

- (xcvi) S.O. 2665(E) published in Gazette of India dated the 28th
 October, 2010, making certain amendments in the Notification
 No. S.O. 234(E) dated 18th February, 2005.
- (xcvii) S.O. 2674(E) published in Gazette of India dated the 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xcviii) S.O. 2676(E) published in Gazette of India dated the 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xcix) S.O. 2878(E) published in Gazette of India dated the 1st December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26 (Jhansi-Lalitpur Section) in the State of Uttar Pradesh.
- (c) S.O. 2896(E) published in Gazette of India dated the 6th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Lucknow-Sitapur Section) in the State of Uttar Pradesh.
- (ci) S.O. 2924(E) published in Gazette of India dated 10th December, 2010, making certain amendments in the Notification No. S.O. 1107(E) dated 11th October, 2004.
- (cii) S.O. 994(E) published in Gazette of India dated the 4th May,
 2011, entrusting the stretches, mentioned therein, on different
 National Highways in the State of Maharashtra.
- (ciii) S.O. 995(E) published in Gazette of India dated the 4th May, 2011, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (civ) S.O. 689(E) published in Gazette of India dated the 4th April, 2011, regarding rationalization/modification of Numbering System of National Highways in India.

(38) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (lxxxix) to (xciii) of (37) above.

(39) A copy of the Notification No. S.O. 996(E) (Hindi and English versions) published in Gazette of India dated the 4th May, 2011 making certain amendments in the Notification No. S.O. 76(E) dated 20th January, 2005 issued under the Control of National Highways (Land and Traffic) Act, 2002.

(40) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2009-2010.
- (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.

(42) A copy of the Inland Waterways Authority of India (Levy and collection of fees and charges) Regulations, 2011 (Hindi and English versions) published in Notification No. IWAI/Cargo/184/2009 in weekly Gazette of India dated the 22nd July, 2011 under Section 36 of the Inland Waterways Authority of India Act, 1985.

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the year 2008-2009.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2009-2010, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2009-2010.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2009-2010.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

(49) A copy each of the following Notifications (Hindi and English versions) under Section 36 of the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999:-

- The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Amendment) Rules, 2010 published in Notification No. G.S.R. 1021(E) in Gazette of India dated the 28th December, 2010.
- (ii) The Board of the Trust (Amendment) Regulations, 2010 published in Notification No. G.S.R. 1022(E) in Gazette of India dated the 28th December, 2010.

(50) A copy of the Carriage by Road Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 176(E) in Gazette of India dated the 1st March, 2011 under sub-section (3) of Section 20 of the Carriage by Road Act, 2007 together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R. 205(E) dated 10th March, 2010.

(51) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.

(52) A copy of the Motor Vehicles (All India Permit for Tourist Transport Operators) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 367(E) in Gazette of India dated the 9th May, 2011 under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988, together with an explanatory memorandum.

4. Reports of Committee on Agriculture

Shri Basudeb Acharia presented the following Reports (Hindi and English versions) of the Committee on Agriculture:-

- Twenty-second Report on Demands for Grants (2011-12) of Ministry of Agriculture (Department of Agriculture and Cooperation).
- (2) Twenty-third Report on Demands for Grants (2011-12) of Ministry of Agriculture (Department of Agricultural Research and Education).
- (3) Twenty-fourth Report on Demands for Grants (2011-12) of Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).
- (4) Twenty-fifth Report on Demands for Grants (2011-12) of Ministry of Food Processing Industries.

5. Reports of Standing Committee on External Affairs

Shri Shivkumar Udasi presented the following Reports (Hindi and English versions) of the Standing Committee on External Affairs:-

- 9th Report (15th Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2011-12.
- 10th Report (15th Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2011-12.

6. Statement of Standing Committee on External Affairs

Shri Shivkumar Udasi laid on the Table the Statement (Hindi and English versions) showing Action Taken by the Government on the recommendations contained in the 8th Report (15th Lok Sabha) of the Standing Committee on External Affairs on the replies to the recommendations contained in the 4th Report (15th Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2010-2011.

7. Reports of Standing Committee on Coal and Steel

Shri Kalyan Banerjee presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Sixteenth Report on Demands for Grants (2011-12) of the Ministry of Coal.
- (2) Seventeenth Report on Demands for Grants (2011-12) of the Ministry of Mines.
- (3) Eighteenth Report on Demands for Grants (2011-12) of the Ministry Steel.
- (4) Nineteenth Action Taken Report on observations/recommendations contained in the 12th Report on "Modernisation and Expansion of Steel Sector" of the Ministry of Steel.

8. Statements of Standing Committee on Coal and Steel

Shri Kalyan Banerjee laid the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Coal and Steel:-

(1) Statement showing Action Taken by the Government on the recommendations contained in 9th Action Taken Report (15th Lok Sabha) on "Demands for Grants (2009-10)" of the Ministry of Mines. (2) Statement showing Action Taken by the Government on the recommendations contained in the 10th Action Taken Report (15th Lok Sabha) on "Demands for Grants (2009-10)" of the Ministry of Steel.

9. Statement by Minister

The Minister of Social Justice and Empowerment laid a statement regarding the status of implementation of the recommendations contained in the First Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2009-10), pertaining to the Ministry of Social Justice and Empowerment.

*12.44 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri P. Viswanathan regarding need to start work on setting up of Silk Park in Kancheepuram district, Tamil Nadu.
- (2) Shri Jagdambika Pal regarding need to expedite construction of railway line from Kapilvastu to Basti in Uttar Pradesh.
- (3) Shri Narayan Singh Amlabe regarding need to impress upon the State Governments particularly Madhya Pradesh Government to make provisions for installation of solar power systems in state-owned buildings.
- (4) Dr. Thokchom Meinya regarding need to take favourable action on the demand of creation of an Autonomous District Council for Sadar Hills District in Manipur.
- (5) Shri Dushyant Singh regarding need to repair National Highway No. 12 in Rajasthan.
- (6) Shri Kirti Azad regarding need to provide pension to retired employees of Navodaya Vidyalaya Samiti under CCS (Pension) Rules, 1972.
- (7) Shri Balkrishna K. Shukla regarding need for payment of royalty to State Governments on wellhead price of crude oil.
- (8) Dr. Rajan Sushant regarding need to take measures for strengthening educational, industrial and Panchayati Raj Institutions in Jammu & Kashmir.
- (9) Shri Kapil Muni Karwariya regarding need to refurbish and strengthen the Bathing Ghats in Allahabad in Uttar Pradesh keeping in view the upcoming Kumbh Mela
- (10) Shri Sushil Kumar Singh regarding need to give environmental clearance to construct iron gate of Kutku dam, part of the inter-state North Koel Irrigation Project, in Aurangabad district, Bihar.

^{*}From 12.06 P.M. to 12.44 P.M., members raised matters of urgent public importance.

- (11) Smt. J. Helen Davidson regarding need to include Dalit Christians and Muslims in the list of Scheduled Castes.
- (12) Shri P.R. Natarajan regarding need to rejuvenate health care system in the country.
- (13) Shri Bhartruhari Mahtab regarding need to provide grant under Sarva Siksha Abhiyan to Odisha Government as per the recommendations of 13th Finance Commission.
- (14) Shri Modugula Venugopala Reddy regarding need to set up a Super Speciality Hospital at Piduguralla town in Guntur District, Andhra Pradesh.
- (15) Shri Madhu Koda regarding need to start operation of Iron Ore Mines of Steel Authority of India at Gua in West Singhbhum district, Jharkhand.

12.45 P.M.

11. Government Bill – Passed

Time Taken: 3 Hrs.18 Mts.

The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2011, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Pawan Kumar Bansal on behalf of Smt. Krishna Tirath.

The following members took part in the debate:-

1. Shri Anurag Singh Thakur

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.19 P.M.)

2.19 P.M.

- 2. Dr. Girija Vyas
- 3. Shri Shailendra Kumar
- 4. Shri Gorakhnath Pandey
- 5. Shri Kaushalendra Kumar
- 6. Shri R. Thamaraiselvan
- 7. Smt. Susmita Bauri
- 8. Shri Mohan Jena
- 9. Shri Anant Gangaram Geete
- 10. Dr. P. Venugopal
- 11. Smt. J. Helen Davidson
- 12. Shri P. Lingam
- 13. Shri Jagada Nand Singh
- 14. Shri Virendra Kumar
- 15. Ch. Lal Singh
- 16. Shri Nripendra Nath Roy
- 17. Shri Prasanta Kumar Majumdar
- 18. Dr. Tarun Mandal
- 19. Smt. Annu Tandon
- 20. Smt. Rama Devi

- 21. Smt. Putul Kumari
- 22. Shri Harish Chaudhary

Shri Pawan Kumar Bansal replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pawan Kumar Bansal.

The motion was adopted and the Bill was passed.

5.11 P.M.

12. Government Bill – Under Consideration

Time Allotted: 2 Hrs. Time Taken: 19 Mts. Balance: 1 Hr. 41 Mts.

The National Council for Teacher Education (Amendment) Bill, 2011, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri Kapil Sibal.

Shri Virender Kashyap took part in the debate and his speech was unfinished.

The discussion was not concluded.

5.30 P.M.

13. Half-An-Hour Discussion

Shri Jagada Nand Singh raised a discussion on points arising out of the answer given by the Minister of Power on 5 August, 2011 to Starred Question No. 81 regarding "Demand and Supply of Power".

Shri Sushil Kumar Shinde replied to the discussion.

*6.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th August, 2011.)

T.K. VISWANATHAN, Secretary-General.

*From 6.14 P.M. to 6.19 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 30, 2011/Bhadra 8, 1933 (Saka)

No. 179

11.00 A.M.

(Due to interruptions, Lok Sabha adjourned at 11.01 A.M. and re-assembled at 12.00 Noon)

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 381–400 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 4371–4600 would be printed in the Official Report of the day.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Prefab Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2011-2012.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2009-2010.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Notification No. G.S.R. 579(E)/Ess.Com./sugarcane (Hindi and English versions) published in Gazette of India dated the 28th July, 2011, notifying the Factory-wise Fair and Remunerative Price of Sugarcane for the sugar Session 2010-11 issued under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(7) A copy each of the following Notifications (Hindi and English versions) under Section 389 of the New Delhi Municipal Council Act, 1994:-

- The New Delhi Municipal Council (Classification of Cinema Theatres)
 Bye-Laws, 2011 published in Notification No. F. No. 4/15/2006/UD/4409
 in Delhi Gazette dated the 5th May, 2011.
- (ii) The New Delhi Municipal Council (Determination of Annual Rent) Bye-Laws, 2009 published in Notification No. F. No. 4/3/2008-UD/3356 in Delhi Gazette dated the 24th February, 2009.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (7) above.

(9) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Andhra Pradesh State Agro Industries Corporation Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(10) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Himachal Pradesh State Agro Industries Corporation Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year. (11) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Maharashtra State Agro Industries Corporation Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(12) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Madhya Pradesh State Agro Industries Corporation Limited for the years 2008-2009 and 2009-2010 within the stipulated period of nine months after the close of the respective accounting years.

(13) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Assam State Agro Industries Corporation Limited for the years 2004-2005 to 2006-2007 within the stipulated period of nine months after the close of the respective accounting years.

(14) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2011-2012.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Meat and Poultry Processing Board, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Meat and Poultry Processing Board, New Delhi, for the year 2009-2010.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the Committee of Parliament on Official Language Report(Part 9) (Hindi and English versions) for the year 2011, under sub-section (3)of Section 4 of the Official Languages Act, 1963.

(18) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2009-2010, together with Audit Report thereon.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2008-2009 under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993.
 - (ii) A copy of the Memorandum of Action Taken (Hindi and English versions) on the Annual Report of the National Human Rights Commission, New Delhi, for the year 2008-2009.

(20) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-

- (i) The Sashastra Seema Bal Group 'B' Combatised (Non-Gazetted) Pioneer Cadre, posts Recruitment Rules, 2011 published in Notification No.
 G.S.R. 565(E) in Gazette of India dated the 25th July, 2011.
- (ii) The Sashastra Seema Bal Combatised, Ministerial and Stenographers (Non-Gazetted) Group 'B' and 'C' Posts Recruitment Rules, 2011 published in Notification No. G.S.R. 441(E) in Gazette of India dated the 8th June, 2011.
- (iii) The Sashastra Seema Bal (Printing Press) Service, Group 'C' Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 1033(E) in Gazette of India dated the 31st December, 2010, together with a corrigendum thereto published in Notification No. G.S.R. 201(E) dated 9th March, 2011.
- (iv) The Ministry of Home Affairs, Sashastra Seema Bal Combatised Tradesmen Cadre Group 'C' Posts Recruitment Rules, 2011 published in Notification No. G.S.R. 100(E) in Gazette of India dated the 18th February, 2011.
- (v) The Sashastra Seema Bal (Combatised) Pioneer Cadre Group 'C' Posts Recruitment Rules, 2011 published in Notification No. G.S.R. 521(E) in Gazette of India dated the 8th July, 2011.
- (21) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (iii) and (iv) of (20) above.

(22) A copy of the Border Security Force (Combatised Ministerial Cadre), Group 'A', Group 'B' and Group 'C' Posts, Recruitment Rules, 2011 (Hindi and

English versions) published in Notification No. G.S.R. 57 in Gazette of India dated the 5th February, 2011 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy of the Indo-Tibetan Border Police Force, Private Secretary, Section Officer and Assistant, Group 'B' posts Recruitment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 255(E) in Gazette of India dated the 25th March, 2011 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Act, 1992.

(25) A copy Central Reserve Police Force Group "C" (General Duty/ Technical/Tradesmen) Cadre Recruitment (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 356(E) in Gazette of India dated the 2nd May, 2011 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 29th August, 2011, Rajya Sabha agreed without any amendment to the Indian Medical Council (Amendment) Bill, 2011, passed by Lok Sabha on the 18th August, 2011.
- (ii) That at its sitting held on the 16th August, 2011, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate one member from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the unexpired portion of the term of the Committee in the vacancy caused by the resignation of Shrimati Jayanthi Natarajan from the Committee and communicated the name of Shri Jesudasu Seelam, who had been duly elected to the said Committee.

4. Report of Committee on Private Members' Bills and Resolutions

Shri Vijay Bahadur Singh presented the Twenty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Railway Convention Committee

Dr. Baliram presented the Second Report (Hindi and English versions) of the Railway Convention Committee (2009) on 'Rate of Dividend for the year 2011-12 and other Ancillary Matters'.

6. Reports of Joint Committee on Offices of Profit

Kunwar Rewati Raman Singh presented the Second, Third and Fourth Reports (Hindi and English versions) of the Joint Committee on Offices of Profit.

7. Reports of Committee on Government Assurances

Dr. Kakoli Ghosh Dastidar presented the following Reports (Hindi and English versions):-

- (1) Fifteenth Report on pending assurances pertaining to Ministry of Civil Aviation.
- (2) Sixteenth and Seventeenth Reports on requests for dropping of assurances.
- (3) Eighteenth Report on pending assurances pertaining to Ministry of Road Transport & Highways.

8. Report of Committee on Agriculture

Shri Basudeb Acharia presented the Twenty-sixth Report (Hindi and English versions) of the Committee on Agriculture on 'Development of Abiotic Stress Resistant Crop Varieties and Dissemination of Production Enhancing Technologies – Review of R&D and Extension Efforts in the Country'.

9. Report of Standing Committee on Energy

Shri Mulayam Singh Yadav presented the Twentieth Report (Hindi and English versions) of the Standing Committee on Energy (2010-11) on Action Taken by the Government on the recommendations contained in the Ninth Report on 'Funding of Power Projects'.

10. Reports of Standing Committee on Finance

Shri Yashwant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2010 - 11):-

- (1) Thirty-ninth Report on the Regulation of Factor (Assignment of Receivables) Bill, 2011.
- (2) Fortieth Report on the Pension Fund Regulatory and Development Authority Bill, 2011.

11. Reports of Standing Committee on Labour

Shri Hemanand Biswal presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Eighteenth Report on Directorate General of Employment and Training
 A review' of the Ministry of Labour and Employment.
- (2) Nineteenth Report on Demands for Grants for the year 2011-12 of the Ministry of Labour and Employment.
- (3) Twentieth Report on Demands for Grants for the year 2011-12 of the Ministry of Textiles.

12. Report of Standing Committee on Railways

Shri T.R. Baalu presented the Twelfth Report (Hindi and English versions) of the Standing Committee on Railways on 'New Railway Recruitment Policy'.

13. Reports of Standing Committee on Water Resources

Shri Dip Gogoi presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2010-2011):-

- (1) Ninth Report on Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report (15th Lok Sabha) on "Working of Brahmaputra Board".
- (2) Tenth Report on "Augmentation of Depleted Ground Water level, Sustainable Development, Conservation, Management, Use of Ground Water and Prevention of Water Pollution".

14. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shrimati Deepa Dasmunsi laid the Forty-seventh Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice on the Judicial Standards and Accountability Bill, 2010.

15. Statements by Ministers

- (1) The Minister of State in the Ministry of Finance on behalf of the Minister of Finance laid statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Finance on Demands for Grants (2010-11), pertaining to the Department of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.
- (2) The Minister of State in the Ministry of Agriculture, Minister of State in the Ministry of Food Processing Industries and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of Agriculture and Minister of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 8th and 19th Reports of the Standing Committee on Agriculture on Demands for Grants (2010-11), pertaining

to the Department of Agricultural Research and Education, Ministry of Agriculture.

(3) The Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food & Public Distribution laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 6th and 8th Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution, pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.

*12.08 P.M.

16. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri S.S. Ramasubbu regarding need to enhance the pension of workers engaged in Cotton mills and beedi industry in Tamil Nadu.
- (2) Shri Datta Meghe regarding need to make easy availability of Government medical facilities to the poor and formulate rules to control exorbitant medical bills of private hospitals in the country.
- (3) Rajkumari Ratna Singh regarding need to restore the previous syllabus of Teachers' Education in Uttar Pradesh.
- (4) Shri Anto Antony regarding need to take measures to stop influx of fake drugs into India.
- (5) Dr. Charles Dias regarding need to provide facility of interest refund to students who availed bank loan to study abroad.
- (6) Prof. Ram Shankar regarding need to supply adequate quantity of natural gas to industrial units in Agra, Uttar Pradesh.

- (7) Shri Haribhau Madhav Jawale regarding need to sanction the proposal of Maharashtra Government for repair, renovation & restoration of Water Bodies in the State.
- (8) Dr. Mahendrasinh P. Chauhan regarding need to provide a goods yard at Modasa Railway Station in Sabarkantha Parliamentary Constituency, Gujarat.
- (9) Shri Neeraj Shekhar regarding need to increase the Minimum Support Price of paddy and wheat.
- (10) Shri Ramashankar Rajbhar regarding need for timely running of Vaishali Express.
- (11) Shri Vishwa Mohan Kumar regarding need to run Rajrani Express between Patna and Saharsa in Bihar.
- (12) Shri K. Sugumar regarding need to allocate more funds for completion of gauge conversion work between Dindigul and Palakkad and Palani and Pollachi.
- (13) Shri Sanjay Singh Chauhan regarding need to undertake relief and rehabilitation measures for people affected due to flood in Bijnor Parliamentary Constituency, Uttar Pradesh.
- (14) Shri Jagada Nand Singh regarding need to provide adequate quantity of water at Indrapuri Barrage for Sone Canal in Bihar as per Ban Sagar Agreement.

(Due to interruptions, Lok Sabha adjourned at 12.28 P.M. and re-assembled at 2.00 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 2.05 P.M. and re-assembled at 3.00 P.M.)

(Due to continued interruptions, Lok Sabha adjourned for the day.)

3.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd September, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, September 2, 2011/Bhadra 11, 1933 (Saka)

No. 180

11.00 A.M.

1. Statement by Minister

The Minister of Home Affairs made a statement regarding the Court cases relating to elections to the SGPC.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 421–424 were orally answered. Replies to Starred Question Nos. 425–440 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4831–5060 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2009-2010.
 - (iii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the National Commission for

Women, New Delhi, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2011 together with Auditor's Report thereon:-

- (i) Arunachal Pradesh Rural Bank, Papum-Pare.
- (ii) Pallavan Grama Bank, Salem.
- (iii) Bangiya Gramin Vikash Bank, Murshidabad.
- (iv) Karnataka Vikas Grameena Bank, Dharwad
- (v) Dena Gujarat Gramin Bank, Gandhinagar
- (vi) Chikmagalur Kodagu Grameena Bank, Chikmagalur
- (vii) Baitarani Gramya Bank, Mayurbhanj
- (viii) Punjab Gramin Bank, Kapurthala
- (ix) Pandyan Grama Bank, Virudhunagar
- (x) Assam Gramin Vikash Bank, Guwahati
- (xi) North Malabar Gramin Bank, Kannur
- (xii) Samastipur Kshetriya Gramin Bank, Samastipur
- (xiii) Rushikulya Gramya Bank, Berhampur
- (xiv) Jaipur Thar Gramin Bank, Jaipur
- (xv) Purvanchal Gramin Bank, Gorakhpur
- (xvi) Bihar Kshetriya Gramin Bank, Munger.
- (xvii) Puduvai Bharathiar Grama Bank, Puducherry
- (xviii) Chaitanya Godavari Grameena Bank, Guntur
- (xix) Vidharbha Kshetriya Gramin Bank, Akola
- (xx) Kalinga Gramya Bank, Cuttack
- (xxi) Rewa Sidhi Gramin Bank, Rewa
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agricultural and Rural Development, Mumbai, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Bank for Agricultural and Rural Development, Mumbai, for the year 2010-2011.

(5) A copy each of the following Notifications (Hindi and English versions) issued under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Remittance of Assets) (Amendment) Regulations, 2011 published in Notification No. G.S.R. 199(E) in Gazette of India dated the 9th March, 2011.
- (ii) The Foreign Exchange Management (Establishment in India of Branch or Office or other place of Business) (Amendment) Regulations, 2011 published in Notification No. G.S.R. 200(E) in Gazette of India dated the 9th March, 2011.
- (iii) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Amendment) Regulations, 2011 published in Notification No. G.S.R. 491(E) in Gazette of India dated the 28th June, 2011.

(6) A copy of the Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2011 (Hindi and English versions) published in the Notification No. F. No. LAD-NRO/GN/2011-12/14/21219 in Gazette of India dated the 5th July, 2011 under Section 30 of the Securities and Exchange Board of India Act, 1992.

(7) A copy each of the Annual Reports (Hindi and English versions) of the, State Bank of Patiala, State Bank of Mysore, State Bank of Bikaner and Jaipur and State Bank of Travancore, for the year 2010-2011 alongwith Audited Accounts and Auditors Report thereon under sub-section(4) of Section 43 of the State Bank of India (subsidiary Banks) Act, 1959.

(8) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of Section 12 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-

 (i) The Union Bank of India (Employees') Pension (Amendment) Regulations, 2010 published in the Notification No. 27 in weekly Gazette of India dated the 8th July, 2011.

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- (ii) The Bank of Baroda (Officers') Service (Amendment) Regulations,
 2010 published in the Notification No. 4 in weekly Gazette of
 India dated the 28th January, 2011.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (8) above.

(10) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts 1970 and 1980:-

- Report on the working and activities of the Punjab and Sindh Bank for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.
- (ii) Report on the working and activities of the Union Bank of India for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the Punjab National Bank for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Dena Bank for the year2010-2011, alongwith Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the Corporation Bank for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Syndicate Bank for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the Central Bank of India for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the Vijaya Bank for the year2010-2011, alongwith Accounts and Auditor's Report thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Financial Management, Faridabad, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Financial Management, Faridabad, for the year 2010-2011.

(12) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Medicines Pharmaceutical Corporation Limited and the Department of AYUSH, Ministry of Health and Family Welfare for the year 2011-2012.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003:-

- (i) The Cigarettes and other Tobacco Products (Packaging and Labelling) Amendment Rules, 2011 published in Notification No.
 G.S.R. 417(E) in Gazette of India dated the 27th May, 2011.
- (ii) The Cigarettes and other Tobacco Products (Packaging and Labelling) Amendment Rules, 2011 published in Notification No. G.S.R. 570(E) in Gazette of India dated the 26th July, 2011.
- (iii) The Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Rules, 2011 published in Notification No. G.S.R. 619(E) in Gazette of India dated the 11th August, 2011.

(14) A copy of the Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) (Amendment) and Indian Medicine Central Council (Post Graduate Unani Education) Amendment Regulations, 2011 (Hindi and English versions) published in the Notification No. U-1/6-5/2011 in weekly Gazette of India dated the 3rd June, 2011 under sub-section (3) Section 36 of the Indian Medicine Central Council Act, 1970.

 (15) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Thiruvananthapuram, for the years 2007-2008 to 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Cancer Centre, Thiruvananthapuram, for the years 2007-2008 to 2009-2010.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 30th August, 2011, Rajya Sabha passed the State Bank of India (Subsidiary Banks Laws) Amendment Bill, 2011, passed by Lok Sabha on the 11th August, 2011, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

6. Bill as amended by Rajya Sabha – Laid on the Table

Secretary-General laid on the Table the State Bank of India (Subsidiary Banks Laws) Amendment Bill, 2011, which has been returned by Rajya Sabha with amendments.

7. Statement by Minister of Parliamentary Affairs

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region and Minister State in the Ministry of Parliamentary Affairs on behalf of the Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the session.

12.09 P.M.

8. Calling Attention

Smt. Harsimrat Kaur Badal called the attention of the Minister of Consumer Affairs, Food and Public Distribution to the situation arising out of lack of storage and stock-holding facility for FCI procured foodgrains in different parts of the country and particularly in Punjab due to nontransportation of the procured foodgrains to deficit States.

The Minister of Consumer Affairs, Food and Public Distribution laid a statement (Hindi and English versions) in regard thereto.

(Due to interruptions, Lok Sabha adjourned at 12.10 P.M. and re-assembled at 2.01 P.M.)

2.01 P.M.

The Minister of Consumer Affairs, Food and Public Distribution also replied to the clarificatory questions asked by the members.

2.35 P.M.

9. Government Bill – Passed

Time Taken: 1 Hr. 10 Mts.

The National Council for Teacher Education (Amendment) Bill, 2011, as passed by Rajya Sabha.

Further discussion on the motion for consideration of the Bill moved by Shri Kapil Sibal on the 29th August, 2011, continued.

The following members took part in the debate:-

- 1. Shri Virender Kashyap (resumed his speech)
- 2. Kum. Meenakshi Natarajan
- 3. Shri Shailendra Kumar
- 4. Shri Vijay Bahadur Singh
- 5. Smt. Meena Singh
- 6. Prof. Sk. Saidul Haque
- 7. Shri Bhartruhari Mahtab

Shri Kapil Sibal replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kapil Sibal.

The motion was adopted and the Bill was passed.

3.26 P.M.

10. Motion

Shri Vijay Bahadur Singh moved the following motion :-

"That this House do agree with the Twenty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on 30 August, 2011."

The motion was adopted.

11. Private Members' Bills – Introduced

- (1) The Girls (Free and Compulsory) Education Bill, 2010 by Shrimati Supriya Sule.
- The Constitution (Amendment) Bill, 2011 (Insertion of new articles 21B, 21C and 21D) by Shri C.R. Patil.
- (3) The Code of Criminal Procedure (Amendment) Bill, 2011 *(Amendment of section 126)* by Shri Manish Tewari.
- (4) The Mega Projects (Timely Completion) Bill, 2011 by Shri P.L. Punia.
- (5) The Special Financial Assistance to the State of Gujarat Bill, 2011 by Shri C.R. Patil.
- (6) The Eradication of Malnutrition Bill, 2011 by Shri Bhakta Charan Das.
- (7) The Safai Karamacharis Insurance Scheme Bill, 2011 by Shri Arjun Meghwal.
- (8) The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2011 (Substitution of new Chapter for Chapter IV) by Dr. Mahendrasinh P. Chauhan.
- (9) The Farmers (Protection from Natural Calamities and other Welfare Measures) Bill, 2011 by Dr. Mahendrasinh P. Chauhan.
- (10) The Protection of Civil Rights (Amendment) Bill, 2011 (Amendment of section 3, etc.) by Shri Mohan Jena.
- (11) The Prevention of Cruelty to Animals (Amendment) Bill, 2011 *(Omission of section 28)* by Shri Mohan Jena.

- (12) The Indian Penal Code (Amendment) Bill, 2011 *(Insertion of new section 376E)* by Shri M.K. Raghvan.
- (13) The Persons with Disabilities (Equal Opportunities and Protection of Rights and Full Participation) Amendment, Bill, 2011 (Amendment of section 26, etc.) by Shri M.K. Raghvan.
- (14) The Agricultural Workers Welfare Bill, 2011 by Shri Bhausaheb R.Wakchaure.
- (15) The Right to Information (Amendment) Bill, 2011 (Amendment of section 6 to 8) by Shri Bhausaheb R. Wakchaure.
- (16) The Beedi Workers Welfare Bill, 2011 by Shri Bhausaheb Wakchaure.
- (17) The Displaced Persons Welfare Bill, 2011 by Shri S. Semmalai.
- (18) The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2011 (Amendment of Schedule II) by Shri S. Semmalai.

3.37 P.M.

12. Private Member's Bill – Under consideration

The Constitution (Amendment) Bill, 2010 (Amendment of the Eighth Schedule) by Shri Satpal Maharaj.

Further discussion on the motion for consideration of the Bill moved by Shri Satpal Maharaj on the 19th August, 2011 continued.

He resumed his speech.

The following members took part in the debate:-

- 1. Shri Hukmdev Narayan Yadav
- 2. Shri Shailendra Kumar
- 3. Shri Gorakh Nath Pandey
- 4. Shri Mangani Lal Mandal
- 5. Shri Bhartruhari Mahtab
- 6. Shri Adhir Ranjan Chowdhury
- 7. Shri Syed Shahnawaz Hussain
- 8. Shri K.C.Singh 'Baba' (speech unfinished)

The discussion was not concluded.

* 6.43 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th September, 2011.)

T.K. VISWANATHAN, Secretary-General.

^{*} From 6.01 P.M. to 6.43 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, September 5, 2011/Bhadra 14, 1933 (Saka)

No. 181

11.00 A.M.

1. Reference by Speaker

The Speaker made a reference on the occasion of Teacher's Day celebrated in the country in honour of former President Dr. Sarvapalli Radhakrishnan. She also paid tributes to the teaching fraternity for their contribution to the society.

2. Starred Questions

Starred Question No. 441 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 442–460 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 5061 – 5290 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 6D of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:-

 (i) The Employees' Pension (Amendment) Scheme, 2011 published in Notification No. S.O. 1809(E) in Gazette of India dated the 5th August, 2011. (ii) The Employees' Deposit-Linked Insurance (Second Amendment) Scheme,
 2011 published in Notification No. S.O. 1810(E) in Gazette of India dated the
 5th August, 2011.

(2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 5 of 2011-12) (Performance Audit) - Management of Vessels of the Shipping Corporation of India Limited under Article 151(1) of the Constitution.

(3) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Cochin Shipyard Limited, Cochin, for the year 2010-2011.
- (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) A copy each of the following Notifications (Hindi and English versions) issued the Environment (Protection) Act, 1986:-

- S.O. 1844(E) in Gazette of India dated the 8th August, 2011, constituting the State Level Environment Impact Assessment Authority, Rajasthan, comprising three members, mentioned therein.
- S.O. 1845(E) in Gazette of India dated the 8th August, 2011, constituting the State Level Environment Impact Assessment Authority, Delhi, comprising three members, mentioned therein.
- (iii) S.O. 1843(E) in Gazette of India dated the 8th August, 2011, constituting the State Level Environment Impact Assessment Authority, Jammu and Kashmir, comprising three members, mentioned therein.
- (iv) S.O. 1846(E) in Gazette of India dated the, 8th August, 2011, constituting the State Level Environment Impact Assessment Authority, Chhattisgarh, comprising three members, mentioned therein.

S.O. 1547(E) in Gazette of India dated the, 7th July, 2011, constituting the State Level Environment Impact Assessment Authority, Maharashtra, comprising three members, mentioned therein.

(5) A copy of the Notification No. S.O. 1908(E) (Hindi and English versions) published in Gazette of India dated the 17th August, 2011, specifying Ordinary Places of Sitting of the National Green Tribunal issued under subsection (3) of Section 4 of the National Green Tribunal Act, 2010.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2009-2010.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Armed Force Tribunal (Procedure) Amendment Rules,
2011 (Hindi and English versions) published in the Notification No. S.R.O.
05(E) in Gazette of India dated the 29th July, 2011 under Section 43 of the
Armed Force Tribunal Act, 2007.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2009-2010.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

5. Statement by Minister

The Minister of Steel laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the Tenth Report of the Standing Committee on Coal and Steel on Demands for Grants (2009-10), pertaining to the Ministry of Steel.

6. Government Bill – Introduced

The National Academic Depository Bill, 2011

(Due to interruptions, Lok Sabha adjourned at 12.03 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

7. Regarding question of considering and supporting the motion and the Address supported by the Council of States in view of resignation by Shri Justice Soumitra Sen, Judge of Calcutta High Court

Shri Salman Khursheed made the following submission :-

"Madam Speaker, with your permission, I have to bring to your notice and to the notice of the hon. House that Shri Justice Soumitra Sen resigned from the Office of the Judge of Calcutta High Court in pursuance of proviso (a) to Clause (1) of Article 217 of the Constitution of India with effect from the afternoon of 1st September, 2011."

Thereupon, the Speaker took the sense of the House and observed not to proceed with item No. 12 and 13 regarding removal of Justice Soumitra Sen.

The House agreed.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri S.S. Ramasubbu regarding need to improve the facilities for and appoint adequate number of doctors and medical/para medical staff in ESI Hospital at Mukkudal in Tirunelveli district, Tamil Nadu.
- (2) Shri Manicka Tagore regarding need to create awareness for eye donation among people.
- (3) Shri M.K. Raghavan regarding need to start work on Guruvayur to Thirunavaya rail-line project in Kerala.
- (4) Shri Hamdullah Sayeed regarding need to convert 51st India Reserve Batallion into Lakshadweep State Armed Force and make provision for

posting/deployment of personnel of India Reserve Battalion in Union Territory to which they belong.

- (5) Shri Harsh Vardhan regarding need to run Ordnance Equipment Factory in Kanpur to its full capacity.
- (6) Shri Lalit Mohan Suklabaidya regarding need to take suitable action to settle the cases of Bangladeshi nationals living in Assam.
- (7) Shri Magunta Sreenivasulu Reddy regarding need to sanction necessary funds for modernization of Buckingham Canal in Ongole Parliamentary Constituency, Andhra Pradesh as a part of National Waterways No. 4.
- (8) Shri Rajendra Agrawal regarding need to enhance Central Government's share in Centrally sponsored schemes for Uttarakhand.
- (9) Shri Harin Pathak regarding need to provide adequate quantity of APM Gas to Gujarat.
- (10) Shri Arjun Ram Meghwal regarding need to construct a railway line from Anupgarh to Bikaner in Rajasthan.
- (11) Shri Nishikant Dubey regarding need to formulate a comprehensive scheme for all round development of Jharkhand State.
- (12) Shri Pakauri Lal regarding need to provide adequate compensation to people displaced due to mining activities of Northern Coalfields Limited in Robertsganj Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Gorakh Prasad Jaiswal regarding need to take effective steps to control annual floods in the Eastern Uttar Pradesh and Bihar particularly in Deoria Parliamentary Constituency, Uttar Pradesh.
- (14) Smt. Ashwamedh Devi regarding need to extend facilities to Madarsas under Sarva Shiksha Abhiyan.
- (15) Dr. Sucharu Ranjan Haldar regarding need to strengthen the banks of river Bhagirathi to prevent land erosion along its course in Ranaghat Parliamentary Constituency and nearby areas in West Bengal.
- (16) Shri D. Venugopal regarding need to run Puducherry-New Delhi Express (Train Nos. 22403/22404), Howrah-Puducherry bi-weekly Train Nos. 12867-12868 via Tiruvannamalai, in Tamil Nadu.

- (17) Shri P.R. Natarajan regarding need to withdraw the enhanced rate of third party insurance premium to protect the interests of autorickshaw workers.
- (18) Shri Modugula Venugopala Reddy regarding need to construct highways from Guntur to Kondamodu (Piduguralla) and Guntur to Kurnool in Narasaraopet Parliamentary Constituency, Andhra Pradesh.
- (19) Shri Jose K. Mani regarding need to review and withdraw the decision to decontrol urea prices.

*9. Amendment made by the Rajya Sabha to the Government Bill – Agreed to

The State Bank of India (Subsidiary Banks Laws) Amendment Bill, 2011

The motion that the following amendment made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Namo Narain Meena on behalf of Shri Pranab Mukherjee:-

CLAUSE 10

That at page 6, lines 1 to 3, be *deleted.*

The motion for consideration was adopted.

The motion that the amendment made by Rajya Sabha in the Bill be agreed to, was moved by Shri Namo Narain Meena.

The motion was adopted and the amendment was agreed to.

(Due to interruptions, Lok Sabha adjourned at 2.05 P.M. and re-assembled at 4.00 P.M.)

^{*} The Bill was passed by Lok Sabha on the 11th August, 2011 and transmitted to Rajya Sabha for concurrence. Rajya Sabha passed the Bill with an amendment at its sitting held on the 30th August, 2011 and returned it to Lok Sabha on the 1st September, 2011.

4.00 P.M.

10. Government Bill – Passed

Time Taken:1 Hr. 46 Mts.

The Academy of Scientific and Innovative Research Bill, 2010

Further discussion on the consideration of the motion moved by Shri Pawan Kumar Bansal on the 23rd March, 2011, continued.

Shri Vilasrao Deshmukh laid his written reply on the Table.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 38 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vilasrao Deshmukh.

The motion was adopted and the Bill, as amended, was passed.

(Due to interruptions, Lok Sabha adjourned for the day.)

4.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th September, 2011.)

T.K. VISWANATHAN, Secretary-General.

8

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, September 6, 2011/Bhadra 15, 1933 (Saka)

No. 182

11.00 A.M.

1. Starred Questions

Starred Question No. 461 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.11 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 462–480 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5291 – 5520 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003:-

- (i) Statement on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the Financial Year 2010-2011.
- (ii) Statement on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the first Quarter of the Financial Year 2011-2012.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2009-2010.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2009-2010.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum, Allahabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Allahabad, for the year 2009-2010.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Notification No S.O. 2689(E) (Hindi and English versions) published in Gazette of India dated the 1^{st} November, 2010, appointing the 2^{nd} day of November, 2010, as the dated on which the provisions of the Code of Criminal Procedure (Amendment) Act, 2010 shall come into force issued under sub-section (2) of Section a of the said Act.

(9) A copy of the 41st Annual Assessment Report (Hindi and English versions) regarding the programme for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union and its implementation, for the year 2009-2010.

(10) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 13 of 2011-12)-Performance Audit of the National Institutes of Technology (NIsT)-Department of Higher Education, Ministry of Human Resource Development for the year ended March, 2010.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 16 of 2011-12)-Compliance Audit Observations for the year ended March, 2010.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 17 of 2011-12)-Autonomous Bodies (Performance Audit) for the year ended March, 2010.

(11) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2009-2010.
- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) S.O.1732(E) in Gazette of India dated the 26th July, 2011, notifying the specifications valid a period of three years in respect of the customized fertilizers to be manufactured by the manufacturers of such fertilizers, mentioned therein.
- S.O. 1733(E) in Gazette of India dated the 26th July, 2011, making certain amendments in the Notification No. S.O. 977(E) dated 9th November, 1987.
- (iii) S.O. 1893(E) published in Gazette of India dated the 12th August, 2011, fixing the specifications in respect of three new fertilizers imported in India for a period of two years from the date of publication of this order in the Official Gazette for the purpose of sale of the same in India for the use of agriculture.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2009-2010.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949:-

- (i) The Central Reserve Police Force Group Sub-Inspector (Stenographer), Inspector (Stenographer) and Subedar Major (Stenographer) Amendment Rules, 2011 published in Notification No. G.S.R. 478(E) in Gazette of India dated the 24th June, 2011.
- (ii) The Central Reserve Police Force Inspector (Hindi Translator), and Subedar Major (Hindi Translator) Amendment Recruitment Rules, 2011 published in Notification No. G.S.R. 479(E) in Gazette of India dated the 24th June, 2011.

 (iii) The Central Reserve Police Force Sub-Inspector (Ministerial), Inspector (Ministerial) and Subedar Major (Ministerial) Amendment Recruitment Rules, 2011 published in Notification No. G.S.R. 480(E) in Gazette of India dated the 24th June, 2011.

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

- (i) The Border Security Force, Headquarters Head Constable (Draftsman), Group 'C' Post, Recruitment Rules, 2011 published in Notification No.
 G.S.R. 175 in Gazette of India dated the 11th June, 2011.
- (ii) The Border Security Force, Constable (Tradesman), Group 'C' Posts, Recruitment (Amendment) Rules, 2011 published in Notification No.
 G.S.R. 169 in Gazette of India dated the 4th June, 2011.

(18) A copy of the Official Languages (Use for Official purposes of the Union) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 145 in Gazette of India dated the 14th May, 2011 under sub-section (3) of Section 4 of the Official Languages Act, 1963.

4. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Biren Singh Engti presented the following Reports* (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2010-11 and 2011-12):-

- Twelfth Report on Examination of Programmes for the Development of Particularly Vulnerable Tribal Groups (PTGs).
- (2) Thirteenth Report on Termination of 10 SC ex-teachers appointed by Navyug School Educational Society of New Delhi Municipal Council on contract basis during Special Recruitment Drives 2005 and 2007.

^{*} Twelfth Report of the Committee was presented to Hon'ble Speaker on 30th April, 2011 and Thirteenth Report of the Committee was presented to Hon'ble Speaker on 1st June, 2011 under Direction 71A when the House was not in Session.

5. Reports of Committee on Subordinate Legislation

Shri Madhu Goud Yaskhi presented the Nineteenth and Twentieth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

6. Report of Committee on Absence of Members from the sittings of the House

Shri Prahlad Joshi presented the Fourth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

7. Statements by Ministers

- (1) The Minister of State in the Ministry of Communications and Information Technology laid the following statements(Hindi and English versions) :-
 - (i) the status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Information Technology on Demands for Grants (2010-11), pertaining to the Department of Information Technology, Ministry of Communications and Information Technology.
 - (ii) the status of implementation of the recommendations contained in the 62nd Report of the Standing Committee on Information Technology on Management of funds by the Department of Posts through Banking and Insurance activities, pertaining to the Department of Posts, Ministry of Communications and Information Technology.
- (2) The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 5th and 9th Reports of the Standing Committee on Agriculture on Demands for Grants (2009-10) and (2010-

11) respectively, pertaining to the Ministry of Food Processing Industries.

(3) The Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food & Public Distribution laid a statement(Hindi and English version) (i) correcting the reply given on 09.08.2011 to Unstarred Question No. 1606 by Shri Subhash Bapurao Wankhede, M.P. and other Members regarding 'Storage of Foodgrains' and (ii) giving reasons for delay in correcting the reply.

8. Motion regarding Joint Committee to examine matters relating to allocation and pricing of Telecom Licences and Spectrum

Shri P.C. Chacko moved the following motion :-

"That this House do extend upto the last day of the Budget Session 2012, the time for presentation of the report of the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum."

The motion was adopted.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Charles Dias regarding need to increase green cover in cities in the country.
- (2) Shri Deepender Singh Hooda regarding need to open a Sports Training Centre in Rohtak, Haryana under Special Promotion Scheme of Sports Authority of India.
- (3) Shri Harish Choudhary regarding need to provide funds for construction of level crossings to facilitate movement of people on roads constructed under Pradhan Mantri Gram Sadak Yojana in Barmer Parliamentary Constituency, Rajasthan.

- (4) Dr. Sanjay Sinh regarding need to undertake repair work of Sharda Sahayak Canal and release sufficient quantity of water in the canal during sowing period of crops in Sultanpur Parliamentary Constituency, Uttar Pradesh.
- (5) Shri Eknath M. Gaikwad regarding need to provide houses under Sukhi Griha Scheme of Railways to people living in Jhuggis along railway lines in Mumbai South Central Parliamentary Constituency, Maharashtra.
- (6) Dr. Kruparani Killi regarding need to set up a model degree college in Srikakulam district, Andhra Pradesh.
- (7) Smt. Yashodhara Raje Scindia regarding need to construct roads in Pohari in Gwalior Parliamentary Constituency, Madhya Pradesh under Central Road Funds.
- (8) Smt. Sumitra Mahajan regarding need to reschedule the timing of Indore-Nizamuddin (Delhi) Train Nos. 12415/12416 and improve the passenger facilities in the trains besides running a Duronto passenger train between Indore and Delhi.
- (9) Shri Ganesh Singh regarding need to expedite construction of Lalitpur-Singrauli Railway line project.
- (10) Smt. Usha Verma regarding need to take urgent measures to correct sex ratio imbalance in the country.
- (11) Shri Bhismshankar alias Kushal Tiwari regarding need to take steps to control the annual flood in eastern Uttar Pradesh and undertake adequate relief and rehabilitation measures for people affected due to floods.
- (12) Shri Vishwa Mohan Kumar regarding need to undertake gauge conversion of railway line from Saharsa to Forbisganj in Bihar.
- (13) Shri E.G. Sugavanam regarding need to take effective steps to regulate the functioning of toll plazas in the country particularly on NH-7 & NH-47 in Krishnagiri district, Tamil Nadu.
- (14) Shri M.B. Rajesh regarding need to provide stoppage to Kerala Express
 (New Delhi Trivandrum) and Chennai–Trivandrum Express at
 Ottapalam Railway Station, Palakkad, Kerala.

- (15) Shri Yashbant N.S. Laguri regarding need to convert Kalimati-Kankadahad route (via Baspal-Bamebari-Telboi) in Keonjhar Parliamentary Constituency, Orissa into a National Highway.
- (16) Shri Jayant Choudhary regarding need to review the Information Technology Rules, 2011.
- (17) Shri Prabodh Panda regarding need to expedite the construction of Road Over Bridge at Puri Gate near IIT at Khagarpur, West Bengal.
- (18) Shri Sadashivrao D. Mandlik regarding need to extend financial facilities to new cooperative sugar factories at par with old sugar factories in Maharashtra.

10. Amendments made by the Rajya Sabha to the Government Bill – Agreed to

*The Orissa (Alteration of Name) Bill, 2010

The motion that the following amendments made by Rajya Sabha in the Bill to alter the name of the State of Orissa, as passed by Lok Sabha be taken into consideration was moved by Shri Jitendra Singh on behalf of Shri P. Chidambaram :-

ENACTING FORMULA

1. That at page 1, line 1,-

for "Sixty-first", *substitute* "Sixty-second"

CLAUSE 1

2. That at page 1, line 3,-

for "2010",

substitute "2011"

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Jitendra Singh.

The motion was adopted and the amendments were agreed to.

* The Bill was passed by Lok Sabha on the 9th November, 2010 and transmitted to Rajya Sabha for concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 24th March, 2011 and returned it to Lok Sabha on the same day.

12.09 P.M.

11. Amendments made by the Rajya Sabha to the Government Bill – Amendments Agreed to – Bill as amended by Amendments Passed

[#]The Constitution (One Hundred and Thirteenth Amendment) Bill, 2010

The motion that the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Shri Jitendra Singh on behalf of Shri P. Chidambaram:-

ENACTING FORMULA

1. That at page 1, line 1,-

for "Sixty-first", *substitute* "Sixty-second"

CLAUSE 1

2. That at page 1, line 3,-

for "2010", *substitute* "2011"

On the motion for consideration of the Amendments made by Rajya Sabha in the Bill, the House divided, Ayes 308; Noes Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Amendment Nos. (1) and (2) made by Rajya Sabha in the Bill, the House divided, Ayes 298; Noes Nil. The amendments were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion that the Bill, as amended by the amendments agreed to, be passed was moved by Shri Jitendra Singh.

[#] The Bill was passed by Lok Sabha on the 9th November, 2010 and transmitted to Rajya Sabha for concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 24th March, 2011 and returned it to Lok Sabha on the same day.

On the motion the House divided, Ayes 303; Noes Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended by the amendments agreed to, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

12.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th August, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, September 7, 2011/Bhadra 16, 1933 (Saka)

No. 183

11.00 A.M.

1. Reference by Speaker

The Speaker made a reference to the bomb blast which occurred outside the High Court of Delhi causing injuries to several persons and condemned the dastardly act.

11.03 A.M.

2. Submission by Members

Regarding bomb blast outside the Delhi High Court

The following members made submission regarding bomb blast outside the Delhi High Court:-

- 1. Shri L.K. Advani
- 2. Shri Mulayam Singh Yadav
- 3. Shri Sharad Yadav
- 4. Shri Basudeb Acharia
- 5. Shri Dara Singh Chauhan
- 6. Shri Anant Gangaram Geete
- 7. Shri T.K.S. Elangovan
- 8. Dr. M. Thambidurai
- 9. Smt. Harsimrat Kaur Badal

Shri Pawan Kumar Bansal responded.

(Lok Sabha adjourned at 11.10 A.M. and re-assembled at 12.30 P.M.)

12.30 P.M.

3. Questions

Due to adjournment of the Lok Sabha, Starred Questions could not be called for oral answers. Starred Question Nos. 481–500 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 5521–5750 would be printed in the Official Report of the day.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Haj Committee of India for the year 2009-2010, alongwith Annual Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Haj Committee of India for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Pawan Hans Helicopter Limited and the Ministry of Civil Aviation for the year 2011-2012.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Airports Economic Regulatory Authority of India Act, 2008:-

- (i) The Airport Economic Regulatory Authority, Appellate Tribunal (Forms for Application and Appeal and Fee) Rules, 2010 published in Notification No. G.S.R. 702(E) in Gazette of India dated the 25th August, 2010, together with a corrigenda thereto published in Notification No. G.S.R. 389(E) dated 19th May, 2011 and Notification No. G.S.R. 436(E) dated 7th June, 2011.
- (ii) The Airport Economic Regulatory Authority, Appellate Tribunal (Salaries and Allowances and other Terms and Conditions of Service of the Chairperson and other Members) Rules, 2011 published in Notification No. G.S.R. 588(E) in Gazette of India dated the 29th July, 2011.
- (iii) The Ministry of Civil Aviation, Airports Economic Regulatory Authority Employees (number of posts and conditions of service) Rules, 2011 published in Notification No. G.S.R. 589(E) in Gazette of India dated the 29th July, 2011.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (6) above.

(8) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 9 of 2011-12) (Performance Audit) – Coal India Limited Corporate Social Responsibility under Article 151(1) of the Constitution.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

 The All India Services (Death-Cum-Retirement Benefits) Amendment Rules, 2011 published in Notification No. G.S.R. 585(E) in Gazette of India dated the 28th July, 2011.

- (ii) The All India Services (Death-Cum-Retirement Benefits) Second Amendment Rules, 2011 published in Notification No. G.S.R. 612(E) in Gazette of India dated the 9th August, 2011.
- (iii) The Indian Administrative Service (Recruitment) Amendment Rules, 2010 published in Notification No. G.S.R. 151 in Gazette of India dated the 21st May, 2011.
- (iv) The Indian Police Service (Recruitment) Amendment Rules, 2010 published in Notification No. G.S.R. 152 in Gazette of India dated the 21st May, 2011.
- (v) The Indian Forest Service (Recruitment) Amendment Rules, 2010 published in Notification No. G.S.R. 153 in Gazette of India dated the 21st May, 2011.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Ahmedabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Gandhinagar, Ahmedabad, for the year 2008-2009.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technoloy, Surat, for the year 2009-2010.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jalandhar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jalandhar, for the year 2009-2010.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Hazratbal, Srinagar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Hazratbal, Srinagar, for the year 2009-2010.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Hamirpur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Hamirpur, for the year 2009-2010.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT of Daman & Diu, Silvassa, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT of Daman & Diu, Silvassa, for the year 2008-2009.

- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2009-2010.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Gujarat, Gandhinagar for the year 2008-2009, together with Audit Report thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Gujarat, Gandhinagar for the year 2009-2010, together with Audit Report thereon.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2008-2009.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

- (30) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2009-2010, together with Audit Report thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2006-2007.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2009-2010.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathmik Shikshan Parishad, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathmik Shikshan Parishad, Mumbai, for the year 2008-2009.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year

2009-2010.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2009-2010.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.-
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Indian Institute of Management, Shillong, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Indian Institute of Management, Shillong, for the year 2009-2010.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Orissa, Bhubaneswar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Orissa, Bhubaneswar, for the year 2009-2010, for the year 2009-2010.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2007-2008, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2007-2008.

- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2008-2009.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority Sikkim, Gangtok, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority Sikkim, Gangtok, for the year 2009-2010.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Bihar, Patna, for the years 2008-2009 and 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Bihar, Patna, for the years 2008-2009 and 2009-2010.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the years 2008-2009 and 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

Central University of Punjab, Bathinda, for the years 2008-2009 and 2009-2010, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2009-2010.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Rono Hills, for the year 2009-2010.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year 2009-2010.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Mahila Samakhya Society, Patna, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bihar Mahila Samakhya Society, Patna, for the year 2009-2010.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.

- (60) A copy of the Annual Report (Hindi and English versions) of the Primary Education Development Society of Kerala (Sarva Shiksha Abhiyan), Thiruvananthapuram, for the year 2009-2010, alongwith Audited Accounts.
- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2009-2010.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2007-2008, together with Audit Report thereon.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2008-2009, together with Audit Report thereon.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2009-2010.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.

- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2008-2009.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Chhattisgarh Mahila Samakhya Society, Raipur, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chhattisgarh Mahila Samakhya Society, Raipur, for the year 2008-2009.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2008-2009.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2009-2010, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2009-2010.

- (77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan, Puducherry, for the year 2009-2010, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan, Puducherry, for the year 2009-2010.
- (79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2009-2010, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2009-2010.
- (81) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2009-2010.
- (83) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (82) above.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Mahila Samakhya

Society, Trivandrum, for the year 2009-2010.

- (85) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (84) above.
- (86) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT of Daman & Diu, Silvassa, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT of Daman & Diu, Silvassa, for the year 2009-2010.
- (87) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (86) above.
- (88) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2009-2010.
- (89) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (88) above.
- (90) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (91) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (90) above.
- (92) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2009-2010, together with Audit Report thereon.
- (93) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (92) above.
- (94) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for all, Chennai, for the

year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for all, Chennai, for the year 2009-2010.
- (95) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (94) above.

(96) A copy each of the following Notifications (Hindi and English versions) under Section 33 of the National Council for Teacher Education Act, 1993:-

- (i) The National Council for Teacher Education (Recognition Norms and Procedure) (Third Amendment) Regulations, 2010 published in Notification No. F. No. 51-1/2009/NCTE (N&S) in Gazette of India dated the 26th November, 2010.
- (ii) Notification No. F. 28-11/2011-EE-10 published in Gazette of India dated the 28th June, 2011 regarding constitution of a High Powered Commission under the Chairmanship of Hon'ble Justice (Retd.) J.S. Verma, former Chief Justice of India in pursuance of the orders of the Hon'ble Supreme Court of India dated 13.05.2011 SLP(C) Nos. 4247 and 4248/2011.
- S.O. 1548(E) published in Gazette of India dated the 7th July, 2011, superseding the National Council for Teacher Education for a period of six month *w.e.f.* 7.7.2011.
- (iv) The National Council for Teacher Education (number of persons to be nominated to the Regional Committee, their term of office and allowance payable) First Amendment Regulation, 2011 published in Notification No. F. 51-1/2009/NCTE (N&S) in Gazette of India dated the 14th February, 2011.
- (v) Notification No. F. 47-49/2009/NCTE/CDN published in Gazette of India dated the 7th February, 2011 regarding termination of Eastern Regional Committee and nomination of Prof. Manmatha Kundu.

(97) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (96) above.

(98) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Rajiv Gandhi University for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

- (99) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2009-2010.
- (100) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (99) above.
- (101) (i) A copy of the Annual Report (Part I & II) (Hindi and English versions) of the University of Delhi, Delhi, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2008-2009.
- (102) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (101) above.
- (103) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2007-2008.
- (104) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (103) above.
- (105) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2008-

2009, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2008-2009.
- (106) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (105) above.
- (107) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2009-2010.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2009-2010.
- (108) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (107) above.
- (109) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines, Dhanbad, for the year 2009-2010.
- (110) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (109) above.
- (111) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the years 2008-2009 and 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the years 2008-2009 and 2009-2010.
- (112) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (111) above.

- (113) A copy of the Annual Accounts (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2009-2010, together with Audit Report thereon.
- (114) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (113) above.
- (115) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Allahabad, for the year 2009-2010.
- (116) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (115) above.
- (117) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendergarh, for the year 2009-2010.
- (118) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (117) above.
- (119) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Lumami, for the year 2009-2010, together with Audit Report thereon.
- (120) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (119) above.

(121) A copy of the All India Council for Technical Education (Grant of Approvals for Technical Institutions) Regulations, 2010 (Hindi and English versions) published in the Notification No. F. No. 37-3/Legal/ 2011 in Gazette of India dated the 10th December, 2010 under Section 24 of the All India Council for Technical Education Act, 1987, together with a corrigendum

thereto published in Notification No. 37-3/Legal/AICTE/2011 dated 3rd June, 2011.

(122) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (121) above.

(123) A copy of the Notification No.85/2011–Customs (Hindi and English versions) published in Gazette of India dated the 6th September, 2011 together with an explanatory memorandum seeking to supersede Notification No. 107/2008-Customs, dated 6th October, 2008 so as to continue exemption for specified goods already covered under erstwhile Notification No. 107/2008-Customs, dated 6th October, 2008 and to extend the exemption to some additional goods when imported from Least Developed member-countries of SAARC under South Asian Free Trade Agreement (SAFTA), subject to the fulfillment of Rules of Origin, under Section 159 of the Customs Act, 1962.

(124) A copy of the Acquisition of State Bank of India Commercial and International Bank Limited Order, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 590(E) in Gazette of India dated the 29th July, 2011 issued under sub-section (2) of Section 35 of the State Bank of India Act, 1955.

(125) A copy each of the following papers (Hindi and English versions):-

- Memorandum of Understanding between the National Scheduled Castes Finance & Development Corporation and the Ministry of Social Justice & Empowerment for the year 2011-2012.
- (ii) Memorandum of Understanding between the National Safai Karamcharis Finance & Development Corporation and the Ministry of Social Justice & Empowerment for the year 2011-2012.

(126) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

 Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2009-2010.

- (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (127) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (126) above.

(128) A copy of the Memorandum of Understanding (Hindi and English versions) between the ITI Limited and the Department of Telecommunications, Ministry of Information Technology for the year 2011-2012.

(129) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- The Telecom Commercial Communications Customer Preference (Fourth Amendment) Regulations, 2011 published in Notification No. F. No. 305-17/2010-Qos in Gazette of India dated the 28th February, 2011.
- (ii) The Telecommunication Consumers Education and Protection Fund (Amendment) Regulations, 2011 published in Notification No. F. No. 322-8/2010-CA in Gazette of India dated the 7th March, 2011.
- (iii) The Telecom Commercial Communications Customer Preference (Fifth Amendment) Regulations, 2011 published in Notification No.
 F. No. 305-17/2010-Qos in Gazette of India dated the 18th March, 2011.
- (iv) The Telecom Commercial Communications Customer Preference (Amendment) Regulations, 2011 published in Notification No. F. No. 305-17/2010-Qos in Gazette of India dated the 14th December, 2010.
- (v) The Telecom Commercial Communications Customer Preference (Second Amendment) Regulations, 2010 published in Notification No. F. No. 305-17/2010-Qos in Gazette of India dated the 28th December, 2010.

- (vi) The Communications Customer Preference (Third Amendment) Regulations, 2011 published in Notification No. F. No. 305-17/2010-Qos in Gazette of India dated the 31st January, 2011.
- (vii) The Telecom Commercial Communications Customer Preference Regulations, 2010 published in Notification No. F. No. 305-17/2010-Qos in Gazette of India dated the 1st December, 2010.
- (130) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iv), (vi) and (vii) of (129) above.

5. Message from Rajya Sabha

The Secretary-General reported a message from Rajya Sabha that at its sitting held on the 6th September, 2011, Rajya Sabha concurred in the recommendation of the Lok Sabha to appoint two Members of Rajya Sabha to the Joint Committee to Examine Matters Relating to the Allocation and Pricing of Telecom Licences and Spectrum in the vacancies caused by the resignation of Shrimati Jayanthi Nararajan from the membership of the Committee and the retirement of Shri Sitaram Yechury from the membership of Rajya Sabha and communicated the names of the following members of Rajya Sabha who have been duly appointed to the said Joint Committee to fill the vacancies:-

- 1. Dr. E.M. Sudarshana Natchiappan
- 2. Shri Sitaram Yechury

6. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

1.	Shri A. Raja	2.12.2010 to 13.12.2010 and 21.2.2011 to 25.03.2011 and 1.8.2011 to 14.8.2011	granted
2.	Smt. Sonia Gandhi	1.8.2011 to 31.8.2011	granted
3.	Shri Gobind Chandra Naskar	1.8.2011 to 8.9.2011	granted
4.	Shri Suresh Kalmadi	1.8.2011 to 8.9.2011	granted

7. Minutes of sittings of Committee on Private Members' Bills and Resolutions

Shri Prabodh Panda laid on the Table the Minutes (Hindi and English versions) of the Seventeenth to Twenty-first sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

8. Minutes of Committee on Absence of Members from the sittings of the House

Dr. Baliram laid on the Table minutes (Hindi and English versions) of the 4th sitting of the Committee on Absence of Members from the sittings of the House held on 5th September, 2011.

9. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Biren Singh Engti presented the following Reports (Hindi and English versions):-

- (1) Fourteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Railways (Railway Board) on Action Taken by the Government on the recommendations contained in their Sixth Report (Fifteenth Lok Sabha) on Reservation for and Employment of Scheduled Castes and Scheduled Tribes in South Western Railway (SWR).
- (2) Fifteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry) on Action Taken by the Government on the recommendations contained in their Tenth Report (Fifteenth Lok Sabha) on Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Bharat Heavy Electricals Limited (BHEL).

10. Report of Committee on Empowerment of Women

Shrimati Chandresh Kumari presented the Eleventh Report (Hindi and English versions) of the Committee on Empowerment of Women on Action Taken by the Government on the recommendations contained in their Fourth Report on the subject 'Working Conditions of ASHAs'.

11. Presentation of Petition

Shri Basudeb Acharia presented a petition signed by Shri P. Chakraborty and others regarding problems concerning the Farakka Barrage and other related issues.

12. Statements by Ministers

- (1) The Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1st, 14th, 19th, 31st and 43rd Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2004-05), (2006-07), (2007-08), (2008-09) and (2010-11) respectively, pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (2) The Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office laid a statement (Hindi and English versions) (i) correcting the reply (English version) given on 03.08.2011 to Unstarred Question No. 636 by Shri G.M. Siddeshwara, MP regarding "Establishment of Nuclear Plants" and (ii) giving reasons for delay in correcting the reply.
- (3) The Minister of State in the Ministry of Health and Family Welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 39th, 40th, 41st and 42nd Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2010-11), pertaining to the

Departments of Health and Family Welfare, AYUSH, Health Research and AIDS Control respectively, Ministry of Health and Family Welfare.

12.37 P.M.

13. Government Bills – Introduced

- (i) The Land Acquisition Rehabilitation and Resettlement Bill, 2011
- (ii) The Nuclear Safety Regulatory Authority Bill, 2011

12.39 P.M.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Gopal Singh Shekhawat regarding need to run a DMU train between Merta Road Railway Station and Merta City in Rajsamand Parliamentary Constituency, Rajasthan.
- (2) Shri Ijyaraj Singh regarding need to check the sale of substandard seeds in the country.
- (3) Shri M.I. Shanavas regarding need to run Rajyarani Express between Nilambur Road and Thiruvananthapuram in Kerala.
- (4) Shri Aruna Kumar Vundavalli regarding need to make the 'Rail Info on SMS' service of Indian Railways toll free.
- (5) Dr. (Smt.) Botcha Jhansi Lakshmi regarding need to open a polyclinic at Vizianagaram district in Andhra Pradesh under Ex-servicemen Contributory Health Scheme.
- (6) Shri P.T. Thomas regarding need to take steps for construction of Angamali-Sabari railway line in Kerala.
- (7) Shri P.L. Punia regarding need to provide additional funds under Multisectoral District Development Plans for Minority Concentration areas of Barabanki Parliamentary Constituency, Uttar Pradesh.

- (8) Shri Anto Antony regarding need to take steps to prevent closure of branches of private insurance companies in the country particularly in Kerala.
- (9) Shri K.D. Deshmukh regarding need to provide funds for payment of wages to workers under Mahatma Gandhi National Rural Employment Guarantee Scheme in Balaghat and Seoni districts in Madhya Pradesh.
- (10) Smt. Jayshreeben Patel regarding need to abolish the custom duty on ship-breaking industry.
- (11) Shri Rakesh Singh regarding need to give ownership of agricultural land to farmers in Jabalpur Cantonment area, Madhya Pradesh.
- (12) Shri Dharmendra Yadav regarding need to promote the use of Hindi in official work.
- (13) Shri Gorakhnath Pandey regarding need to create a tourist circuit connecting Sita Samahit Sthal Sitamarhi in Bhadohi Parliamentary Constituency, Uttar Pradesh with Varanasi and Allahabad to increase the inflow of tourists in Eastern Uttar Pradesh.
- (14) Shri Baidya Nath Prasad Mahato regarding need to provide adequate quantity of urea and ammonium sulphate fertilizers to farmers in Bihar.
- (15) Shri M. Anandan regarding need to open offices of Assistant Labour Commissioner and EPFO at Villupuram in Tamil Nadu or Puducherry.
- (16) Dr. Raghuvansh Prasad Singh regarding need to widen the bridges and repair roads in Chhapra and Muzaffarpur in Bihar.
- (17) Shri Madhu Koda regarding need to provide stoppage of Sainagar-Shirdi-Howrah Express (Train nos. 12573/12574) and Lokmanya Tilak
 (T) – Kamakhya Karmabhoomi Express (Train Nos. 15611/15612) at Chakradharpur Railway Station in Jharkhand.

12.40 P.M.

15. Statement by Minister

The Minister of Home Affairs made a statement regarding bomb blast near Delhi High Court.

On the Statement, made by the Minister of Home Affairs, the following members made submission:-

- 1. Shri L.K. Advani
- 2. Shri Basudeb Acharia
- 3. Shri Mulayam Singh Yadav
- 4. Shri Sharad Yadav.

Keeping in view the sentiments of the House, the Hon'ble Deputy Speaker adjourned the Lok Sabha for the day.

12.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th September, 2011.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, September 8, 2011/Bhadra 17, 1933 (Saka)

No. 184

11.00 A.M.

1. Reference by Speaker

The Speaker made a reference on the occasion of International Literacy

Day.

2. Starred Questions

Starred Question No. 501 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 502–520 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 5751–5980 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under issued sub-section (2) of Section 25 of the Khadi and Village Industries Commission Act, 1956:-

(i) Notification No. F. No. 6(1)/2011-KVI-II published in Gazette of India dated the 25th July, 2011 regarding setting up an authority in

the name of Commissioner for Khadi and Village Industries till the Khadi and Village Industries Commission is re-established.

S.O. 1700(E) published in Gazette of India dated the 25th July, 2011 regarding order assigning of charge of Commissioner for Khadi and Village Industries to Shri J. S. Mishra, CEO.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2009-2010.
- (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

(5) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

- S.O. No. 1402(E) published in the Gazette of India dated the 16th June, 2011 regarding order indicating the supplies of Urea to be made by domestic manufacturers of Urea to States and Union Territories during Kharif, 2011.
- (ii) The Fertilizer (Movement Control) Amendment Order, 2010 published in Notification No. S.O. 1684(E) in Gazette of India dated the 16th July, 2010.

(7) A copy of the Notification No. S.O. 1678(E) (Hindi and English versions) published in Gazette of India dated the 21st July, 2011, regarding amendment of Explosive Act, 1884 to declare Ammonium Nitrate as an Explosive issued under Section 17 of the Explosives Act, 1884.

(8) A copy of the Export of Fresh, Frozen and Processed Fish and Fishery Products (Quality Control and Inspection and Monitoring) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. S.O. 143(E) in Gazette of India dated the 21st January, 2011 under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2008-2009.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 18 of 2011-12)-Performance Audit of Civil Aviation in India, Ministry of Civil Aviation.
- Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 19 of 2011-12)-Performance Audit of Hydrocarbon Production Sharing Contracts, Ministry of Petroleum and Natural Gas.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 20 of 2011-12)-Air Force and Navy, for the year ended March, 2010.

(12) A copy of the Coinage of the One Hundred Rupees and Five Rupees coined to Commemorate the occasion of "100 Years of Indian Council of

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Medical Research" Rules, 2011(Hindi and English versions) published in Notification No. G.S.R. 626(E) in Gazette of India dated the 17th August, 2011 under sub-section (3) of Section 21 of the Coinage Act, 1906.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- G.S.R. 541(E) published in Gazette of India dated 18th July, 2011, together with an explanatory memorandum seeking to supersede Notification No. 23/2006-CE (N.T.) dated the 12th October, 2006.
- G.S.R. 542(E) published in Gazette of India dated 18th July, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-CE (N.T.) dated 30th September, 2006.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2009-2010.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2009-2010.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-

- (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R.
 533(E) published in Gazette of India dated the 14th July, 2011.
- (ii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 78(E) published in Gazette of India dated the 10th February, 2011.
- (iii) S.O. 591(E) published in Gazette of India dated the 18th March,
 2011 making certain amendments in the Notification No. S.R.O. 355 dated the 7th January, 1957.
- (iv) S.O. 447(E) published in Gazette of India dated the 28th February, 2011, regarding revision of schedule VI which shall be effective *w.e.f.* 01.04.2011.
- (v) G.S.R. 223(E) published in Gazette of India dated the 18th March,
 2011 regarding delegation of powers and functions to Regional Directors on selective provisions.
- (vi) G.S.R. 222(E) published in Gazette of India dated the 18th March,
 2011 delegating of powers and functions to the Registrars of
 Companies under various sections, mentioned therein.
- (vii) The Companies (Director Identification Number) Amendment Rules,
 2011 published in Notification No. G.S.R. 258(E) published in
 Gazette of India dated the 26th March, 2011.
- (viii) The Companies (Central Government's) General Rules and Forms
 (Amendment) Rules, 2011 published in Notification No. G.S.R.
 259(E) published in Gazette of India dated the 26th March, 2011.
- (ix) The Companies (Particulars of Employees) Amendment Rules, 2011 published in Notification No. G.S.R. 289(E) published in Gazette of India dated the 31st March, 2011.
- (x) S.O. 653(E) published in Gazette of India dated the 30th March,
 2011, making certain amendments in the Notification No. S.O.
 447(E) dated 28th February, 2011.

- (xi) The Director's Relatives (Office or Place of Profit) Amendment Rules, 2011 published in Notification No. G.S.R. 303(E) published in Gazette of India dated the 6th April, 2011.
- (xii) The Companies (Central Government's) General Rules and Forms
 (Amendment) Rules, 2011 published in Notification No. G.S.R.
 514(E) published in Gazette of India dated the 7th July, 2011.
- (xiii) The Companies Director Identification Number (Third Amendment) Rules, 2011 published in Notification No. G.S.R. 507(E) published in Gazette of India dated the 5th July, 2011.
- (xiv) The Companies Director Identification Number (Second Amendment) Rules, 2011 published in Notification No. G.S.R.
 427(E) published in Gazette of India dated the 2nd June, 2011.
- (xv) The Companies (Central Government's) General Rules and Forms
 (Amendment) Rules, 2011 published in Notification No. G.S.R.
 408(E) published in Gazette of India dated the 26th May, 2011.
- (xvi) The Director's Relatives (Office or Place of Profit) Rules, 2011 published in Notification No. G.S.R. 357(E) published in Gazette of India dated the 2nd May, 2011.
- (xvii) The Companies (Central Government's) General Rules and Forms
 (Amendment) Rules, 2011 published in Notification No. G.S.R.
 407(E) published in Gazette of India dated the 26th May, 2011.
- (xviii) The Companies (passing of the resolution by postal ballot)
 (Amendment) Rules, 2011 published in Notification No. G.S.R.
 419(E) published in Gazette of India dated the 30th May, 2011.
- (xix) The Companies (Accounting Standards) Amendment Rules, 2011 published in Notification No. G.S.R. 378(E) published in Gazette of India dated the 11th May, 2011.
- (xx) The Companies (Central Government's) General Rules and Forms
 (Amendment) Rules, 2011 published in Notification No. G.S.R.
 351(E) published in Gazette of India dated the 29th April, 2011.

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008:-

- (i) The Limited Liability Partnership (Amendment) Rules, 2011 published in Notification No. G.S.R. 506(E) published in Gazette of India dated the 5th July, 2011.
- (ii) The Limited Liability Partnership (Second Amendment) Rules, 2010 published in Notification No. G.S.R. 914(E) published in Gazette of India dated the 15th November, 2011.

(20) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 641 of the Companies Act, 1956:-

- G.S.R. 534(E) published in Gazette of India dated the 14th July, 2011 making certain amendments in the Schedule XIII of the Companies Act, 1956.
- (ii) G.S.R. 396(E) published in Gazette of India dated the 23rd May, 2011 making certain amendments in the Schedule XIII of the Companies Act, 1956.
- (iii) G.S.R. 70(E) published in Gazette of India dated the 8th February,
 2011 making certain amendments in the Schedule XIII of the
 Companies Act, 1956.

(21) A copy of the Notification No. G.S.R. 326(E) (Hindi and English versions) published in Gazette of India dated the 18th April, 2011 making certain amendments in the Notification No. G.S.R. 517(E) dated the 31st August, 2006 under sub-section (3) of Section 620A of the Companies Act, 1956.

(22) A copy of the Draft Notification No. F. No. 9/1/2011-CL.V (Hindi and English versions) making certain amendments in the Notification No. S.R.O.
355 dated 7th January, 1957 under sub-section (2) of Section 620 of the Companies Act, 1956.

(23) A copy of the corrigendum (in English version only) to the Annual Report* of the National Commission for Minorities, New Delhi, for the year 2006-2007.

(24) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Immunologicals and Biologicals Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology for the year 2011-2012.

(25) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the seven institutes for the year 2009-2010, four institutes for the years from 2007-2008 to 2009-2010, one institute for the yeas 2004-2005 to 2009-2010 and one institute for the years 2008-2009 and 2009-10 within the stipulated period of nine months after the close of the respective accounting years.

(26) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 15 of the National Investigation Agency Act, 2008:-

- S.O. 1142(E) published in Gazette of India dated the 20th May, 2011, regarding appointment of Special Public Prosecutor under the National Investigation Agency Act, 2008.
- S.O. 950(E) published in Gazette of India dated the 29th April, 2011, notifying the Court of District and Sessions Judge, Khurda at Bhubaneswar as the Special Court for trial of scheduled offences.
- (iii) S.O. 951(E) published in Gazette of India dated the 29th April, 2011, notifying the Court of Seniormost Additional District and Sessions Judge at Siliguri as the Special Court for trial of scheduled offences.

^{*} Annual Report alongwith Action Taken Memorandum was laid on the Table on 11.08.2011

- (iv) S.O. 952(E) published in Gazette of India dated the 29th April,
 2011, notifying the Court of Chief Judge, City Sessions Court,
 Calcutta as the Special Court for trial of scheduled offences.
- (v) S.O. 953(E) published in Gazette of India dated the 29th April, 2011, notifying the Court of the District and Sessions Judge at Port Blair as the Special Court for trial of scheduled offences.
- (vi) S.O. 1454(E) published in Gazette of India dated the 25th June, 2011, notifying the City Civil and Sessions Courts, Bombay, presided over by Hon'ble Shri Yatin Dattatraya Shinde and Sanjay Anandrao Deshmukh, Judges, respectively, as the Special Courts for trial of scheduled offences.
- (vii) S.O. 1455(E) published in Gazette of India dated the 25th June, 2011, notifying the District and Sessions Curt, Dehradun, presided over by Hon'ble Shri Pradeep Pant, 3rd Additional District and Sessions Judge, Dehradun, as the Special Courts for trial of scheduled offences.
- (viii) S.O. 1456(E) published in Gazette of India dated the 25th June,
 2011, notifying the court of the Sessions Judge at North Goa, as the Special Courts for trial of scheduled offences.
- (ix) S.O. 1457(E) published in Gazette of India dated the 25th June, 2011, notifying the Court of the Sessions Judge, Dadara and Nagar Haveli at Silvassa, as the Special Courts for trial of scheduled offences.
- (x) S.O. 1458(E) published in Gazette of India dated the 25th June,
 2011, notifying the Court of the Sessions Judge at Diu, as the
 Special Courts for trial of scheduled offences.
- (xi) S.O. 1459(E) published in Gazette of India dated the 25th June, 2011, notifying the Court of the Sessions Judge at Daman, as the Special Courts for trial of scheduled offences.

- (xii) S.O. 787(E) published in Gazette of India dated the 26th April, 2011, notifying the Special Court Central Bureau of Investigation Cases, Jaipur, as the Special Courts for trial of scheduled offences.
- (xiii) S.O. 788(E) published in Gazette of India dated the 26th April, 2011, notifying the 3rd Seniormost Court of Additional District and Sessions Judge, Lucknow, as the Special Courts for trial of scheduled offences.
- (xiv) S.O.1965(E) published in Gazette of India dated the 25th August, 2011, appointing three Prosecutors, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Haryana.
- (xv) S.O.1966(E) published in Gazette of India dated the 25th August, 2011, appointing two Prosecutors, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Rajasthan.
- (xvi) S.O.1967(E) published in Gazette of India dated the 25th August, 2011, appointing a Prosecutor, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Gujarat.
- (xvii) S.O.1968(E) published in Gazette of India dated the 25th August, 2011, appointing two Prosecutors, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters

arising out of the case in revisional or appellate courts established by law in the territory of the State of Andhra Pradesh.

- (xviii) S.O.1969(E) published in Gazette of India dated the 25th August, 2011, appointing a Prosecutor, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Maharashtra.
- (xix) S.O.1970(E) published in Gazette of India dated the 25th August, 2011, appointing a Prosecutor, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of West Bengal.
- (xx) S.O.1971(E) published in Gazette of India dated the 25th August, 2011, appointing a Prosecutor, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the National Capital Territory of Delhi.

5. Financial Committees (2010-11) - A Review

Secretary-General laid on the Table a copy each in Hindi and English versions of the "Financial Committees (2010-11) - A Review".

6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Customs (Amendment and Validation) Bill, 2011, passed by the Lok Sabha on the 25th August, 2011.

7. Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Biren Singh Engti laid on the Table the following:-

- (1)of the Final Action Taken Statement Government the on recommendations contained in Chapter I of the Thirty-fifth Report (14th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Twenty-second Report (14th Lok Sabha) on the Ministry of Finance, Department of Financial Services on "Reserve Bank of India - Credit facilities provided by the Nationalised Banks to the Scheduled Castes and Scheduled Tribes".
- (2) Final Action Taken Statement of the Government on the Recommendations contained in Chapter I of the Seventh Report (15th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Thirty-sixth Report (14th Lok Sabha) on the Ministry of Social Justice and Empowerment on "National Commission for Scheduled Castes - Its mandate and achievements - A review of its organisation and working".
- (3) Study Tour Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Mumbai, Nasik and Goa during October, 2010.

8. Statements by Ministers

(1) The Minister of Rural Development and Minister of Drinking Water and Sanitation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Rural Development on Demands for Grants (2010-11), pertaining to the Ministry of Drinking Water and Sanitation. (2) The Minister of External Affairs laid a statement (Hindi and English versions) regarding "the visit of Hon'ble Prime Minister to Dhaka, Bangladesh on the 6th and 7th September, 2011".

9. Government Bill – Introduced

The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011

*12.05 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- Shri S. Alagiri regarding need to introduce new train services between Mayiladuthurai and Bangalore and extend Bangalore – Salem Train Nos. 56513/56514 upto Nagore in Tamil Nadu.
- (2) Shri Sajjan Singh Verma regarding need to issue strict guidelines to States including Madhya Pradesh not to change name of roads constructed under Mahatma Gandhi National Rural Employment Guarantee Scheme.
- (3) Shri Adhir Ranjan Chowdhury regarding need to provide night landing facilities at Bagdogra Airport in West Bengal and implement master plan for its development.
- (4) Dr. Nirmal Khatri regarding need to set up auxiliary units of Rail Coach Factory, Raebareli in district Faizabad, Uttar Pradesh.
- (5) Shri Kodikunnil Suresh regarding need to set up a Cashew Board in Kollam district, Kerala.
- (6) Shri Vijay Bahuguna regarding need to increase the amount of compensation for damaged houses and agricultural land rendered infertile due to landslides and heavy rains in Uttarakhand.

- (7) Shri Kamal Kishor Commando regarding need to construct railway halt at Gaighat and Kailashpuri in Bahraich Parliamentary Constituency, Uttar Pradesh.
- (8) Shri Vilas B. Muttemwar regarding need to set up a National Law School in Nagpur, Maharashtra.
- (9) Smt. Rama Devi regarding need to develop the site of Kesariya Buddhist Stupa in East Champaran district of Bihar and connect it with the Buddhist circuit besides providing facilities for increasing tourist inflow in the region.
- (10) Shri Virendra Kumar regarding need to formulate a comprehensive scheme for development of agriculture sector.
- (11) Shri Hari Manjhi regarding need to provide adequate compensation to the people whose land has been acquired for expansion of airport in Gaya, Bihar.
- (12) Shri Ram Singh Kaswan regarding need to provide additional funds from Central Road Fund for repair of roads in Churu Parliamentary Constituency, Rajasthan.
- (13) Smt. J. Helen Davidson regarding need to provide double rail lines between Madurai & Nagercoil and Trivandrum & Kanyakumari.
- (14) Smt. Bhavana Gawali Patil Surve regarding need to augment rail services to provide better connectivity in Yavatmal-Washim Parliamentary Constituency, Maharashtra with other parts of the country.
- (15) Dr. Ajay Kumar regarding need to introduce night rail service from Tata Nagar in Jamshedpur, Jharkhand.

(Due to interruptions, Lok Sabha adjourned at 12.08 P.M., and re-assembled at 12.55 P.M.)

12.55 P.M.

11. Valedictory Reference

Speaker made the Valedictory Reference on the conclusion of the Eighth Session of the Fifteenth Lok Sabha.

1.05 P.M.

12. National Song

The National Song was played.

1.07 P.M.

(Lok Sabha adjourned *sine die* at 1.07 P.M.)

T.K. VISWANATHAN, Secretary-General.